

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**ORIGINAL APPLICATION No. 247 OF 2024 (SZ)  
[Earlier, OA No. 719 of 2024 (PB)]**

**IN THE MATTER OF:**

Suo Moto matter in respect of news item appearing in News meter Network dated 09.05.2024 titled "Citizen Journalism: Illegal construction on Ameenpur Lake in Sangareddy led to pollution from industrial waste".

**AND**

MoEF&CC,  
Through Regional Office,  
Deputy Director General of Forests (C),  
Bangalore and Ors.

.... Respondent (s)

**REPORT OF THE TELANGANA POLLUTION CONTROL BOARD (R2)**

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**Place: Hyderabad**

**Date: 05-11-2024.**

  
**COUNSEL FOR RESPONDENT No. 2**



**Report of the Telangana Pollution Control Board (Respondent No.2) in OA No. 247 of 2024 [Earlier 719 of 2024(PB)] registered Suo Motu by the Hon'ble NGT, Principal Bench, New Delhi based on the News item titled "Citizen Journalism illegal construction on Ameenpur Lake in Sangareddy led to pollution from industrial waste" appearing in News Meter dated 09.05.2024.**

It is to submit that an Original Application was registered Suo Motu by the Hon'ble NGT, Principal Bench, New Delhi vide OA No. 719 of 2024 based on the News item titled "Citizen Journalism illegal construction on Ameenpur Lake in Sangareddy led to pollution from industrial waste" appearing in News Meter dated 09.05.2024. The above case was heard before the Hon'ble NGT, Delhi on 03.07.2024. The application was regarding the joining of industrial waste water from the upstream industries and sewage from the upstream residential colonies which in turn polluting the Ameenpur Lake and also regarding the construction of residential apartments by M/s. Aaditri Properties in the buffer zone of Ameenpur lake by blocking the outflow channels. The Hon'ble NGT, Delhi directed the Board to file the response and transferred the case to Hon'ble NGT, Chennai where the suo motu application was registered vide OA No.247 of 2024 and directed the Board to file a report before the next hearing dated i.e., on 06.11.2024.

**OA No.156 of 2016** - Sri Thakur Rajkumar Singh, Serilingampally, Hyderabad Chairman, Human Rights & Consumer Protection Cell has filed O.A. No. 156 of 2016 before Hon'ble NGT, Chennai praying Hon'ble Tribunal may pass an interim order directing the respondents to stop all the un-authorized and illegal constructions in Ameenpur Village and Direct all the Respondents to submit a detailed report by conducting a joint inspection and survey of all the water bodies, inflow, outflow nalas listed in the application showing the FTL & Buffer Zone as per Original Lake Memoirs & Survey of India maps and listing all the illegal & un-authorized constructions in the Ameenpur Village & Maqta Mahboobpet Village. The case was disposed vide order dated 14.03.2022 and latest status report in the matter of OA No. 156 of 2016 was submitted to the Hon'ble NGT, Chennai vide report dated 20.08.2024.

**In this regard, the following is submitted;**

**I. Pollution of Ameenpur lake due to Industrial waste water and Domestic sewage from surrounding colonies:**

1. Ameenpur lake is naturally occurring water body and is rain fed. It is surrounded by Ameenpur village on west side, Ganesh Nagar followed by M/s.Hindustan Cocacola, Sri Vani Colony and Veditri Township followed by Bachupally IDA on East side, Open land followed by residential colonies on North side, open land followed by HMT Swarnapuri Colony on South side.

2. There are three feeder drains joining the Ameenpur Lake from upstream of catchment area, Drain-I, Drain-II & Drain-III. The Drain-I & Drain-II carry untreated domestic sewage and flood water from the colonies in the east-side and Drain-III carries untreated sewage and flood water from HMT colony, Vaninagar Colony, Veditri Township, Swarnapuri colony etc., which is situated on the south-side of the Lake. Photos enclosed.
3. The Ameenpur village is adjacent to Ameenpur Cheruvu in the West direction in the downstream of the Cheruvu.
4. There is only one industry i.e., M/s. Hindustan Coco-Cola Beverages Ltd., on the south-side of the Ameenpur Lake and however the industry is Zero Liquid Discharge industry and there is no permission for the industry to discharge any treated or untreated effluents into the Drain-III. However, the untreated sewage from the colonies like Vaninagar Colony, Veditri Township, Swarnapuri colony etc., are joining the Drain-III and finally entering into Ameenpur Lake.
5. The Board is regularly monitoring the water quality in Ameenpur Lake under National Water Monitoring Programme and the latest sample was collected on 19.09.2024. As per the analysis report, the water quality is falling under Class-D of CPCB water quality criteria i.e., suitable for propagation of wildlife and fisheries.
6. During inspection on 02.09.2023, 22.02.2024, 19.09.2024 & 24.09.2024, it was observed that the sewage from the surrounding colonies is joining the Ameenpur lake. The Board issued notices to the Municipal Commissioner Ameenpur Municipality on 13.09.2023, 25.11.2023 & 19.03.2024 requesting to take necessary action to divert the sewage by providing I & D structures at the inlets of the lake so as to protect the lakes from sewage contamination.
7. During inspection on 19.09.2024, samples were collected from the upstream and downstream of Ameenpur lake for assessing the water quality and analysis reports are as follows:

S. No.	Parameter	Units	Results	
			Downstream of Ameenpur Lake	Upstream of Ameenpur Lake
1	pH		7.11	7.01
2	E. Conductivity	µmhos/cm	1216	1240
3	Total Suspended Solids (TSS)	mg/L	7	8
4	Total Dissolved Solids (TDS)	mg/L	741	768
5	Chemical Oxygen Demand (COD)	mg/L	32	35
6	Biological Oxygen Demand (BOD)	mg/L	3.4	3.8
7	Dissolved Oxygen (DO)	mg/L	6.6	6.0

8	Total Alkalinity as CaCO <sub>3</sub>	mg/L	248	264
9	Total Hardness as CaCO <sub>3</sub>	mg/L	396	404
10	Calcium as Ca <sup>2+</sup>	mg/L	86	93
11	Magnesium as Mg <sup>2+</sup>	mg/L	114	42
12	Chlorides as Cl <sup>-</sup>	mg/L	166	168
13	Sulphates as SO <sub>4</sub> <sup>2-</sup>	mg/L	45	48
14	Nitrates as NO <sub>3</sub> <sup>-</sup>	mg/L	19	20
15	Sodium as Na <sup>+</sup>	mg/L	58	51
16	Potassium as K <sup>+</sup>	mg/L	3	3
17	Fluoride as F <sup>-</sup>	mg/L	0.18	0.16
18	Percent Sodium (%Na)	%(Meq/L)	23.87	21.23
19	Sodium Absorption Ratio (SAR)	Meq/L	1.26	1.10
20	Total Coliform	MPN/100ml	43	48
21	Fecal Coliform	MPN/100ml	3.6	4.0
22	Free Ammonia	mg/L	BDL	BDL
23	Boron	mg/L	BDL	BDL
<b>Class of water body as per CPCB Water Quality Criteria</b>			<b>'D'</b>	<b>'D'</b>

8. In this regard, the Board reviewed the stakeholder departments & upstream industries on 25.10.2024 and addressed letter dated 01.11.2024 to The Managing Director, Hyderabad Metropolitan Water Supply & Sewerage Board, Khairatabad, Hyderabad requesting to submit the action plan for construction of STP at Ameenpur Lake to treat the sewage generated from all the residential colonies located upstream/ catchment area. **ANNEXURE-I**
9. The Board also addressed a letter to the Commissioner, Ameenpur Municipality, Ameenpur(V), Sangareddy(D) directing to provide temporary arrangement to divert the sewage joining into the lake to protect the lake from sewage contamination and long term proposals for treatment of sewage generated from all the residential colonies located upstream/ catchment area. **ANNEXURE-II**
10. **M/s. Hindustan Coca Cola Beverages Private Ltd, Sy. No. 169, Ameenpur (V), Patancheru (M), Sangareddy District**
- M/s. Hindustan Coca Cola Beverages Pvt. Ltd., Sangareddy District is located upstream of Ameenpur lake.
  - M/s. Hindustan Coca Cola Beverages Pvt. Ltd is soft drink manufacturing unit and the Board issued Consent for Operation vide order dated 30.12.2023 for manufacture of Carbonated soft drinks (in RGB) & Fruit Juice in RGB - 15,000 Cases/day, Fruit Juice in Tetra pack - 12,000 Cases/day , Carbonated soft drinks in PET - 1,40,654 Cases/day and Syrup Container (Bag In Box (BIB) - 10 Ltrs /20 Ltrs) 2000 Bags / day of 10 Ltrs OR 1500 Bags / day of 20 Ltrs with total average per day (Annual basis - 1,69,654 cases per day) valid up to 31.12.2028.

- c. The industry generates trade effluents (560 KLD) from washings, boiler blow down and cooling bleed off. After treatment in Bio-logical ETP, the effluent is routed through RO systems / UF Systems. The RO permeate is recycled for process & utilities and the RO Rejects are evaporated in MEE (Zero Liquid Discharge System). The treated water is being reused for process & utilities.
- d. The industry generates 50 KLD of domestic effluents and is permitted to dispose to M/s. PETL, Patancheru after meeting the inlet standards. The industry is regularly sending the effluents to M/s. PETL, Patancheru.
- e. The Board officials inspected the industry and its surroundings on 19.09.2024 and observed that no trade effluents from the industry are not joining the Ameenpur lake. The Board also collected samples from the industry on 19.09.2024 and analysis reports are as follows:

S. No.	Parameter	Results	
		ETP Inlet	RO Permeate
1	pH	6.55	6.64
2	Total Suspended Solids (TSS)	166	< 5
3	Total Dissolved Solids (TDS)	2,591	54
4	Chemical Oxygen Demand (COD)	3,840	20
5	Biological Oxygen Demand (BOD)	570	BDL
6	Oil & Grease	BDL	BDL

- f. The Board also collected samples of waste water from the drain located before Gate-I of M/s. Hindustan Coca Cola and the analysis results are as follows:

S. No.	Parameter	Units	Results
1	pH		6.31
2	E. Conductivity	µmhos/cm	2690
3	Total Suspended Solids (TSS)	mg/L	39
4	Total Dissolved Solids (TDS)	mg/L	1615
5	Chemical Oxygen Demand (COD)	mg/L	300
6	Biological Oxygen Demand (BOD)	mg/L	32
7	Total Alkalinity as CaCO <sub>3</sub>	mg/L	480
8	Total Hardness as CaCO <sub>3</sub>	mg/L	744
9	Calcium as Ca <sup>2+</sup>	mg/L	146
10	Magnesium as Mg <sup>2+</sup>	mg/L	92
11	Chlorides as Cl <sup>-</sup>	mg/L	338
12	Sulphates as SO <sub>4.2</sub>	mg/L	76
13	Nitrates as NO <sub>3</sub> <sup>-</sup>	mg/L	26
14	Sodium as Na <sup>+</sup>	mg/L	116

15	Potassium as K <sup>+</sup>	mg/L	5
16	Fluoride as F <sup>-</sup>	mg/L	0.19
17	Percent Sodium (%Na)	%(Meq/L)	25.04
18	Sodium Absorption Ratio (SAR)	Meq/L	1.84

g. As per the above analysis reports, it is to submit that the drain contains untreated sewage water joining from the upstream colonies.

h. The Board reviewed the pollution control measures of M/s. Hindustan Coca Cola Beverages Pvt. Ltd., Sangareddy District and issued directions issued to the industry vide order dated 01.11.2024 to comply with.

**ANNEXURE-III**

**II. M/s. Aaditri Properties Private Limited., Sy. No. 235/P, 236/2, 237 to 247, 251 to 261, 262/P, 263/P, 264, 266/P, Ameenpur (V & M), Sangareddy District.**

1. M/s. Aaditri Properties Private Limited is a residential apartments construction project proposed at Sy. No. 235/P, 236/2, 237 to 247, 251 to 261, 262/P, 263/P, 264, 266/P, Ameenpur (V & M), Sangareddy District and located downstream of Ameenpur lake and adjacent to the lake bund.
2. The project has obtained Environmental Clearance vide order dated 12.06.2023 for construction of 10 Residential Towers with (3C+S+39 Upper Floors) to accommodate at total No. of 3510 units and Amenities with (3C+G+3 Upper Floors). Parking area to be provided is 1,90,416.4 Sq.m to park about 5355 Four wheelers and 3600 Two wheelers. **ANNEXURE-IV**
11. During CFE application, the proponent has submitted the clarification issued by Irrigation & CAD Department vide letter dated 15.10.2022 with regard to water body. As per the clarification letter, it was stated that the balance extent land of the project i.e., Ac 18-34 Gts (76,283.2 Sq.m) in Sy.Nos. 235 to 247, 251 to 264, 266, 267,287 & 295 situated at Ameenpur (V&M), Sangareddy(D) is not affected in any water body /channel and it is free from the water body as per the norms stipulated in GO Ms No.168 dated 07.04.2012 issued by MA&UD Department. The details of total land, land affected under buffer zone and balance land is given below. **ANNEXURE-V**

<b>Total land of the proponent</b>	<b>Land of the proponent affected under the Bund of the tank, Bund buffer of the tank and under irrigation channel No's 1, 2 &amp; 3.</b>	<b>Balance land free from water body/channel left with the proponent for construction of the project</b>
Ac 19-8.5 Guntas	Ac 0-14.5 Guntas	Acres 18 - 34 Guntas (76,283.2 Sq.m)
Conversion Factor: 1 Acre = 40 Guntas		
The project has obtained Environmental Clearance for total area of Ac 16-15.3		

6

Guntas i.e., 66299.7 Sq.m and obtained CFE from the Board for the same area.

12. The project has obtained Consent for Establishment (CFE) from the Board vide order dated 27.07.2024 for construction of 10 residential towers with (3C + S + 39 upper floors) to accommodate at total no. of 3510 units and amenities with (3C + G + 3 upper floors). The amenities to be provided include Sewage Treatment Plant - 2600 KLD, Community Center and Municipal Solid Waste segregation point with a condition that the industry shall comply with the conditions stipulated in I&CAD letter dated 15.10.2022. **ANNEXURE- VI**
3. During inspection, it was observed that the construction of Residential Apartments is under progress. **ANNEXURE -VII**

The Board is regularly monitoring the industry i.e., M/s. Hindustan Coco-Cola Beverages Ltd., and issuing directions, if any violation is observed.

The Drain-III is the main feeder channel for Ameenpur Lake which mostly carries untreated sewage from colonies and flood water during rainy season. The untreated sewage from the colonies upstream are entering the Lake. The monitoring reports indicate that the class of water body as per CPCB water classification is classified as Class-D i.e., Propagation of wild life and fisheries.

It is to further submit that the Board will regularly monitor the industry for compliance.

**Place: Hyderabad.**  
**Date: 05-11-2024.**

  
ENVIRONMENTAL ENGINEER

Environmental Engineer  
T.G. Pollution Control Board  
Regional Office-1, SANGAREDDY

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The Ameenpur Lake is surrounded by industries and colonies. The details of the industries and colonies are as follows: -

1. The Ameenpur Lake is located at Ameenpur (V), Patancheru (M), Sangareddy District.
2. There are three feeder drains joining the Ameenpur Lake from upstream of catchment area, Drain-I, Drain-II & Drain-III. The Drain-I & Drain-II carry untreated domestic sewage and flood water from residential colonies namely, Prime Meadows, Maa villas, Sri Balaji's Gulmohar, Kaushalya colony, SR

Ridge, Krishnaja Hills, Srinidhis Oakland, other gated communities and adjoining colonies located in Bachupally, part of Nizampet and Ameenpur.

3. The following industries are operating and are located on upstream of Ameenpur lake in Medchal-Malkajigiri District:

- i. M/s Aurobindo Pharma Ltd., Unit – III, Bachupally, Medchal-Malkajigiri District.
- ii. M/s.Aurobindo Pharma Ltd., (Formulation Research & Development (RC-I), Sy.No.313, Bachupalli(V), Medchal-Malkajigiri District.
- iii. M/s Aurobindo Pharma Ltd., Unit –XII, Bachupally, Medchal-Malkajigiri District
- iv. M/s. TFL Leather Technique (P) Ltd., (Formerly M/s. Quinn International Pvt. Ltd.) Bachupally (V), Quthbullapur (M), Medchal-Malkajigiri District.
- v. M/s Ace Tyres, Bachupally, Medchal-Malkajigiri District.
- vi. M/s. N.S. Engineering, Bachupally, Medchal-Malkajigiri District.
- vii. M/s. VEM Technologies Pvt. Ltd., Sy. No. 314, Bachupally (V), Quthubullapur (M), Medchal-Malkajigiri District.
- viii. M/s. Bansal Rocks Pvt Ltd., Sy.No.311 & 312, Bachupally, Quthbullapur (M), Medchal – Malkajigiri District.
- ix. M/s. Ultra Tech Cement Ltd., (Ultra Tech Concrete Unit – II), RMC Plant, Sy.No.312, Bachupally, Quthbullapur (M), Medchal – Malkajigiri District.

4. Earlier, two industries namely M/s Vilas Polymers, M/s Excel Rubber (Formerly M/s Venus Elastomers Pvt Ltd.,) were existing but the industries have closed their units. The Board has been reviewing the industries regularly and issuing directions to the industries. Recently, the Board has reviewed the compliance status of industries located upstream of Ameenpur lake in the Board's Task Force Committee meetings held on 19.10.2024 and 29.10.2024 and certain directions were issued to the industries. The status of each individual industry is submitted as follows: -

**I) M/s Aurobindo Pharma Ltd., Unit – III, Bachupally:**

1. M/s. AurobindoPharma Ltd., (Unit – III), is located at Sy. No. 313, Bachupally, Medchal-Malkajigiri District and engaged in Pharmaceutical Formulations. The Board issued CFO renewal order dated 09.12.2021 with a validity period upto 31.12.2031.

2. The industry generates trade effluents from process, washings, boiler blow down, cooling bleed off and domestic effluents. The process & wash effluents, boiler blow down and cooling bleed off are collected in collection tanks and after neutralization, sent to CETP of M/s PETL, Patancheru for further treatment and disposal. The domestic wastewater is also sent to PETL along with process & wash effluents.
3. Industry has 2 coal fired boilers of capacities 10 TPH and 6 TPH and is operating 10 TPH Boiler and kept 6 TPH Boiler as stand-by. The industry has provided bag filters and chimney of 30 meters to the Boilers as APCE. The industry is having DG sets of capacities 1X500 kVA, 4X750 kVA, 2X1250 kVA & 2X1500 kVA with acoustic enclosure and provided stack of height 22 ft.
4. The Board has reviewed the industry in the Task Force Committee meeting held on 29.10.2024 and issued Directions dated 02.11.2024 to the industry stipulating certain directions for compliance.

**II) M/s Aurobindo Pharma Ltd., (Formulation Research & Development (RC-I), Bachupally:**

1. M/s. Aurobindo Pharma Ltd Formulation Research & Development (RC-I) is located at Sy.No.313, Bachupalli, Medchal-Malkajgiri District and engaged in R & D activity for dosage forms on Tablets, Capsules, Dry syrup, Liquid orals, lozenges, Dry powder injection, Injections, Ointments. The Board issued renewal of CFO order dated 11.04.2022, with a validity period upto 31.12.2031.
2. Industry is storing Low Total Dissolved Solids (LTDS) effluents in 60 KL below ground level collection tank. The industry is lifting LTDS effluents to CETP of M/s PETL, Patancheru for further treatment and disposal.
3. The industry has provided 3 Nos. of common CC cameras for both units. 2 Nos. at the drains and 01 Camera at effluent loading area.
4. The Board has reviewed the industry in the Task Force committee meeting held on 29.10.2024 and issued directions dated 02.11.2024 directing the industry to take further measures.

**III) M/s Aurobindo Pharma Ltd., Unit - XII, Bachupally:**

1. M/s. AurobindoPharma Ltd., (Unit - XII), (Formulation Division), is located at Sy. No. 314, Bachupally, Medchal-Malkajgiri District.
2. The Board issued renewal of CFO order dated 09.12.2021, with a validity period upto 31.12.2031 to manufacture certain products viz., Tablets, Capsules, Syrup, Dry Power Injections and Sterile Lyophilized Powder.

3. The industry is storing effluents in below ground level RCC storage tank of 4 x 30 KL capacity. The industry has provided addition 2 x 30 KL of above ground syntax tank, one for process and another for domestic. The industry is lifting the effluents to CETP of M/s PETL, Patancheru for further treatment and disposal.
4. The industry is having 6 TPH Furnace Oil fired Boiler and provided with stack of 30 meters.
5. The industry has provided 2 nos. of tanks of each 12 KL and 5 KL for collection of first cut rain water and sending the same to CETP along with effluents.
6. The industry has installed 3 Nos. of cameras i.e., 02 Nos. of Cameras on drains and 01 No at effluent loading point.
7. The Board has reviewed the industry in the Task Force committee meeting held on 29.10.2024 and issued directions dated 02.11.2024 directing the industry to take further measures.

**IV) M/s. TFL Quinn India (P) Ltd., Bachupally :**

1. M/s. TFL Quinn India (P) Ltd., Sy.Nos. 313 ,314, 325, 326 & 343, Bachupally, Medchal-Malkajgiri District and is involved in manufacturing Leather Tanning Chemicals and Leather finishing chemicals.
2. The Board issued renewal of CFO order dated 19.02.2021, with a validity period upto 31.03.2026.
3. The industry consumes water for process, washings, boiler feed, cooling make up, gardening and domestic purposes. Effluents are generated from washings, cooling bleed off & boiler blow down. The industry is segregating the effluents into High TDS and Low TDS effluents and collecting separately. The industry after pre-treatment is lifting the HTDS effluents to Common MEE and LTDS effluents to CETP of M/s JETL, Jeedimetla for further treatment and disposal.
4. The industry has provided pretreatment facility consisting of the following units :
  - 3 Nos. of collection tanks (ground level acid proof brick lined) of size 4.1 x 4.8 x 1.9 mtrs. each for the effluents from leather finishing section.
  - 1 No. of collection tank (ground level acid proof brick lined) of size 4.1 x 6 x 3 mtrs (Leather Tanning Section)

- 1 No. of collection tank (ground level acid proof brick lined) of size 4.1 x 6 x 3 mtrs (Quality Control & R & D Lab).
  - 4 x 30 KL capacity FRP tanks (above ground level) for neutralization and equalization.
5. The industry is using the 4 TPH capacity briquettes fired boiler and has provided twin cyclone followed by bag filter as air pollution control system to the boiler. The industry is also having a 3 TPH oil fired boiler which is kept as standby. The industry has changed the fuel of Hot Air Generator from Furnace Oil to Piped Natural Gas and also proposed to change the fuel of the briquettes fired boiler to the PNG to reduce the air emissions.
  6. The industry is having DG set of 2 X 500 KVA sets in the East boundary provided with acoustic enclosures.
  7. The industry has provided 1 No. of Alkaline scrubber for scrubbing SO<sub>2</sub> emission in LTC section and 1 No. of scrubber (2 in series) with caustic lye as scrubbing medium in first and dilute sulphuric acid as scrubbing media in the other for all the reactors and storage tanks in the LFC section to control the Acrylic emissions from the leather finishing section. The industry has provided online pH meters to all scrubbers.
  8. The industry has provided additional activated carbon filter to the LFC section. Control measures provided: LFC-I PUD scrubber, LFC-I Monomer scrubber, LFC-I lacquers' carbon, LTF double staged scrubber, 2 blower, Bagging machine-Blower for LTC, scrubber- Excel blending.
  9. The industry has installed 4 Nos. of cameras i.e., 3 Nos. on drains and 1 No. at effluents loading area, as per the Board directions.
  10. The Board has reviewed the industry regularly and recently in the Task Force committee meeting held on 11.07.2024 and issued directions dated 24.07.2024 directing the industry to take further measures. The Board officials inspected the industry on 02.11.2024 and observed that the industry has complied with the Board directions.

**V) M/s. Ace Tyres (P) Ltd., Bachupally:**

1. M/s. Ace Tyres (P) Ltd., is located at Sy.Nos.314 & 315, Bachupally, Medchal-Malkajgiri District and is Automobile Tyre manufacturing unit for Two, Three & Four Wheelers of 5,000 Tyres/day.
2. The Board issued renewal of CFO order dated 19.02.2021, with a validity period upto 31.03.2026.

3. The wastewater generated from boiler blowdown, RO rejects and regeneration water is collected in Collection cum neutralization tank of 20 KL RCC tank and sent to CETP of PETL for further treatment and disposal. Domestic wastewater is sent to septic tank and overflow is collected into Collection tank. This domestic wastewater is also sent to PETL along with other effluents.
4. The industry is having one Coal Fired Boiler of capacity 8 Tons/hr for which industry has provided double cyclone separator and pulse jet bag filter on APCE. The industry also has an oil fired boiler of 8 TPH capacity (standby) and the same was not in use.
5. The industry generates Rubber waste & Boiler ash as solid waste. The rubber waste is sold to scrap dealers and Boiler ash is sold to brick manufacturers.
6. The industry has installed 4 Nos. of IP Cameras, 03 Nos. on drain and 01 No at Effluent collection tank as per the directions of the Board.
7. The Board has reviewed the industry in the Task Force Committee meeting held on 29.10.2024 and issued Directions dated 25.10.2024 to the industry stipulating certain directions for compliance.

**VI) M/s. N.S. Engineering Private Limited, Sy.No's. 312 & 313, Bachupally:**

1. M/s. N.S. Engineering Private Limited is located at Sy.Nos. 312 & 313, Bachupally, Medchal-Malkajgiri District and engaged in Fabrication Steel and Machine Shop along with Heat Treatment activity.
2. The Board has issued renewal of CFO order dated 23.08.2021 with validity upto 31.07.2031.
3. There is no generation of process effluents. The industry uses 3.0 KLD of water for domestic purposes and generates 2.0 KLD of domestic effluents, for which the industry has provided 2 Nos. of underground collection tanks of capacity- 15 KL each and the industry is disposing domestic effluents to CETP of M/s. JETL, Jeedimetla for further treatment and disposal.
4. The industry has installed electric heat furnace & DG set of capacity 500 KVA with acoustic enclosures control noise levels.
5. The industry is carrying out painting activity in the closed paint booth provided with cyclone dust collectors.
6. The industry has provided one camera on outside drain and one camera on internal drain and effluent loading area.

7. The Board has reviewed the industry in the Task Force committee meeting held on 29.10.2024 and issued directions dated 02.11.2024 directing the industry to take further measures.

**VII) M/s. VEM Technologies Pvt. Ltd., Sy. No. 314, Bachupally:**

1. M/s. VEM Technologies Pvt. Ltd is located at Sy. No. 314, Bachupally, Medchal-Malkajgiri District and is an Engineering unit engaged in manufacture of Wash timers, Spin Timers Various connectors, relays, Armament Electronics, Assembly and integration of armaments and weapon systems and Control Guidance systems. The Board has issued renewal of CFO order dt: 05.07.2022 with validity upto 31.03.2037.
2. Water is used only for cooling and domestic purposes. No generation of effluents from process. The wastewater generation is from domestic only. The industry is sending the pre-treated sewage to CETP of M/s JETL, Jeedimetla for further treatment and disposal.
3. The industry is having 2 Nos of DG sets of capacities -250 KVA each and provided with acoustic enclosures.
4. The industry has installed 2 Nos. of Cameras i.e., one on the outside drain and one at effluents loading area.
5. The Board has reviewed the industry in the Task Force committee meeting held on 29.10.2024 and issued directions dated 02.11.2024 directing the industry to take further measures.

**VIII) M/s. Bansal Rocks Pvt Ltd., Sy.No.311 & 312, Bachupally:**

1. M/s. Bansal Rocks is located at Sy.Nos. 311 & 312, Bachupally, Medchal-Malkajgiri District and engaged in Cutting, Sizing and Polishing of Marble Stone.
2. The Board has issued renewal of CFO order dated 17.06.2019 with validity upto 30.05.2024.
3. There is no generation of process effluents. The industry uses 2.0 KLD of water for Cooling (makeup) and 0.8 KLD for domestic purposes and generates 0.8 KLD of domestic effluents and disposed the same to septic tank followed by soak pit.
4. The Board has reviewed the industry in the Task Force committee meeting held on 29.10.2024 and issued directions dated 02.11.2024 directing the industry to take further measures.

**IX) M/s. Ultra Tech Cement Ltd., (Ultra Tech Concrete Unit – II), RMC****Plant:**

1. M/s. Ultra Tech Cement Ltd., (Ultra Tech Concrete Unit – II), {formerly M/s. Grasim Industries Ltd., Unit-Birla Ready Mix – II} is located at Sy.No.312, Bachupally, Medchal – Malkajgiri District and engaged in manufacture of Ready Mix Concrete.
2. The Board has issued renewal of CFO order dated 20.04.2023 with validity upto 31.03.2033.
3. The industry generates washing effluents. The industry uses 138.0 KLD (Fresh-124 KLD and Recycled – 7 KLD) of water for Process and Washings, 1.0 KLD for Gardening and 1.0 KLD for domestic purposes and generates 7.0 KLD of washing effluents and the wash water is reused in the process and 1.5 KLD of domestic effluents are disposed into septic tank followed by soak pit.
4. The Board has reviewed the industry in the Task Force committee meeting held on 29.10.2024 and issued directions dated 02.11.2024 directing the industry to take further measures. Copies of the Directions issued by the Board are enclosed as **Annexures.-viii**

It is further to submit that the domestic sewage from the residential colonies of Nizampet Municipal Corporation also flows in the upstream Nala and joins Ameenpur Lake. The Board reviewed the issue in the Task Force Committee meeting held on 25.10.2024. During the meeting, the General Manager of HMWS&SB informed that, the Ameenpur Lake is receiving wastewater from Three (3) drains which are joining separately into the lake.

The HMWS&SB has proposed to install Sewage Treatment Plant (STP) of capacity 20 MLD for treatment of domestic wastewater receiving from residential area (one drain) for which they obtained administrative sanction under Amruth Scheme and proposed to go for tendering process. The Board has addressed letter dated 01.11.2024 to the HMWS&SB requesting to submit the action plan for construction of STP at Ameenpur Lake to treat the sewage generated from all the residential colonies located in upstream / catchment area to avoid joining of untreated domestic waste water into the lake.(ANNEXURE-I)

The Board is regularly monitoring the above industries and issuing directions, if any violations are observed.

The Drain-I & II are the main feeder channels for Ameenpur Lake which mostly carries untreated sewage and flood water during rainy season. The untreated sewage from the colonies upstream are entering the Lake. The monitoring reports indicate that the class of water body as per CPCB water classification is classified as Class-D i.e., Propagation of wild life and fisheries.

It is to further submit that the Board will regularly monitor the industries for compliance.

**Date:** 05-11-2024

**Place:** Hyderabad



**ENVIRONMENTAL ENGINEER**

Environmental Engineer  
T.G. Pollution Control Board  
Regional Office, Medchal.





(16) 9c  
**TELANGANA POLLUTION CONTROL BOARD**  
Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018  
Phones : 040-23887500 Fax: 040 - 23887519

**BY REGD. POST WITH ACK. DUE**

**ANNEXURE-I**

**Lr. No. SRD-55/TGPCB/TF/HO/2024-1577**

**Dt.01.11.2024**

**To**  
**The Managing Director,**  
**Hyderabad Metropolitan Water Supply &**  
**Sewerage Board**  
**Khairtabad, Hyderabad**

Sir,

**Sub :** TSPCB - OA No. 247 of 2024 filed before Hon'ble NGT, Chennai against water pollution of Ameenpur lake & illegal constructions in buffer zone of Ameenpur lake - Request to submit the action plan on construction of STP at Ameenpur Lake to treat the sewage generated from all the residential colonies located in upstream/ catchment area - Reg.

**TGPCB**  
Despatch No. **Ref:**  
**02 NOV 2024**  
Signature.

1. OA No. 247 of 2024 filed before Hon'ble NGT, Chennai against water pollution of Ameenpur lake
2. Inspection of the Ameenpur lake and its surroundings on 19.09.2024.
3. Hearing held on 25.10.2024.

\* \* \* \* \*

With reference to the subject cited above, it is to submit that an OA No. 247 of 2024 was filed before Hon'ble NGT, Chennai against water pollution of Ameenpur lake & illegal construction in buffer zone of Ameenpur lake.

The status was reviewed in the Task Force Committee meeting held on 25.10.2024. During the meeting, the RO-Sangareddy, TGPCB informed that, regular complaints are receiving regarding water pollution of Ameenpur Lake and inspected the Lake & its surroundings and observed that, the sewage is joining into the lake from the residential colonies located in upstream/ catchment area.

During the meeting, the GM, HMWS&SB informed that, the Ameenpur Lake receiving waste water from Three (3) drains are joining separately into the lake. They proposed to install STP with capacity of 20 MLD for treatment of domestic waste water receiving from residential area (one drain) for which they obtained administrative sanction for the proposed STP under Amruth Scheme and proposed to go for tendering process.

In view of the above, the HMWS & SB is requested to submit the action plan for construction of STP at Ameenpur Lake to treat the sewage generated from all the residential colonies located in upstream/ catchment area to avoid joining of untreated domestic waste water into the lake so as to furnish the same in the report to be filed before the Hon'ble NGT.

Yours faithfully,

Sd/-

**MEMBER SECRETARY**

Copy to the Collector & District Magistrate, Sangareddy District for information and necessary action.

Copy to the Joint Chief Environmental Engineer, TGPCB, Zonal Office, RC Puram for information and necessary action.

Copy to the Environmental Engineer, TGPCB, Sangareddy for information and necessary action.

//T.C.F.B.O//

*P. S. S. S.*

**Senior Environmental Engineer**  
**(Task Force - UH-IV)**





(17) 2 7C  
**TELANGANA POLLUTION CONTROL BOARD**

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018  
Phones : 040-23887500 Fax: 040 - 23887519

**BY REGD. POST WITH ACK. DUE**

**ANNEXURE-II**

**Lr. No.SRD-55/TGPCB//TF/HO/2024-1578**

**Dt.01.11.2024**

**Sub :** TSPCB - OA No. 247 of 2024 filed before Hon'ble NGT, Chennai against water pollution of Ameenpur lake & illegal constructions in buffer zone of Ameenpur lake - To provide temporary arrangement to divert the sewage joining into the lake to protect the lake from sewage contamination and Long Term proposals for treatment of sewage generated from all the residential colonies located in upstream/ catchment area - Reg.

**Ref :** 1. OA No. 247 of 2024 filed before Hon'ble NGT, Chennai against water pollution of Ameenpur lake.  
2. Inspection of the Ameenpur lake and its surroundings on 19.09.2024.  
3. Hearing held on 25.10.2024.

\* \* \* \* \*

With reference to the subject cited above, it is to inform that an OA No. 247 of 2024 was filed before Hon'ble NGT, Chennai against water pollution of Ameenpur lake & illegal construction in buffer zone of Ameenpur lake.

The status was reviewed in the Task Force Committee meeting held on 25.10.2024. During the meeting, the RO-Sangareddy, TGPCB informed that, regular complaints are receiving regarding water pollution of Ameenpur Lake and inspected the Lake & its surroundings and observed that, the sewage is joining into the lake from the residential colonies located in upstream/ catchment area.

In view of the above, the Commissioner, Ameenpur Municipality, Ameenpur (V), Sangareddy District is directed to provide temporary arrangement to divert the sewage joining into the lake to protect the lake from sewage contamination and Long Term proposals for treatment of sewage generated from all the residential colonies located in upstream/ catchment area. The action plan on the issues shall be submitted to the Regional Office, TGPCB, Sangareddy within 15 days from the date of receipt of this letter so as to furnish the same in the report to be filed before the Hon'ble NGT.

**Sd/-  
MEMBER SECRETARY**

**To  
The Commissioner,  
Ameenpur Municipality,  
Ameenpur (V),  
Sangareddy District.**

Copy to the Collector & District Magistrate, Sangareddy District for information and the Municipal Commissioner, Ameenpur may be directed for taking necessary action in view of the OA No. 247 of 2024 filed before Hon'ble NGT, Chennai against water pollution of Ameenpur lake.

Copy to the Joint Chief Environmental Engineer, TGPCB, Zonal Office, RC Puram for information and necessary action.

Copy to the Environmental Engineer, TGPCB, Sangareddy for information and necessary action.

//T.C.F.B.O//

*P. Radanna*  
**Senior Environmental Engineer  
(Task Force - UH-IV)**





**BY REGD. POST WITH ACK. DUE**

**ANNEXURE-II**

**WATER (PREVENTION AND CONTROL OF POLLUTION) ACT, 1974**  
**(AS AMENDED BY ACT 53 OF 1988)**

**Order No. SRD-56/TGPCB/TF/HO/2024- 1580**

**Date: 01.11.2024**

**Sub :** TSPCB - M/s. Hindustan Coca Cola Beverages Pvt. Ltd., Sy.No.169, Ameenpur Village, Patancheru (M), Sangareddy District - Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) - **DIRECTIONS - ORDERS ISSUED** - Reg.

**Ref :**

1. CFO Order dated: 28.12.2018, which is valid upto 31.12.2023.
2. OA No. 247 of 2024 filed before Hon'ble NGT, Chennai against water pollution of Ameenpur lake.
3. Complaint forwarded by CPCB on 04.07.2024 received from Sri. Murali Krishna on 17.07.2024 against M/s Aurobindo Pharma and M/s Hindustan Coco cola regarding air pollution caused by the industries in the surrounding area.
4. Inspection of the Ameenpur lake and its surroundings on 19.09.2024.
5. Hearing held on 18.10.2024.



\*\*\*\*\*

1. **WHEREAS**, you are operating the industry is located at Sy.No.529/AA1, Yellammaguda (V), Hathnoora (M), Sangareddy District and is involved in manufacturing of Bulk Drug / Bulk Drug Intermediates.
2. **WHEREAS**, vide reference 1<sup>st</sup> cited, the industry has obtained CFO vide Order dated: 28.12.2018, which is valid upto 31.12.2023.
3. **WHEREAS**, vide reference 2<sup>nd</sup> cited, OA No.247 of 2024 filed before Hon'ble NGT, Chennai against water pollution of Ameenpur lake & illegal construction in buffer zone of Ameenpur lake and complaint forwarded by CPCB received from Sri. Murali Krishna against M/s Aurobindo Pharma and M/s Hindustan Cococola regarding air pollution caused by the industries in the surrounding area
4. **WHEREAS**, vide reference 3<sup>rd</sup> cited, the Board received a complaint forwarded by CPCB on 04.07.2024 from Sri. Murali Krishna on 17.07.2024 against M/s Aurobindo Pharma and M/s Hindustan Coco cola regarding air pollution caused by the industries in the surrounding area. The Board Office vide reference 2<sup>nd</sup> cited, forwarded the complaint and directed EE, RO, Sangareddy to submit detailed report for taking necessary action.
5. **WHEREAS**, vide reference 4<sup>th</sup> cited, the RO-Sangareddy Officials inspected the industry on 19.09.2024 and submitted a report dt:17.10.2024 to the Board Office. The following non-compliances were observed:-
  1. During inspection, no discharge of waste water was observed.
  2. The Board Officials carried out the Ambient Air Quality Monitoring near main gate within the industry premises in Down wind direction and near Canteen in Upwind direction. As per the analysis reports, the values of RSPM are exceeding the prescribed standards i.e., 270  $\mu\text{g}/\text{m}^3$  and 178  $\mu\text{g}/\text{m}^3$  against the standard 100  $\mu\text{g}/\text{m}^3$
6. **WHEREAS**, vide reference 5<sup>th</sup> cited, you were given an opportunity of hearing before the Task Force Committee meeting held on 25.10.2024. The General Manager, HMWS&SB, DEE, Ameenpur Municipality, Hindustan Coco Cola representatives and RO-Sangareddy Officials have attended the meeting. The details are as follows:

I. The Committee noted the following:

**A. Regarding Ameenpur Lake:-**

1. Ameenpur lake is naturally occurring water body and is rain fed. It is surrounded by Ameenpur village on west side, Ganesh Nagar followed by M/s. Hindustan Cocacola, Sri Vani Colony and Vediri Township followed by Bachupally IDA on East side, Open land followed by residential colonies on North side, open land followed by HMT Swarnapuri Colony on South side. The Ameenpur village is adjacent to Ameenpur Cheruvu in the West direction in the downstream of the cheruvu.
2. There are three feeder drains joining the lake from upstream of catchment area. One drain - I beside M/s. ACE Tyres, IDA, Bachupally, Medchal-Malkajigiri District, another drain - II from IDA, Bachupally & the third drain - III from the colonies in the South side are present. The two drains i.e., drain - I beside M/s. ACE Tyres and drain - II from IDA, Bachupally are joining at in-front of Gate-I of M/s. Hindustan Coca Cola Beverages Pvt. Ltd., which is finally terminating in Ameenpur cheruvu along with the third drain carrying domestic effluents from Sri Vani colony & HMT colony area.
3. The drain - I beside M/s ACE Tyres is originating in the upstream of the IDA Bachupally where high rise apartments and colonies have been constructed where the untreated domestic sewage generated from the colonies are joining in this drain. Lot of new residential colonies like HMT colony, Vani nagar colony. Vediri Township, Swarnapuri Colony etc, have come up in the recent years in catchment area of the tank and all the sewage is directly joining the drain - III and lake without treatment.
4. Earlier, a letter dt.07.12.2016 was received from Smt. Tejdeep Kaur Menon, IPS, Director General, Telangana Special Protection Force regarding stoppage of industries from dumping of industrial waste into the Ameenpur Lake by M/s. Aurobindo Pharma Ltd., (Unit -III).
5. Accordingly, the Board Officials inspected the industries located in upstream of Ameenpur lake on 16.12.2016 and the issue was reviewed before the Board's Task Force Committee Meeting held on 21.12.2016.
6. The Committee noted that the construction of STP on Ameenpur lake is proposed by HMDA as per the DPRs prepared by them with an estimated cost of Rs. 16 Crores for 12 MLD capacity and an operating cost of Rs. 65 lakhs/annum. Later the TSPCB has given directions to M/s Aurobindo Pharma Ltd., to prepare a DPR for terrain and storm runoff analysis and project feasibility for STP near Ameenpur lake. M/s. Aurobindo Pharma Ltd., has submitted a DPR with the help of M/s Prithvi Envirotec (P) Ltd., for the construction of 20 MLD capacity at an estimated cost of Rs. 21.97 crores and an operating cost of Rs. 115 lakhs/annum. The Committee recommended that both the proposals will be examined by TSPCB. The concerned stake holder departments and the industrials units will be invited to a meeting before the Chairman, TSPCB and a decision for construction of the STP will be taken-up.
7. Further, a meeting was conducted on 27.02.2017 before the Chairman, TGPCB with all the industry representatives of the industries located upstream of Ameenpur lake and Board Officials. As per the minutes, the following is concluded:
  - i) The Chairman, TGPCB requested the Commissioner, HMDA to prepare a detailed budget estimate within 15 days to Ameenpur lake and other lakes and submit proposals to NRCD for suitable funding.
  - ii) The Chairman, TGPCB suggested that a 12 MLD STP may be constructed in the 1st phase and another 8 MLD may be taken-up in the later stage.
  - iii) The Chairman, TGPCB requested all the officials to prepare a concrete action plan at the earlier for construction of STP at Ameenpur lake.
8. Sri Thakur Rajkumar Singh, Serilingampally, Hyderabad Chairman, Human Rights & Consumer Protection Cell has filed **O.A. No. 156 of 2016** before Hon'ble NGT, Chennai praying Hon'ble Tribunal may pass an interim order directing the respondents to stop all the un-authorized and illegal constructions in Ameenpur

Village and Direct all the Respondents to submit a detailed report by conducting a joint inspection and survey of all the water bodies, inflow, outflow nalas listed in Para No. 6 of this application showing the FTL & Buffer Zone as per Original Lake Memoirs & Survey of India maps and listing all the illegal & un-authorized constructions in the Ameenpur Village & Maqta Mahboobpet Village.

9. Subsequently, the Chief Secretary, Government of Telangana has filed a status report dated 26.06.2021 before the Hon'ble, NGT, Chennai submitting the status of the implementation of the activities by the concerned departments, proposed Action Plan with the activities, responsible Line Departments, etc.,. Copy of the status report dt.26.06.2021 filed by the Chief Secretary, Government of Telangana is herewith enclosed.

10. As per the status report submitted, Telangana State Pollution Control Board (TSPCB) has to monitor the lakes every month and share the water quality with the stake holder departments on monthly basis.

11. In compliance to the above report, the officials from the Telangana State Pollution Control Board (TSPCB), Regional Office, Sangareddy have been collecting water samples from 14 water bodies located in the jurisdiction of Regional Office, Sangareddy including Ameenpur lake and the reports were shared with the line departments till June'2022.

12. The case was disposed vide order dated 14.03.2022 with the following directions

*" .....the statutory/administrative authorities in Telangana may take further remedial action promptly and the nodal agency may coordinate such action periodically, subject to oversight of the Chief Secretary at the State level and of the MoJS at the national level. Action taken for restoration and protection of water bodies may also coincide with respective Districts Environment Plans of concerned districts in the State of Telangana. The action plans may also provide for appropriate Information, Education and Communication (IEC) Programmes in coordination with the educational institutions and other stakeholders. **The nodal agency may place the progress report in the matter on quarterly basis on its website. The Applications will stand disposed of.**"*

11. Latest status report in the matter of OA No. 156 of 2016 was submitted to the Hon'ble NGT, Chennai vide report dated 20.08.2024.

12. The Board is regularly monitoring the water quality in Ameenpur lake under National Water Monitoring Programme and the latest sample was collected on 19.09.2024. As per the analysis report, the water quality is falling under Class - D of CPCB water quality criteria i.e., suitable for propagation of wildlife and fisheries.

13. During inspection, on 02.09.2023, 22.02.2024, 19.09.2024 & 24.09.2024 it was observed that the sewage from the surrounding colonies is joining the Ameenpur lake. The Board issued notices to the Municipal Commissioner Ameenpur Municipality on 13.09.2023, 25.11.2023 & 19.03.2024 requesting to take necessary action to divert the sewage by providing I & D structures at the inlets of the lake so as to protect the lakes from sewage contamination.

14. An Original Application was registered Suo Motu by the Hon'ble NGT, Principal Bench, New Delhi vide OA No. 719 of 2024 based on the News item titled "Citizen Journalism illegal construction on Ameenpur Lake in Sangareddy led to pollution from industrial waste" appearing in News Meter dated 09.05.2024.

15. The above case was heard before the Hon'ble NGT, Delhi on 03.07.2024. The application was regarding the joining of industrial waste water from the upstream industries and sewage from the upstream residential colonies which in turn polluting the Ameenpur Lake and also regarding the construction of residential apartments by M/s. Aaditri Properties in the buffer zone of Ameenpur lake by blocking the outflow channels. The Hon'ble NGT, Delhi directed the Board to file the response and transferred the case to Hon'ble NGT, Chennai where the suo motu application was registered vide OA No.247 of 2024 and listed on 06.11.2024.

16. With regard to M/s. Aaditri Properties Private Limited, it is to submit that the residential apartments construction project has obtained CFE from the Board vide order dated 27.07.2024 for construction of 10 residential towers with (3C + S + 39 upper floors) to accommodate at total no. of 3510 units and amenities with (3C + G +

3 upper floors). The amenities to be provided include STP, Community Center and MSW segregation point.

17. The RO-Sangareddy received a complaint, which was forwarded by CPCB on 04.07.2024 from Sri. Murali Krishna on 17.07.2024 against M/s Aurobindo Pharma and M/s Hindustan Coca Cola regarding air pollution caused by the industries in the surrounding area. The Board Office forwarded the complaint and directed EE, RO, Sangareddy to submit detailed report for taking necessary action.

18. In view of the above complaint and original application before Hon'ble NGT, Chennai, the Board officials contacted the complainant Sri. Murali Krishna, Resident of The World of Joy, Urbanrise, Ameenpur over telephone and he informed that he was not available and stated that they are facing air pollution by the industry in the surrounding area. The complainant has also informed that he purchased apartment in The World of Joy, Urbanrise, Ameenpur (Residential Apartments) recently.

19. During inspection, it was observed that, the following major industries are located in near vicinity of the Ameenpur Village & upstream of Ameenpur lake.

- i. M/s. Hindustan Coca Cola Beverages Pvt. Ltd., Sangareddy District.
- ii. M/s. ACE Tyres Ltd., Rangareddy District.
- iii. M/s. Exel Rubber Ltd., Rangareddy District.
- iv. M/s. Vilas Polymers Ltd, Rangareddy District,
- v. M/s. Aurobindo Pharma Ltd., Unit -III, Rangareddy District.
- vi. M/s. Aurobindo Pharma Ltd., Unit -XII, Rangareddy District.
- vii. M/s. TFL Ltd., Rangareddy District.

20. The above industries are pertaining to the jurisdiction of Regional Office, Ranga Reddy-II except M/s. Hindustan Coca Cola Beverages Pvt. Ltd., Sangareddy District.

21. The World of Joy, Urbanrise, Ameenpur (Residential Apartments) are located at a distance of about 25.0m from the boundary of M/s. Hindustan Coca Cola Beverages Pvt. Ltd., towards South Direction.

22. During inspection, it was observed that the construction of Residential Apartments i.e. The World of Joy, Urbanrise, Ameenpur is under progress.

23. The RO, Sangareddy has issued notice to the Ameenpur Municipality on 13.09.2023 regarding discharge of untreated waste water (domestic) into Ameenpur Lake. The RO again issued reminder notice on 19.03.2024 in connection with press clipping with a caption "Ameenpur Cheruvu Kalushyam" on 20.02.2024. The RO, Sangareddy requested the Commissioner, Ameenpur Municipality to divert the sewage upstream of the lake by providing I & D structures at the inlets of the lake so as to protect the lake from sewage contamination.

24. As per the analysis reports of the water samples collected from the Ameenpur Lake at Upstream and Downstream, Class of water body as per CPCB Water Quality Criteria is falls under D category i.e. suitable for propagation of wildlife and fisheries.

**B. M/s. Hindustan Coca Cola Beverages Pvt. Ltd., Sangareddy District:-**

> During inspection, no discharge of waste water was observed.

> The Board Officials carried out the Ambient Air Quality Monitoring near main gate within the industry premises in Down wind direction and near Canteen in Upwind direction. As per the analysis reports, the values of RSPM are exceeding the prescribed standards i.e., 270  $\mu\text{g}/\text{m}^3$  and 178  $\mu\text{g}/\text{m}^3$  against the standard 100  $\mu\text{g}/\text{m}^3$ .

II. The GM, HMWS&SB informed that, the Ameenpur Lake receiving waste water from Three (3) drains are joining separately into the lake. They proposed to install STP with capacity of 20 MLD for treatment of domestic waste water receiving from residential area (one drain). Further, informed that, the grounding work for installation of STP will take about 60 days and construction and installation of STP of capacity 20 MLD will take about two years. They obtained administrative sanction for the proposed STP under Amruth Scheme and proposed to go for tendering process.

III. The representative from M/s. Hindustan Coca Cola informed that, they are having ZLD system for treatment of effluents generated from the plant after treatment the treated water is using for plant needs. Further informed that, there is residential apartment with 44 floors opposite to their industry which is under construction

activity and the construction activity, is causing severe dust pollution in the area. Due to this, RSPM parameter as per the ambient air quality monitoring reports is exceeding the standards.

- IV. The RO-Sangareddy informed that, the RO is regularly collecting the samples from Ameenpur Lake. As per the analysis reports of the water samples collected from the Ameenpur Lake at Upstream and Downstream, Class of water body as per CPCB Water Quality Criteria is falls under D category i.e. suitable for propagation of wildlife and fisheries. Further, requested the Ameenpur Municipality to divert the sewage entering into the lake.

After detailed discussions, the committee recommended the following:

1. The HMW&SB shall submit the action plan for construction of STP at Ameenpur Lake to treat the sewage generated from all the residential colonies located in upstream/ catchment area.
  2. The Ameenpur Municipality shall submit the action plan on the following:
    - a) To provide temporary arrangement to divert the sewage joining into the lake to protect the lake from sewage contamination.
    - b) Long Term proposals for treatment of sewage generated from all the residential colonies located in upstream/ catchment area.
  3. To issue the following directions to M/s. Hindustan Coca Cola Beverages Pvt. Ltd., Sangareddy District.
7. **WHEREAS**, after careful consideration of the material facts of the case, the Board is hereby **issues the following directions to your industry to comply within one month**:
1. The industry shall comply with all conditions stipulated in the CFO&HWA order issued by the Board scrupulously.
  2. The industry shall collect the effluents in the above ground level tanks duly maintaining sufficient free board to avoid over flows and shall dispose the same as per CFO&HWA conditions.
  3. The industry shall continuously operate ZLD system so as to treat all the effluent and shall reuse all the treated effluent for plant needs and shall maintain the records.
  4. The industry shall provide first runoff of rainwater & seepage collection pit with proper bypass arrangement for free flow of subsequent rain water (24 kL/acre). The collected contaminated rain water shall be pumped and stored in above ground level tank of adequate capacity and the same shall be treated within the premises or send to CETP for further treatment and disposal.
  5. The industry shall operate / maintain digital flow meters for recording waste water generation at inlet of various effluent streams.
  6. The industry shall not discharge any waste water / effluent / contaminated rain water/ spillages / seepages / leakages within & outside the industry premises under any circumstances.
  7. The industry shall store drums containing raw material / in process goods wastes etc., on the concrete platform under covered shed with dyke walls & proper leachate collection system and the industry shall not store drums openly on ground.
  8. The industry shall collect & store the hazardous waste in an elevated closed shed with impervious lining and leachate collection system and shall dispose the Hazardous Waste regularly in accordance with the CFO&HW order and shall not store beyond 90 days.

9. The industry shall provide/maintain operate IP cameras at main gate entrance and shall be connected to the TSPCB Server.
10. The industry shall maintain good housekeeping within the plant premises.
8. These orders are issued under Section 33(A) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988).
9. The above mentioned directives shall be implemented by the industry, failing which legal action will be initiated against your industry under Section 33(A) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988), directing closure of the industry in the interest of Public Health and Environment without any further notice.

Sd/-  
MEMBER SECRETARY

To  
M/s. Hindustan Coca Cola Beverages Pvt. Ltd.,  
Sy.No.169, Ameenpur Village,  
Patancheru (M), Sangareddy District.

Copy to :

1. The JCEE., Z.O., R.C.Puram for information and necessary action.
2. The Environmental Engineer, Regional Office, Sangareddy for information and necessary action.
3. Concerned file.

//T.C.F.B.O//

*Puasanna*  
Senior Environmental Engineer  
(Task Force - UH-IV)



**TELANGANA POLLUTION CONTROL BOARD**  
PARYAVARAN BHAVAN, A - 3, INDUSTRIAL ESTATE,  
SANATHNAGAR, HYDERABAD - 500 018.

Phone: 040-23887500  
Fax: 040-23815631  
Website: tspcb.cgg.gov.in

**BY REGD. POST WITH ACK. DUE**

**AIR (PREVENTION AND CONTROL OF POLLUTION) ACT 1981**  
**(AS AMENDED BY ACT 47 OF 1987)**

**Order No.SRD-56/TGPCB/TF/HO/2024- 1579**

**Date:01.11.2024**

**Sub :** TSPCB - M/s. Hindustan Coca Cola Beverages Pvt. Ltd., Sy.No.169, Ameenpur Village, Patancheru (M), Sangareddy District - Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987) - **DIRECTIONS - ORDERS ISSUED** - Reg.

- Ref :**
1. CFO Order dated:28.12.2018, which is valid upto 31.12.2023.
  2. OA No. 247 of 2024 filed before Hon'ble NGT, Chennai against water pollution of Ameenpur lake.
  3. Complaint forwarded by CPCB on 04.07.2024 received from Sri. Murali Krishna on 17.07.2024 against M/s Aurobindo Pharma and M/s Hindustan Coco cola regarding air pollution caused by the industries in the surrounding area.
  4. Inspection of the Ameenpur lake and its surroundings on 19.09.2024.
  5. Hearing held on 18.10.2024.

**TGPCB**  
Despatch No.  
**02 NOV 2024**  
Signature: *[Signature]*

\* \* \* \* \*

1. **WHEREAS**, you are operating the industry is located at Sy.No.529/AA1, Yellammaguda (V), Hathnoora (M), Sangareddy District and is involved in manufacturing of Bulk Drug / Bulk Drug Intermediates.
2. **WHEREAS**, vide reference 1<sup>st</sup> cited, the industry has obtained CFO vide Order dated:28.12.2018, which is valid upto 31.12.2023.
3. **WHEREAS**, vide reference 2<sup>nd</sup> cited, OA No.247 of 2024 filed before Hon'ble NGT, Chennai against water pollution of Ameenpur lake & illegal construction in buffer zone of Ameenpur lake and complaint forwarded by CPCB received from Sri. Murali Krishna against M/s Aurobindo Pharma and M/s Hindustan Cococola regarding air pollution caused by the industries in the surrounding area.
4. **WHEREAS**, vide reference 3<sup>rd</sup> cited, the Board received a complaint forwarded by CPCB on 04.07.2024 from Sri. Murali Krishna on 17.07.2024 against M/s Aurobindo Pharma and M/s Hindustan Coco cola regarding air pollution caused by the industries in the surrounding area. The Board Office vide reference 2<sup>nd</sup> cited, forwarded the complaint and directed EE, RO, Sangareddy to submit detailed report for taking necessary action.
5. **WHEREAS**, vide reference 4<sup>th</sup> cited, the RO-Sangareddy Officials inspected the industry on 19.09.2024 and submitted a report dt:17.10.2024 to the Board Office. The following non-compliances were observed:-
  1. During inspection, no discharge of waste water was observed.
  2. The Board Officials carried out the Ambient Air Quality Monitoring near main gate within the industry premises in Down wind direction and near Canteen in Upwind direction. As per the analysis reports, the values of RSPM are exceeding the prescribed standards i.e., 270 µg/m<sup>3</sup> and 178 µg/m<sup>3</sup> against the standard 100 µg/m<sup>3</sup>
6. **WHEREAS**, vide reference 5<sup>th</sup> cited, you were given an opportunity of hearing before the Task Force Committee meeting held on 25.10.2024. The General Manager, HMWS&SB, DEE, Ameenpur Municipality, Hindustan Coco Cola representatives and RO-Sangareddy Officials have attended the meeting. The details are as follows:

I. The Committee noted the following:

**A. Regarding Ameenpur Lake:-**

1. Ameenpur lake is naturally occurring water body and is rain fed. It is surrounded by Ameenpur village on west side, Ganesh Nagar followed by M/s. Hindustan Cocacola, Sri Vani Colony and Vediri Township followed by Bachupally IDA on East side, Open land followed by residential colonies on North side, open land followed by HMT Swarnapuri Colony on South side. The Ameenpur village is adjacent to Ameenpur Cheruvu in the West direction in the downstream of the cheruvu.
2. There are three feeder drains joining the lake from upstream of catchment area. One drain - I beside M/s. ACE Tyres, IDA, Bachupally, Medchal-Malkajigiri District, another drain - II from IDA, Bachupally & the third drain - III from the colonies in the South side are present. The two drains i.e., drain - I beside M/s. ACE Tyres and drain - II from IDA, Bachupally are joining at in-front of Gate-I of M/s. Hindustan Coca Cola Beverages Pvt. Ltd., which is finally terminating in Ameenpur cheruvu along with the third drain carrying domestic effluents from Sri Vani colony & HMT colony area.
3. The drain - I beside M/s ACE Tyres is originating in the upstream of the IDA Bachupally where high rise apartments and colonies have been constructed where the untreated domestic sewage generated from the colonies are joining in this drain. Lot of new residential colonies like HMT colony, Vani nagar colony. Vediri Township, Swarnapuri Colony etc, have come up in the recent years in catchment area of the tank and all the sewage is directly joining the drain - III and lake without treatment.
4. Earlier, a letter dt.07.12.2016 was received from Smt. Tejdeep Kaur Menon, IPS, Director General, Telangana Special Protection Force regarding stoppage of industries from dumping of industrial waste into the Ameenpur Lake by M/s. Aurobindo Pharma Ltd., (Unit -III).
5. Accordingly, the Board Officials inspected the industries located in upstream of Ameenpur lake on 16.12.2016 and the issue was reviewed before the Board's Task Force Committee Meeting held on 21.12.2016.
6. The Committee noted that the construction of STP on Ameenpur lake is proposed by HMDA as per the DPRs prepared by them with an estimated cost of Rs. 16 Crores for 12 MLD capacity and an operating cost of Rs. 65 lakhs/annum. Later the TSPCB has given directions to M/s Aurobindo Pharma Ltd., to prepare a DPR for terrain and storm runoff analysis and project feasibility for STP near Ameenpur lake. M/s. Aurobindo Pharma Ltd., has submitted a DPR with the help of M/s Prithvi Envirotec (P) Ltd., for the construction of 20 MLD capacity at an estimated cost of Rs. 21.97 crores and an operating cost of Rs. 115 lakhs/annum. The Committee recommended that both the proposals will be examined by TSPCB. The concerned stake holder departments and the industrials units will be invited to a meeting before the Chairman, TSPCB and a decision for construction of the STP will be taken-up.
7. Further, a meeting was conducted on 27.02.2017 before the Chairman, TGPCB with all the industry representatives of the industries located upstream of Ameenpur lake and Board Officials. As per the minutes, the following is concluded:
  - i) The Chairman, TGPCB requested the Commissioner, HMDA to prepare a detailed budget estimate within 15 days to Ameenpur lake and other lakes and submit proposals to NRCD for suitable funding.
  - ii) The Chairman, TGPCB suggested that a 12 MLD STP may be constructed in the 1st phase and another 8 MLD may be taken-up in the later stage.
  - iii) The Chairman, TGPCB requested all the officials to prepare a concrete action plan at the earlier for construction of STP at Ameenpur lake.

8. Sri Thakur Rajkumar Singh, Serilingampally, Hyderabad Chairman, Human Rights & Consumer Protection Cell has filed **O.A. No. 156 of 2016** before Hon'ble NGT, Chennai praying Hon'ble Tribunal may pass an interim order directing the respondents to stop all the un-authorized and illegal constructions in Ameenpur Village and Direct all the Respondents to submit a detailed report by conducting a joint inspection and survey of all the water bodies, inflow, outflow nalas listed in Para No. 6 of this application showing the FTL & Buffer Zone as per Original Lake Memoirs & Survey of India maps and listing all the illegal & un-authorized constructions in the Ameenpur Village & Maqta Mahboobpet Village.
9. Subsequently, the Chief Secretary, Government of Telangana has filed a status report dated 26.06.2021 before the Hon'ble, NGT, Chennai submitting the status of the implementation of the activities by the concerned departments, proposed Action Plan with the activities, responsible Line Departments, etc.,. Copy of the status report dt.26.06.2021 filed by the Chief Secretary, Government of Telangana is herewith enclosed.
10. As per the status report submitted, Telangana State Pollution Control Board (TSPCB) has to monitor the lakes every month and share the water quality with the stake holder departments on monthly basis.
11. In compliance to the above report, the officials from the Telangana State Pollution Control Board (TSPCB), Regional Office, Sangareddy have been collecting water samples from 14 water bodies located in the jurisdiction of Regional Office, Sangareddy including Ameenpur lake and the reports were shared with the line departments till June'2022.
12. The case was disposed vide order dated 14.03.2022 with the following directions
 

*" .....the statutory/administrative authorities in Telangana may take further remedial action promptly and the nodal agency may coordinate such action periodically, subject to oversight of the Chief Secretary at the State level and of the MoJS at the national level. Action taken for restoration and protection of water bodies may also coincide with respective Districts Environment Plans of concerned districts in the State of Telangana. The action plans may also provide for appropriate Information, Education and Communication (IEC) Programmes in coordination with the educational institutions and other stakeholders. **The nodal agency may place the progress report in the matter on quarterly basis on its website. The Applications will stand disposed of.**"*
13. Latest status report in the matter of OA No. 156 of 2016 was submitted to the Hon'ble NGT, Chennai vide report dated 20.08.2024.
14. The Board is regularly monitoring the water quality in Ameenpur lake under National Water Monitoring Programme and the latest sample was collected on 19.09.2024. As per the analysis report, the water quality is falling under Class - D of CPCB water quality criteria i.e., suitable for propagation of wildlife and fisheries.
15. During inspection, on 02.09.2023, 22.02.2024, 19.09.2024 & 24.09.2024 it was observed that the sewage from the surrounding colonies is joining the Ameenpur lake. The Board issued notices to the Municipal Commissioner Ameenpur Municipality on 13.09.2023, 25.11.2023 & 19.03.2024 requesting to take necessary action to divert the sewage by providing I & D structures at the inlets of the lake so as to protect the lakes from sewage contamination.
16. An Original Application was registered Suo Motu by the Hon'ble NGT, Principal Bench, New Delhi vide OA No. 719 of 2024 based on the News item titled "Citizen Journalism illegal construction on Ameenpur Lake in Sangareddy led to pollution from industrial waste" appearing in News Meter dated 09.05.2024.
17. The above case was heard before the Hon'ble NGT, Delhi on 03.07.2024. The application was regarding the joining of industrial waste water from the upstream industries and sewage from the upstream residential colonies which in turn polluting the Ameenpur Lake and also regarding the construction of

residential apartments by M/s. Aaditri Properties in the buffer zone of Ameenpur lake by blocking the outflow channels. The Hon'ble NGT, Delhi directed the Board to file the response and transferred the case to Hon'ble NGT, Chennai where the suo motu application was registered vide OA No.247 of 2024 and listed on 06.11.2024.

18. With regard to M/s. Aaditri Properties Private Limited, it is to submit that the residential apartments construction project has obtained CFE from the Board vide order dated 27.07.2024 for construction of 10 residential towers with (3C + S + 39 upper floors) to accommodate at total no. of 3510 units and amenities with (3C + G + 3 upper floors). The amenities to be provided include STP, Community Center and MSW segregation point.
19. The RO-Sangareddy received a complaint, which was forwarded by CPCB on 04.07.2024 from Sri. Murali Krishna on 17.07.2024 against M/s Aurobindo Pharma and M/s Hindustan Coco cola regarding air pollution caused by the industries in the surrounding area. The Board Office forwarded the complaint and directed EE, RO, Sangareddy to submit detailed report for taking necessary action.
20. In view of the above complaint and original application before Hon'ble NGT, Chennai, the Board officials contacted the complainant Sri. Murali Krishna, Resident of The World of Joy, Urbanrise, Ameenpur over telephone and he informed that he was not available and stated that they are facing air pollution by the industry in the surrounding area. The complainant has also informed that he purchased apartment in The World of Joy, Urbanrise, Ameenpur (Residential Apartments) recently.
21. During inspection, it was observed that, the following major industries are located in near vicinity of the Ameenpur Village & upstream of Ameenpur lake.
  - i. M/s. Hindustan Coca Cola Beverages Pvt. Ltd., Sangareddy District.
  - ii. M/s. ACE Tyres Ltd., Rangareddy District.
  - iii. M/s. Exel Rubber Ltd., Rangareddy District.
  - iv. M/s. Vilas Polymers Ltd, Rangareddy District,
  - v. M/s. Aurobindo Pharma Ltd., Unit -III, Rangareddy District.
  - vi. M/s. Aurobindo Pharma Ltd., Unit -XII, Rangareddy District.
  - vii. M/s. TFL Ltd., Rangareddy District.
22. The above industries are pertaining to the jurisdiction of Regional Office, Ranga Reddy-II except M/s. Hindustan Coca Cola Beverages Pvt. Ltd., Sangareddy District.
23. The World of Joy, Urbanrise, Ameenpur (Residential Apartments) are located at a distance of about 25.0m from the boundary of M/s. Hindustan Coca Cola Beverages Pvt. Ltd., towards South Direction.
24. During inspection, it was observed that the construction of Residential Apartments i.e. The World of Joy, Urbanrise, Ameenpur is under progress.
25. The RO, Sangareddy has issued notice to the Ameenpur Municipality on 13.09.2023 regarding discharge of untreated waste water (domestic) into Ameenpur Lake. The RO again issued reminder notice on 19.03.2024 in connection with press clipping with a caption "Ameenpur Cheruvu Kalushyam" on 20.02.2024. The RO, Sangareddy requested the Commissioner, Ameenpur Municipality to divert the sewage upstream of the lake by providing I & D structures at the inlets of the lake so as to protect the lake from sewage contamination.
26. As per the analysis reports of the water samples collected from the Ameenpur Lake at Upstream and Downstream, Class of water body as per CPCB Water Quality Criteria is falls under D category i.e. suitable for propagation of wildlife and fisheries.

**B. M/s. Hindustan Coca Cola Beverages Pvt. Ltd., Sangareddy District:-**

- During inspection, no discharge of waste water was observed.
- The Board Officials carried out the Ambient Air Quality Monitoring near main gate within the industry premises in Down wind direction and near Canteen in Upwind direction. As per the analysis reports, the values of RSPM are exceeding the prescribed standards i.e.,  $270 \mu\text{g}/\text{m}^3$  and  $178 \mu\text{g}/\text{m}^3$  against the standard  $100 \mu\text{g}/\text{m}^3$ .

- II. The GM, HMWS&SB informed that, the Ameenpur Lake receiving waste water from Three (3) drains are joining separately into the lake. They proposed to install STP with capacity of 20 MLD for treatment of domestic waste water receiving from residential area (one drain). Further, informed that, the grounding work for installation of STP will take about 60 days and construction and installation of STP of capacity 20 MLD will take about two years. They obtained administrative sanction for the proposed STP under Amruth Scheme and proposed to go for tendering process.
- III. The representative from M/s. Hindustan Coco Cola informed that, they are having ZLD system for treatment of effluents generated from the plant after treatment the treated water is using for plant needs. Further informed that, there is residential apartment with 44 floors opposite to their industry which is under construction activity and the construction activity is causing severe dust pollution in the area. Due to this, RSPM parameter as per the ambient air quality monitoring reports is exceeding the standards.
- IV. The RO-Sangareddy informed that, the RO is regularly collecting the samples from Ameenpur Lake. As per the analysis reports of the water samples collected from the Ameenpur Lake at Upstream and Downstream, Class of water body as per CPCB Water Quality Criteria is falls under D category i.e. suitable for propagation of wildlife and fisheries. Further, requested the Ameenpur Municipality to divert the sewage entering into the lake.

After detailed discussions, the committee recommended the following:

1. The HMW&SB shall submit the action plan for construction of STP at Ameenpur Lake to treat the sewage generated from all the residential colonies located in upstream/ catchment area.
  2. The Ameenpur Municipality shall submit the action plan on the following:
    - a) To provide temporary arrangement to divert the sewage joining into the lake to protect the lake from sewage contamination.
    - b) Long Term proposals for treatment of sewage generated from all the residential colonies located in upstream/ catchment area.
  3. To issue the following directions to M/s. Hindustan Coca Cola Beverages Pvt. Ltd., Sangareddy District.
7. **WHEREAS**, after careful consideration of the material facts of the case, the Board is hereby **issues the following directions to your industry to comply within one month:**
1. The industry shall regularly operate the air pollution control equipment i.e., Bag filter attached to the boiler to control flue gas/dust emissions, and the same shall conform to the Board prescribed emission limits standards.
  2. The industry shall provide separate energy meter to the air pollution control system and maintain a log register.
  3. The industry shall take all the necessary precautions to ensure that dust does not spread to the surrounding areas during the plant operations and shall take regular road wetting in front of the industry so as to meet the stack & Ambient air quality standards stipulated by the Board.

4. The industry shall not cause any air pollution / odour nuisance / dust nuisance in the surrounding environment.
8. These orders are issued under Section 31(A) of the Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987).
9. The above mentioned directives shall be implemented by the industry, failing which legal action will be initiated against your industry under Section 31(A) of the Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987) directing closure of the industry in the interest of Public Health and Environment without any further notice.

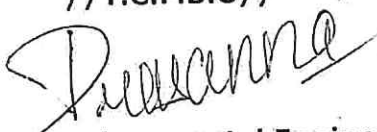
Sd/-  
MEMBER SECRETARY

To  
M/s. Hindustan Coca Cola Beverages Pvt. Ltd.,  
Sy.No.169, Ameenpur Village,  
Patancheru (M), Sangareddy District.

Copy to :

1. The JCEE., Z.O., R.C.Puram for information and necessary action.
2. The Environmental Engineer, Regional Office, Sangareddy for information and necessary action.
3. Concerned file.

//T.C.F.B.O//

  
Senior Environmental Engineer  
(Task Force - UH-IV)

ENVIRONMENTAL  
CLEARANCE

**Government of India**  
**Ministry of Environment, Forest and Climate Change**  
**(Issued by the State Environment Impact Assessment**  
**Authority(SEIAA), TELANGANA)**

To,

The -1

AADITRI PROPERTIES PRIVATE LIMITED

Aaditri Properties Private Limited  
 Pravritti Bhavan, H. No: 8-2-293/82/A/233,  
 3rd Floor, Rd. No. 36, Beside Jubilee Hills Check Post Metro Station,  
 Jubilee Hills, Hyderabad – 500033  
 -500033

**Subject:** Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/TG/INFRA2/425904/2023 dated 12 Apr 2023. The particulars of the environmental clearance granted to the project are as below.

1. EC Identification No.	EC23B039TG148656
2. File No.	SIA/TG/INFRA2/425904/2023
3. Project Type	New
4. Category	B
5. Project/Activity including Schedule No.	8(b) Townships and Area Development projects.
6. Name of Project	Aaditri Everest by Aaditri Properties Private Limited
7. Name of Company/Organization	AADITRI PROPERTIES PRIVATE LIMITED
8. Location of Project	TELANGANA
9. TOR Date	N/A

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 12/06/2023

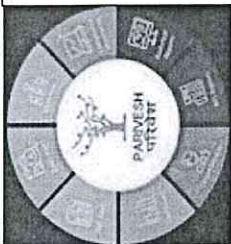
(e-signed)  
 Smt. Sunita M Bhagwat, IFS  
 Member Secretary  
 SEIAA - (TELANGANA)

*Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.*

*This is a computer generated cover page.*

PARIVESH

*(Pro-Active and Responsive Facilitation by Interactive,  
 and Virtuous Environmental Single-Window Hub)*



- I. This has reference to your application submitted online on 12.04.2023 (Proposal No. SIA/TG/INFRA2/425904/2023) and accepted on 26.04.2023, seeking Environmental Clearance for the proposed **Residential Apartments** construction project titled **Aaditri Everest** by M/s. **Aaditri Properties Private Limited**, Survey Nos. **235/P, 236/2, 237 to 247, 251 to 261, 262/P, 263/P, 264, 266/P, Ameenpur Village and Mandal, Sangareddy District**. The capital cost of the project is Rs. 1610 Crores. .
- II. It is noted that the proposal is for **Residential Apartments** construction project in a total plot area of 66,299.7 Sq.m. Out of that, area affected by Bund Buffer area is 55.6 Sq.m; (Channel 1 Buffer area is 1.3 Sq.m; Channel 2 Buffer area is 248.6 Sq.m; Channel 3 Buffer area is 59.1 Sq.m; Channel 2 area is 64.1 Sq.m; Channel 3 area is 29.6 Sq.m); Master plan road area is 1764.5 Sq.m; (Channel 1 area is 32.8 Sq.m; Channel 2 area is 38.1 Sq.m; Channel 1 Buffer area is 80.7 Sq.m; Channel 2 Buffer area is 135.1 Sq.m); Net Plot area is 63,790.2 Sq.m. and Green area is 8,060.2 Sq.m. The total Built-up area is 7,44,725.4 Sq.m. The project consists of 10 Residential Towers with (3C+S+39 Upper Floors) to accommodate a total No. of 3510 units and Amenities with (3C+G+3 Upper Floors). It is also noted that Parking area to be provided is 1,90,416.4 Sq.m., to park about 5355 four wheelers and 3600 two wheelers. The amenities to be provided include Sewage Treatment Plant (STP), Community Centre, MSW Segregation point. The total power requirement of the project will be met from TSSPDCL. In case of power failure, power backup shall be provided through D.G. sets of capacity – 11x500 kVA, which will be enclosed type.
- III. The source of fresh water is HMWS&SB. The total water requirement during occupational stage is 2,553.6 KLD. Out of that, fresh water requirement is 1,658.5 KLD & recycled treated waste water is 895.1 KLD. Quantity of sewage generated is 2,042.9 KLD. It is proposed to treat the sewage in STP of capacity – 2,600 KLD. The treated waste water will be used for: flushing the toilets and development of greenery. It was informed that the excess treated waste water will be discharged into public sewer lines. The Solid Waste (11,408 Kg/day) generated is to be disposed as per Solid Waste Management Rules, 2016. STP sludge (55 Kg/day) is to be used as manure for the horticultural purposes, Used oil and used batteries are to be sent to Authorized Recyclers. E-waste, if any, will be disposed to the recyclers/dismantlers authorized by the TSPCB as per the E-waste Rules.
- IV. The project/ activity is covered under category B of item 8(b) 'Township & Area Development Projects' of the schedule EIA Notification, 2006, and its subsequent amendments and requires appraisal at State Level by SEAC/ SEIAA, Telangana.
- V. The proposal has been examined and processed in accordance with EIA Notification, 2006 & its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the proposal in its meeting held on **16.05.2023**. The project is exempted from Public Hearing as it is a Construction Project. Based on the information furnished, presentation made by the proponent and the consultant M/s. Team Labs & Consultants, Hyderabad; SEIAA, TS issued TORs on 10.04.2023; NOCs (3 Nos.) from Air Ports Authority of India dated: 05.04.2023; NOC vide Ir.dt.15.10.2022 of the Superintending Engineer, Irrigation Circle, Sangareddy, I&CAD Dept; Notarized undertaking on Rs.100/- Non-Judicial Stamp Paper for the conditions as mentioned in the I&CAD NOC letter; Clarification letter with commitment to provide damp proofing of the multi basement parking area by adopting multitiered approach; the Committee considered the project proposal and recommended for issue of Environmental Clearance.

The State Level Environment Impact Assessment Authority (SEIAA), Telangana in its meeting held on **03.06.2023** the proposal and recommendations of SEAC, Telangana for issue of Environmental Clearance. Accordingly, after discussions in the matter and considering the recommendations of SEAC-Telangana, the SEIAA-Telangana recommended Environmental Clearance with a condition that the proponent shall provide proper air ventilation in the Cellars. Hence, the SEIAA hereby accords prior Environmental Clearance for the project, as mentioned at Para No. I under the provisions of EIA Notification-2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions.

**A. Specific Conditions:**

- (i) The project proponent shall provide for adequate fire safety measures and equipment as per National Building Code/required by Fire Services Act of the State and instructions issued by the local Authority/Directorate of fire, from time to time. Further, the project proponent shall take necessary permission/NOC regarding fire safety from Competent Authority as required.
- (ii) The project proponent shall obtain all necessary clearance/permission from all relevant agencies including town planning authority before commencement of work. All the construction shall be done in accordance with the local building byelaws.
- (iii) The Consent for Operation (CFO)/Occupancy Certificate shall be issued only after getting necessary permission for required water supply from HMWSSB/concerned authority.
- (iv) The project proponents would devise a monitoring plan to the satisfaction of the State Pollution Control Board so as to continuously monitor the treated waste water being used for flushing in terms of fecal coliform and other pathogenic bacteria.
- (v) The project proponents would commission a third party study on the implementation of conditions related to quality and quantity of recycle and reuse of treated water, efficiency of treatment systems, quality of treated water being supplied for flushing (specially the bacterial counts), comparative bacteriological studies from toilet seats using recycled treated waters and fresh waters for flushing and quality of water being supplied through spray faucets attached to toilet seats.
- (vi) The local bye-law provisions on rain water harvesting should be followed. If local bye-law provision is not available, adequate provision for storage and recharge should be followed as per Ministry of Urban Development Model Building Byelaws, 2016. The number of rain water harvesting recharge pits shall be provided for rain water harvesting after filtration as per CGWB guidelines.
- (vii) Rain water harvesting for roof run-off shall be implemented. Before recharging pre-treatment must be done to remove suspended matter, oil and grease. A sump may also be constructed along with Rain water harvesting pits to save water.
- (viii) Separate wet and dry bins must be provided in each unit and at the ground level for facilitating segregation of waste. Solid waste shall be segregated into wet garbage and inert materials. Wet garbage shall be composted in Organic Waste Converter. Designated area shall be provided for solid waste management within the premises which will include area for segregation, composting. The inert waste from project will be sent to dumping site.

- (ix) Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
- (x) The company shall draw up and implement corporate social responsibility plan as per the Company's Act of 2013.
- (xi) The proponent shall earmark funds under Corporate Environment Responsibility (CER) for the activities such as waste Management, Solar Street Lights, Drinking Water, Health Camps, Rain Water harvesting, Training & Education and Avenue Plantation etc. The activities proposed under CER shall be restricted to the affected area around the project. The entire activities proposed under the CER shall be treated as project and shall be monitored. The monitoring report shall be submitted to the regional office as a part of half yearly compliance report, and to the District Collector. It should be posted on the website of the project proponent.
- (xii) *The proponent shall provide proper air ventilation/circulation in the 3 Cellars & damp proofing of cellars as committed.*

#### **B. Standard Conditions:-**

##### **I. Statutory compliance:**

- i. The project proponent shall obtain all necessary clearance/permission from all relevant agencies including town planning authority before commencement of work. All the construction shall be done in accordance with the local building byelaws.
- ii. The proponent shall: not discharge any waste water outside the premises until their project's outlet is connected to public sewer line and till such time they will reuse 100% of treated waste water within the project premises; conform to the WALTA Act and the water consumption shall be as per permissions granted by the Concerned Authorities; conform to the provisions laid under the Real Estate (Regulation & Development) Act, 2016 issued by the Ministry of Law & Justice, GoI & its subsequent amendments (if any); adopt green building concepts and use renewable energy by adopting Energy Conservation practices, Energy efficient practices & Energy audit practices, etc., Develop green area with tall growing tree species. Include the species of Mosquito repellent & Aromatic plants along with other plants for development of greenbelt. Conform to the provisions laid under the Real Estate (Regulation & Development) Act, 2016, issued by the Ministry of Law & Justice, GoI.
- iii. The approval of the Competent Authority shall be obtained for structural safety of buildings due to earthquakes, adequacy of fire fighting equipment etc. As per National Building Code including protection measures from lightening etc.
- iv. The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1980, in case of the diversion of forest land for non-forest purpose involved in the project.

- v. The project proponent shall obtain the necessary permission for drawl of ground water / surface water required for the project from the competent authority.
- vi. A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project should be obtained.
- vii. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department shall be obtained, as applicable, by project proponents from the respective competent authorities.
- viii. The provisions of the Solid Waste Management Rules, 2016, e-Waste (Management) Rules, 2016, and the Plastics Waste Management Rules, 2016, shall be followed.
- ix. The project proponent shall follow the ECBC/ECBC-R prescribed by Bureau of Energy Efficiency, Ministry of Power strictly.

## II. Air quality monitoring and preservation:

- i. Notification GSR 94(E) dated 25.01.2018 of MoEF&CC regarding Mandatory Implementation of Dust Mitigation Measures for Construction and Demolition Activities for projects requiring Environmental Clearance shall be complied with.
- ii. A management plan shall be drawn up and implemented to contain the current exceedance in ambient air quality at the site.
- iii. The project proponent shall install system to carryout Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM<sub>10</sub> and PM<sub>2.5</sub>) covering upwind and downwind directions during the construction period.
- iv. Diesel power generating sets proposed as source of backup power should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use of low sulphur diesel. The location of the DG sets may be decided within consultation with State Pollution Control Board and exhaust pipe height shall be as per the provisions of the Central Pollution Control Board (CPCB) norms.
- v. Construction site shall be adequately barricaded before the construction begins. Dust, smoke & other air pollution measures shall be provided for the building as well as the site. These measures shall include screens for the building under construction, continuous dust/wind breaking walls all around the site (atleast 3 meter height). Plastic/tarpaulin sheet covers shall be provided for vehicles bringing in sand, cement, murrum and other construction materials prone to causing dust pollution at the site as well as taking out debris from the site.
- vi. Sand, murrum, loose soil cement, stored on site shall be covered adequately so as to prevent dust pollution.
- vii. Wet jet shall be provided for grinding and stone cutting.

- viii. Unpaved surfaces and loose soil shall be adequately sprinkled with water to suppress dust.
- ix. All construction and demolition debris shall be stored at the site (and not dumped on the roads or open spaces outside) before they are properly disposed. All demolition and construction waste shall be managed as per the provisions of the Construction and Demolition Waste Management Rules 2016.
- x. For indoor air quality the ventilation provisions as per National Building Code of India.

### III. Water quality monitoring and preservation:

- i. The natural drain system should be maintained for ensuring unrestricted flow of water. No construction shall be allowed to obstruct the natural drainage through the site, on wetland and water bodies. Check dams, bio-swales, landscape, and other sustainable urban drainage systems (SUDS) are allowed for maintaining the drainage pattern and to harvest rain water.
- ii. Buildings shall be designed to follow the natural topography as much as possible. Minimum cutting and filling should be done.
- iii. The quantity of fresh water usage, water recycling and rainwater harvesting shall be measured and recorded to monitor the water balance as projected by the project proponent.
- iv. A certificate shall be obtained from the local body supplying water, specifying the total annual water availability with the local authority, the quantity of water already committed the quantity of water allotted to the project under consideration and the balance water available. This should be specified separately for ground water and surface water sources, ensuring that there is no impact on other users.
- v. Installation of dual pipe plumbing for supplying fresh water for drinking, cooking and bathing etc and other for supply of recycled water for flushing, landscape irrigation, car washing, thermal cooling, conditioning etc. shall be done.
- vi. Use of water saving devices/fixtures (viz. low flow flushing systems; use of low flow faucets tap aerators etc for water conservation shall be incorporated in the building plan.
- vii. Separation of grey and black water should be done by the use of dual plumbing system. In case of single stack system separate recirculation lines for flushing by giving dual plumbing system be done.
- viii. Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.
- ix. A rain water harvesting plan needs to be designed where the recharge bores of minimum one recharge bore per 5,000 square meters of built up area and storage capacity of minimum one day of total fresh water requirement shall be provided. In areas where ground water recharge is not feasible, the rain water should be harvested and stored for reuse. The ground water shall not be withdrawn without approval from the Competent Authority.
- x. All recharge should be limited to shallow aquifer.

- xi. Any ground water dewatering should be properly managed and shall conform to the approvals and the guidelines of the CGWA in the matter. Formal approval shall be taken from the CGWA for any ground water abstraction or dewatering.
- xii. No sewage or untreated effluent water would be discharged through storm water drains.
- xiii. Storm water control and its re-use shall be as per CGWB and BIS standards for various applications.
- xiv. The installation of the Sewage Treatment Plant (STP) of **2600 KLD** should be certified by an independent expert and a report in this regard should be submitted to the SEIAA before the project is commissioned for operation. Discharge of treated waste water shall conform to the standards stipulated under Schedule-6 of Environment (Protection) Act, 1986 and its amendments thereof. Sewage Treatment Plant should be monitored on a regular basis. In the absence of public sewers, no waste water shall be discharged outside the premises. The excess treated waste water, if any, is to be reused within the premises i.e., discharged into an artificial pond within the premises and can be utilized for recreational purpose. The proponent shall adopt dual plumbing system for reuse of treated waste water and also take necessary water conservation measures in the project.
- xv. Periodical monitoring of water quality of treated sewage shall be conducted. Necessary measures should be made to mitigate the odour problem from Solid waste processing plant & STP.

#### **IV. Noise monitoring and prevention:**

- i. Ambient noise levels shall conform to residential area/commercial area/industrial area/silence zone both during day and night as per Noise Pollution (Control and regulation) Rules, 2000. Incremental pollution loads on the ambient air and noise quality shall be periodically monitored during construction phase. Adequate measures shall be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/SPCB.
- ii. Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
- iii. Acoustic enclosures for DG sets, noise barriers for ground-run bays, ear plugs for operating personnel shall be implemented as mitigation measures for noise impact due to ground sources.

#### **V. Energy Conservation measures:**

- i. Compliance with the Energy Conservation Building Code (ECBC) of Bureau of Energy Efficiency shall be ensured. Buildings in the States which have notified their own ECBC, shall comply with the state ECBC.
- ii. Outdoor and common area lighting shall be LED. Proposed energy saving measures would save about 15% of power.

- iii. Application of solar energy should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. A hybrid systems or fully solar system for a portion of the apartments should be provided.
- iv. Opaque wall should meet prescriptive requirement as per Energy Conservation Building Code which is proposed to be mandatory for all air-conditioned spaces while it is aspirational for non-air conditioned spaces by use of appropriate thermal insulation material to fulfill requirement.
- v. Use of glass may be reduced by upto 40% to reduce the electricity consumption and load on air-conditioning. If necessary, high quality double glass with special reflective coating in window is to be used.
- vi. Concept of passive solar design that minimize energy consumption in buildings by using design elements, such as building orientation, landscaping, efficient building envelope, appropriate fenestration, increased day lighting design and thermal mass etc. shall be incorporated in the building design. Wall, window and roof u-values shall be as per Energy Conservation Building Code (ECBC) specifications.
- vii. Energy conservation measures like installation of CFLs / LED for the lighting the area outside the building should be integral part of the project design and should be in place before project commissioning.
- viii. Solar power shall be used for lighting in the apartment to reduce the power load on grid. Separate electric meter shall be installed for solar power. Solar water heating shall be provided to meet at least 20% of the hot water demand of the commercial and institutional building or as per the requirement of the local building bye-laws requirement, whichever is higher.

#### VI Waste Management:

- i. A certificate from the competent authority who are handling municipal solid wastes, shall be obtained indicating existing civic capacities of handling and their adequacy to cater to the M.S.W. generated from the project.
- ii. Any hazardous waste including biomedical waste should be disposed of as per applicable Rules & norms with necessary approvals of the Telangana State Pollution Control Board.
- iii. Disposal of muck during construction phase shall not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
- iv. Separate wet and dry bins must be provided in each unit and at the ground level for facilitating segregation of waste. Solid waste shall be segregated into wet garbage and inert materials.
- v. Organic waste compost / vermiculture pit/ Organic waste converter within the premises with a minimum capacity of 0.3 kg / person/day must be installed.
- vi. All non-biodegradable waste shall be handed over to authorized recyclers for which a written tie up must be done with the authorized recyclers.
- vii. Any hazardous waste generated during construction phase, shall be disposed off as per applicable rules and norms with necessary approvals of the State Pollution Control Board.

- viii. Use of environment friendly materials in bricks, blocks and other construction materials, shall be required for at least 20 % such as Fly Ash Bricks, hollow bricks, AACs, Fly Ash Lime Gypsum blocks, Compressed earth blocks and other environment friendly materials.
- ix. Fly ash material should be used as building material in the construction as per the provision of Fly Ash Notification of September, 1999 and amended as on 27<sup>th</sup> August, 2003 and 25<sup>th</sup> January, 2016.
- x. Any wastes from construction and demolition activities related thereto shall be managed so as to strictly conform to the Construction and Demolition Waste Management Rules, 2016.
- xi. Used CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/ rules of the regulatory authority to avoid mercury contamination.

#### **VII. Green Cover:**

- i. Topsoil should be stripped to a depth of 20 cm from the areas proposed for buildings, roads, paved areas, and external services. It should be stockpiled appropriately in designated areas and reapplied during plantation of the proposed vegetation on site.
- ii. No tree cutting/transplantation has been proposed in the instant project. A minimum of 1 tree for every 80 Sq.m of land should be planted and maintained. The existing trees will be counted for this purpose. The landscape planning should include plantation of native species. The species with heavy foliage, broad leaves and wide canopy cover are desirable. Water intensive and/or invasive species should not be used for landscaping.
- iii. The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential land use by the MoE&F, GOI/CPCB. The open spaces inside the plot should be suitably landscaped and covered with vegetation of indigenous variety. Species of Mosquito repellent & Aromatic plants along with other plants shall also be included for development of greenbelt. During night time the noise levels measured at the boundary of the building shall be restricted to the permissible levels to comply with the prevalent regulations. The proponent shall develop and maintain greenbelt with tall growing trees instead of lawns, etc., to maximum extent. The proponent shall also Geotag all the saplings planted.
- iv. Green area of at least 10% of the site area shall be developed and maintained.

#### **VIII Transport**

- i. The road system can be designed with these basic criteria.
  - a. Hierarchy of roads with proper segregation of vehicular and pedestrian traffic.
  - b. Proper design of entry and exit points.
  - c. Parking norms as per local regulation.

- ii. Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards be operated only during non-peak hours.
- iii. Adequate number of parking spaces shall be provided for visitor vehicles. Rest room facilities should be provided for service population. The proponent shall provide public convenience facilities such as toilets, bathrooms, waiting rooms etc. for the drivers, workers etc. so as to maintain cleanness/hygienic conditions in the surroundings of the project.

**IX. Human health issues:**

- i. All workers working at the construction site and involved in loading, unloading carriage of construction material and construction debris or working in any area with dust pollution shall be provided with dust mask.
- ii. For indoor air quality the ventilation provisions as per National Building Code of India.
- iii. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
- iv. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- v. Occupational health surveillance of the workers shall be done on a regular basis.
- vi. A First Aid Room shall be provided in the project both during construction and operations of the project.

**X. Corporate Environment Responsibility:**

- i. The project shall have a well laid down environmental policy. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements / deviation / violation of the environmental conditions.
- ii. A separate Environmental Cell to monitor the environmental conditions / norms with qualified personnel shall be set up.
- iii. Action plan for implementing EMP and environmental conditions shall be prepared. The year wise funds earmarked for environmental protection measures shall be kept in separate and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry / Regional Office along with the Six Monthly Compliance Report.
- iv. The proponent shall strictly follow the OM No.22-65/217-IA.III, dt: 30.09.2020 and implement the commitments made by project proponent as a part of CER contained in EIA/EMP report.

**Part – B. General Conditions:**

- i. This order is valid for a period of 10 years from the date of issue of this order as per amendment Notification S.O. No: 1807 (E), dated: 12.04.2022.
- ii. “Consent for Establishment” (CFE) shall be obtained from Telangana State Pollution Control Board under Air and Water Act before the start of any construction work at site under Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974.
- iii. Consent for Operation (CFO) of the project shall be obtained from the Telangana State Pollution Control Board as required under the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974, after obtaining CFE of the Board, before occupancy.
- iv. The proponent shall not carry out any construction activity in the earmarked Open area, Green area & Road area of the project, as committed by the project proponent. Any deviation in the proposed earmarked areas shall make EC invalid. The proponent shall comply with conditions stipulated in I & CAD letter dt: 15.10.2022 as per G.O.Ms. No.168 MA&UD Dept., dt: 07.04.2012.
- v. The proponent shall: not discharge any waste water outside the premises until their project’s outlet is connected to public sewer line and till such time they shall reuse 100% of treated waste water within the project premises; conform to the WALTA Act and the water consumption shall be as per permissions granted by the Concerned Authorities; conform to the provisions laid under the Real Estate (Regulation & Development) Act, 2016 issued by the Ministry of Law & Justice, GoI & its subsequent amendments (if any); adopt green building concepts and use renewable energy by adopting Energy Conservation practices, Energy efficient practices & Energy audit practices, Develop green area with tall growing tree species. Include the species of Mosquito repellent & Aromatic plants along with other plants for development of greenbelt etc.
- vi. The environment safeguards contained in the EMP Report should be implemented in letter and spirit. The responsibility of implementation of environmental safeguards rests fully with the proponent i.e., **M/s. Aaditri Properties Private Limited.**
- vii. All the conditions, liabilities and legal provisions contained in the EC shall be equally applicable to the successor management of the project in the event of the project proponent transferring the ownership, maintenance of management of the project to any other entity.
- viii. The proponent shall submit half-yearly compliance reports in respect of the terms and conditions stipulated in this order in hard and soft copies to the SEIAA; TSPCB and CCF, Integrated Regional Office of MoEF&CC, GoI, Hyderabad on 1<sup>st</sup> June and 1<sup>st</sup> December of each calendar year.

- ix. The proponent shall submit the Environmental Statement for every financial year in Form-V to the State PCB as prescribed under E(P) Act, 1986, as amended subsequently and will be put on the website of the project.
- x. Officials from the TSPCB and Integrated Regional Office of MoEF&CC, GoI, Hyderabad who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the TSPCB and CCF, Integrated Regional Office to MoEF&CC, GoI, Hyderabad.
- xi. The proponent should implement the project as per the details mentioned in this order. In the case of any change (s) in the scope of the project, the project would require a fresh appraisal by this SEIAA. No further expansion or modifications in the project shall be carried out without prior approval of the SEIAA, TS.
- xii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- xiii. The project proponent shall obtain all other statutory clearances, as applicable, from the competent authorities.
- xiv. The project proponent should advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded environmental clearance and copies of clearance letters are available with the Telangana State Pollution Control Board. The advertisement should be made within 7 days from the day of issue of the clearance letter and a copy of the same should be forwarded to the Integrated Regional Office of this Ministry at Hyderabad.
- xv. The funds earmarked for environmental protection measures (**Capital cost: Rs. 2809.5 Lakhs during construction phase and Rs. 55.5 lakhs during occupation phase, Recurring cost: Rs. 411.9 lakhs/annum during construction phase and Rs. 565.2 lakhs/annum during occupation phase**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the SEIAA and Ministry's Integrated Regional Office located at Hyderabad and TSPCB.
- xvi. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xvii. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

- xviii. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986 without any prior notice.
- xix. These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006, and its amendments thereof.
- xx. The proponent shall comply with Plastic Waste Management Rules, 2016 & also comply with MoEF & CC Notification No: G.S.R. 571 (E), dated: 12.08.2021 which mandated banning of usage of identified Single Use Plastic items with effect from 01.07.2022.
- xxi. Grant of EC is also subject to Circulars issued under the EIA Notification 2006, which are available on the MOEF website: [www.parivesh.nic.in](http://www.parivesh.nic.in)

Sd/-  
MEMBER SECRETARY  
SEIAA, T.S.

Sd/-  
MEMBER  
SEIAA, T.S.

Sd/-  
CHAIRMAN,  
SEIAA, T.S.

To,  
Sri. A. Nageswara Rao, Chairman,  
Aaditri Everest by M/s. Aaditri Properties Private Limited,  
Pravritti Bhavan,  
H. No: 8-2-293/82/A/233,  
3<sup>rd</sup> Floor, Rd. No. 36,  
Beside Jubilee Hills, Check Post Metro Station,  
Jubilee Hills, Hyderabad – 500 033  
Ph.No: +91 90001 77700  
Email: [venkikarnati@gmail.com](mailto:venkikarnati@gmail.com)

Copy to:

1. Prof. Ch. Krishna Reddy, Chairman, SEAC, T.S. for kind information.
2. The Member Secretary, TSPCB for kind information.
3. The EE, RO: SR-I, TSPCB for information.
4. The IRO, MoEF&CC, GoI, Hyderabad for kind information.
5. The Secretary, MoEF&CC, GoI, New Delhi for kind information.

//T.C.F.B.O.//

  
JOINT CHIEF ENVIRONMENTAL ENGINEER

Validity unknown

Digitally signed by Smt. Sunita M  
Bhagwat, IFS  
Member Secretary  
Date: 6/12/2023 11:44:12 AM



(43)

ANNEXURE - V

//By Reg Post with Ack/Due//

GOVERNMENT OF TELANGANA  
IRRIGATION & CAD DEPARTMENT

From  
Sri.A.Muralidhar, B.E, FIE,C.Engg (I),  
Superintending Engineer,  
Irrigation Circle, Sangareddy  
sangareddyse@gmail.com

To  
M/s. Aaditri Properties Pvt Ltd.,  
Pravritti Bhavan, H.No.8-2-293/82/A/233,  
2<sup>nd</sup> floor, Rd.No.36, Jubilee Hills Pillar No.1610,  
Hyderabad -500 033.

Letter No. SE/IC/SRD/DSE/DEE 1/TS4/2779

Date: 14-10-2022.

Gentleman,

Sub:- I&CADD -Sangareddy District- Issue of clarification with regard to water body in Sy. Nos. 235, 236, 237, 238, 239,240,241, 242,243,244,245,246,247, 251,252, 253, 254, 255, 256, 257, 258, 259, 260, 261, 262, 263, 264, 266, 267, 287 & 295 to the balance extent of Ac 18-34.00 Gts situated at Ameenpur (V), Ameenpur (M), Sangareddy District - clarification issued by the Chief Engineer, irrigation, Sangareddy with certain conditions - Reg.

- Ref:-
1. Application of M/s. Aaditri Properties Pvt Ltd & Others addressed to the Executive Engineer Irrigation Division No.1, Sangareddy Dt: 30.07.2022.
  2. Joint Inspection Report of the Irrigation and Revenue officials Dt: 12.09. 2022.
  3. CE/MI(KB)/HYD Memo No.DCE-I/OT1/AEE-4/NOC's/General Instructions Dt:30.09.2019.
  4. EE/ID.1/SRD Lr.No.EE/ID/SRD/DB/DEE(T)/AEE1/332 Dt. 20.09.2022.
  5. SE/IC/SRD Lr.No.SE/IC/SRD/DEE(T)/TS4/736, Dt:01.10.2022.
  6. CE/IRR/SRD Memo No.CE/SRD/IRR/DCE/DEE1/AEE1/NOC/1123, Dt:12.10.2022.
  7. T.O.Lr No:SE/IC/SRD/DSE/DEE1/TS4/ Dt:13.10.2022.
  8. Undertaking Lr. No Nil, Dt:14.10.2022.

\*\*\*\*\*

It is to submit that, vide reference 1st cited, the applicant M/s. Aaditri Properties Pvt Ltd & Others has submitted an application to the Executive Engineer, Irrigation Division No.1, Sangareddy with a request to issue clarification with regard to water body for the land in the Sy. No. 235, 236, 237, 238, 239,240,241, 242,243,244,245,246,247, 251,252, 253, 254, 255, 256, 257, 258, 259, 260, 261, 262, 263, 264, 266, 267, 287 & 295 to the balance extent Ac.18-34 Gts. situated at Ameenpur (V), Ameenpur (M), Sangareddy District.

In this regard, the Executive Engineer, Irrigation Division No.1, Sangareddy vide reference 4<sup>th</sup> cited has informed that, the Irrigation and Revenue officials have conducted Joint Inspection of the applicant's land in Sy.Nos. 235, 236, 237, 238, 239,240,241, 242,243,244,245,246,247, 251,252, 253, 254, 255, 256, 257, 258, 259, 260, 261, 262, 263, 264, 266, 267, 287 & 295 to an extent of Ac 18-34 Gts situated at Ameenpur (V), Ameenpur (M), Sangareddy District on 12-09-2022 and reported as follows.

During the joint Inspection, it was observed The applicant land is located on downstream of Peddacheruvu of Ameenpur Village and adjacent to the bund of the Peddacheruvu lake. Upon survey, it is found that some part of the applicant's land in Sy Nos 239 & 240 is affected under the buffer of 10.0 m to be left from the toe of the bund since the height of the bund is more than 3.40 m and the same is marked in the location sketch map.

An Irrigation channel (No.1) of Peddacheruvu lake of width about 1.2 m is observed traversing from east to west direction along the boundary of Sy. No.235 of the applicant's land and some part of the applicant's land is found to be affected by the Irrigation channel and its buffer zone of 2.0 m, as per the conditions stipulated in G.O Ms. No. 168 of MA & UD Dept, Dt: 07.04.2012.

An Irrigation channel (No.2) of Peddacheruvu lake of width about 1.2 m is observed also traversing from east to west direction along the boundary of Sy. No.237, 236, 235 & 287 of the applicant's land and some part of the applicant's land is found to be affected by the Irrigation channel and its buffer zone of 2.0 m as per the conditions stipulated in G.O Ms. No. 168 of MA & UD Dept, Dt:07.04.2012. An Irrigation Channel (No.3) of width about 2.0 m is observed on the southeast side traversing through Sy. No's:247 in the applicant's land and some part of the applicant land is found to be affected under the channel and its Buffer Zone of 2.0 m as per the conditions stipulated in G.O Ms. No. 168 of MA & UD Dept, Dt:07.04.2012.

The Executive Engineer, Irrigation Division No.1, Sangareddy has recommended to issue necessary clarification to the applicants land to balance extent of Ac.18-34 Gts in Sy .No. 235, 236, 237, 238, 239,240,241, 242,243,244,245,246,247, 251,252, 253, 254, 255, 256, 257, 258, 259, 260, 261, 262, 263, 264, 266, 267, 287 & 295 situated at Ameenpur (V), Ameenpur (M), Sangareddy District.

In this regard, the undersigned also inspected the site on dt:01-10-2022. Further, the proposals along with the joint inspection report of both Irrigation officials and Revenue officials are submitted to the Chief Engineer, Irrigation Sangareddy to issue necessary clarification to the balance land to an extent of Ac 18-34 Guntas in Sy.No.235, 236, 237, 238, 239,240,241, 242, 243, 244, 245, 246, 247, 251,252, 253, 254, 255, 256, 257, 258, 259, 260, 261, 262, 263, 264, 266, 267, 287 & 295 situated at Ameenpur (V), Ameenpur (M), Sangareddy District as requested by the applicant and as recommended by the Executive Engineer, Irrigation Division No.1, Sangareddy vide reference 4<sup>th</sup> cited.

The Chief Engineer, Irrigation, Sangareddy vide reference 6<sup>th</sup> cited has issued necessary clarification to the applicant balance land Ac 18-34 Gts in Sy.No. 235, 236, 237, 238, 239,240,241, 242,243,244,245,246,247, 251,252, 253, 254, 255, 256, 257, 258, 259, 260, 261, 262, 263, 264, 266, 267, 287 & 295 situated at Ameenpur (V), Ameenpur (M), Sangareddy District as shown in the table subjected to following conditions.

**Table-A**

SI. NO	SY. NO	Total Extent of the Land (Ac.-Gts)	Applicant land extent (Ac.-Gts)	Applicant land extent affected under Bund of the Tank (Ac.-Gts)	Applicant land extent affected under Bund Buffer of the Tank (10.0) M (Ac.-Gts)	Applicant land extent affected under Irrigation Channel-1 (1.2) M (Ac.-Gts)	Applicant land affected under Buffer (2.0m) of Irrigation Channel-1-1 (Ac.-Gts)	Applicant Land Extent affected under Irrigation Channel-2 (1.2m) (Ac.-Gts)	Applicant Land Extent affected under Buffer (2.0m) of Irrigation Channel-2 (Ac.-Gts)	Applicant Land Extent affected under Irrigation Channel-3 (2.0m) (Ac.-Gts)	Applicant Land Extent affected under Buffer (2.0) of Irrigation Channel-3 (Ac.-Gts)	Applicant Balance Land Extent (Ac.-Gts)
1	235	1-03	1-03	Nil	Nil	0-01	0-02	0-00.50	0-02	Nil	Nil	0-37.50
2	236	1-02	0-26	Nil	Nil	Nil	Nil	0-01	0-01.50	Nil	Nil	0-23.50
3	237	1-07	1-07	Nil	Nil	Nil	Nil	0-00.50	0-01.50	Nil	Nil	1-05
4	238	0-30	0-30	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-30
5	239	0-16	0-16	Nil	0-00.25	Nil	Nil	Nil	Nil	Nil	Nil	0-15.75
6	240	0-23	0-23	Nil	0-00.25	Nil	Nil	Nil	Nil	Nil	Nil	0-22.75
7	241	1-23	1-23	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	1-23
8	242	0-08	0-08	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-08

9	243	0-29	0-29	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-29
10	244	0-15	0-15	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-15
11	245	0-17	0-17	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-17
12	246	0-13	0-13	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-13
13	247	0-32	0-32	Nil	Nil	Nil	Nil	Nil	Nil	0-00.25	0-00.50	0-31.25
14	251	0-36	0-36	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-36
15	252	0-12	0-12	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-12
16	253	0-17	0-17	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-17
17	254	0-12	0-12	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-12
18	255	0-21	0-21	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-21
19	256	0-19	0-19	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-19
20	257	0-28	0-28	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-28
21	258	0-11	0-11	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-11
22	259	0-29	0-29	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-29
23	260	0-11	0-11	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-11
24	261	0-10	0-10	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-10
25	262	1-16	1-14.50	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	1-14.50
26	263	0-34	0-30	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-30
27	264	0-36	0-36	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-36
28	266	0-27	0-27	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-27
29	267	0-23	0-23	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-23
30	287	0-38	0-28	Nil	Nil	Nil	Nil	0-01	0-02.25	Nil	Nil	0-24.75
31	295	0-33	0-02	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-02
Total			19-08.50		0-00.50	0-01	0-02	0-03	0-07.25	0-00.25	0-00.50	18-34.00

- 1) The permission to issue clarification is accorded based on the field report of Executive Engineer and it is requested to ascertain ground realities before issue of clarification.
- 2) There should not be any kind of construction in FTL/MFL/Bund and buffer zone area which is clearly demarcated in the revenue sketch map submitted by the Mandal Surveyor and Tahsildar, Ameenpur mandal, Sangareddy District.
- 3) The natural flow in the catchment area through the applicant land in Sy.Nos. 235, 236, 237, 238, 239, 240, 241, 242, 243, 244, 245, 246, 247, 251, 252, 253, 254, 255, 256, 257, 258, 259, 260, 261, 262, 263, 264, 266, 267, 287 & 295 situated at Ameenpur (V), Ameenpur (M), Sangareddy District, should not be obstructed or diverted or utilized for any purpose and open drain should be constructed to required size with sufficient vents are to be provided to allow the rain water enter freely into the tank/vagu/Nala.

- 4) There should not be any kind of dumping (or) throwing of Garbage (or) any kind of material into the tank/Nala/Channel.
- 5) Any kind of sewerage (or) any kind of effluents should not be allowed to let into the tank/Vagu/ Nala/Channel.
- 6) No construction is allowed in FTL/MFL area and Buffer zone areas. Further buffer zone area has to be left for Greenery only.
- 7) The department officials or Government representatives will have the right to inspect the free natural flow through the applicant land in Sy.Nos. 235, 236, 237, 238, 239,240,241, 242,243,244,245,246,247, 251,252, 253, 254, 255, 256, 257, 258, 259, 260, 261, 262, 263, 264, 266, 267, 287 & 295 situated at Ameenpur (V), Ameenpur (M), Sangareddy District, and there should not be any restrictions or obstruction for their entry for inspection.
- 8) Any objection by the higher authorities of Irrigation department /or any other Government department conversion of land to residential/commercial use zone of above applicants land in Sy.Nos. 235, 236, 237, 238, 239,240,241,242,243,244,245,246,247, 251,252, 253, 254, 255, 256, 257, 258, 259, 260, 261, 262, 263, 264, 266, 267, 287 & 295 situated at Ameenpur (V), Ameenpur (M), Sangareddy District, is liable for cancellation of permission without any prior notice and no compensation or reimbursement of cost maintenance due to above permission will be paid by the government Department for any reasons what so ever.
- 9) The Construction/layout in applicant land in Sy.Nos. 235, 236, 237, 238, 239,240,241, 242,243,244,245,246,247, 251,252, 253, 254, 255, 256, 257, 258, 259, 260, 261, 262, 263, 264, 266, 267, 287 & 295 situated at Ameenpur (V), Ameenpur (M), Sangareddy District, should be carried as per the terms & conditions stipulated in GO Ms No. 168 of MA & UD Dept, Dt: 07.04.2012 and G.O Ms.No.7 of MA & UD Dept, Dt: 05.01.2016 and related G.O's issued from time to time and as per the Chief Engineer, I & CAD, Hyderabad guidelines, circulars issued time to time and that should be followed scrupulously without fail.
- 10) The violation of any condition laid above, will instantly tend for cancellation of above permission without any prior intimation or notice.
- 11) Before giving permission, the Executive Engineer, Irrigation Division No.1, Sangareddy is requested to verify the survey numbers as per petitioners request and location sketch map.
- 12) The Concerned Deputy Executive Engineer & Assistant Executive Engineer will be held responsible if any constructions are noticed later stage in the FTL/MFL/Buffer zone area.
- 13) The Executive Engineer, Irrigation Division No.1, Sangareddy shall ensure that the extent of deductions towards MFL/FTL/Buffer etc., are as per norms/Gos etc. in force and responsible for the same.
- 14) The physical status of channels shall be maintained as existing and should not be disturbed on size and shape.
- 15) Earlier directions/Instructions of HMDA if any, on these Sy.Nos 235, 236, 237, 238, 239,240,241, 242,243,244,245,246,247, 251,252, 253, 254, 255, 256, 257, 258, 259, 260, 261, 262, 263, 264, 266, 267, 287 & 295 & adjacent Sy.Nos shall be strictly followed and any deviations to the above, applicant will be personally held responsible for legal and all other issues.
- 16) This Clarification issued on water bodies only based on the recommendation of the revenue and irrigation authorities and this clarification will not confirm any right on the subject property.
- 17) This Clarification issued is subject to the outcome of the NGT or other cases and also orders issued if any from time to time.

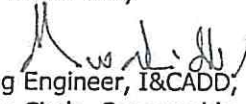
(47)

The same was intimated to you to submit Notarized Undertaking on Rs.100 /- vide reference, 7<sup>th</sup> cited and in turn you have submitted the Notarized undertaking with above terms and conditions on Rs.100/- non Judicial stamp Paper vide reference 8th cited.

Hence, it is informed that, your balance extent of land Ac. 18-34 Gts in Sy.No. 235, 236, 237, 238, 239,240,241, 242,243,244,245,246,247, 251,252, 253, 254, 255, 256, 257, 258, 259, 260, 261, 262, 263, 264, 266, 267, 287 & 295 situated at Ameenpur (V), Ameenpur (M), Sangareddy District is not affected in any water body/Channel and it is free from the water body as per the norms stipulated in G. O Ms.No.168 of Dt: 07.04.2012 of MA & UD Department.

Yours Truly

S/c

  
Superintending Engineer, I&CADD, 15/10/2022  
Irrigation Circle, Sangareddy.  
18/10/2022



తెలంగాణ తేలంగానా TELANGANA

S. No: 15414 Date: 13/10/2022.  
 Sold To : A. NAGESWARA RAO  
 S/o. : VENKATESWARA RAO. R/o. HYD.  
 For Whom: M/s. AADITRI PROPERTIES PVT. LTD.

AP 987755  
 CHAVVA MALLIKARJUNA REDDY  
 LICENCED STAMP VENDOR,  
 LICENCE No. 15-10-053/2019  
 Renewal No. 15-10-077/2022  
 Flat No.303, Vykanasa Grande  
 Rajarajeswari Nagar, Kondapur,  
 Serilingampally Mandal,  
 Rangareddy Dist. Ph: 8897927905

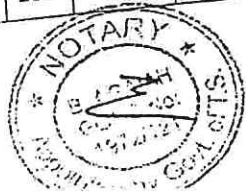
UNDERTAKING

We, M/s. Aaditri Properties Pvt Ltd, Pravritti Bhavan, H.No.8-2-293/82/A/233, 2nd floor, Road.No.36, Jubilee Hills, Pillar.No.1610, Hyderabad-500033 here by submit the following undertaking with regards to the Application seeking clarification with regard to water body in Sy. No. 235, 236, 237, 238, 239,240,241, 242,243,244,245,246,247, 251,252, 253, 254, 255, 256, 257, 258, 259, 260, 261, 262, 263, 264, 266, 267, 287 & 295 to the balance extent of Ac 18-34 Guntas, Situated at Ameenpur (V&M), Sangareddy Dist, request to furnish notarized undertaking covering conditions enclosed on Rs.100/- Non Judicial Stamp Paper with details shown in the table below subjected to certain terms and conditions as mentioned in the letter No. SE/IC/SRD/DSE/DEE(T)-2/TS4/2731, Dt: 13.10.2022.



**Table-A**

Sl. NO	SY. NO	Total Extent of the Land (Ac.-Gts)	Applicant land extent (Ac.-Gts)	Applicant land extent affected under the Bund of the Tank (Ac.-Gts)	Applicant land extent affected under Bund Buffer of the Tank (10.0) M (Ac.-Gts)	Applicant land extent affected under Irrigation Channel-1 (1.2) M (Ac.-Gts)	Applicant land extent affected under Buffer (2.0m) of Irrigation Channel-1 (Ac.-Gts)	Applicant Land Extent affected under Irrigation Channel-2 (1.2m) (Ac.-Gts)	Applicant Land Extent affected under Buffer (2.0m) of Irrigation Channel-2 (Ac.-Gts)	Applicant Land Extent affected under Irrigation Channel-3 (2.0m) (Ac.-Gts)	Applicant Land Extent affected under Buffer (2.0) of Irrigation Channel-3 (Ac.-Gts)	Applicant Balance Land Extent (Ac.-Gts)
1	235	1-03	1-03 ✓	Nil	Nil	0-01	0-02	0-00.50	0-02	Nil	Nil	0-37.50
2	236	1-02	0-26 ✓	Nil	Nil	Nil	Nil	0-01 ✓	0-01.50 ✓	Nil	Nil	0-23.50
3	237	1-07	1-07 ✓	Nil	Nil	Nil	Nil	0-00.50 ✓	0-01.50 ✓	Nil	Nil	1-05 ✓
4	238	0-30	0-30 ✓	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-30 ✓
5	239	0-16	0-16 ✓	Nil	0-00.25	Nil	Nil	Nil	Nil	Nil	Nil	0-15.75 ✓
6	240	0-23	0-23 ✓	Nil	0-00.25	Nil	Nil	Nil	Nil	Nil	Nil	0-22.75 ✓
7	241	1-23	1-23 ✓	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	1-23 ✓
8	242	0-08	0-08 ✓	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-08 ✓
9	243	0-29	0-29 ✓	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-29 ✓
10	244	0-15	0-15 ✓	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-15 ✓
11	245	0-17	0-17 ✓	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-17 ✓
12	246	0-13	0-13 ✓	Nil	Nil	Nil	Nil	Nil	Nil	0-00.25 ✓	0-00.50 ✓	0-13 ✓
13	247	0-32	0-32 ✓	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-32 ✓
14	251	0-36	0-36 ✓	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-36 ✓
15	252	0-12	0-12 ✓	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-12 ✓
16	253	0-17	0-17 ✓	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-17 ✓
17	254	0-12	0-12 ✓	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-12 ✓
18	255	0-21	0-21 ✓	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-21 ✓
19	256	0-19	0-19 ✓	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-19 ✓
20	257	0-28	0-28 ✓	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-28 ✓
21	258	0-11	0-11 ✓	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-11 ✓
22	259	0-29	0-29 ✓	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-29 ✓
23	260	0-11	0-11 ✓	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-11 ✓
24	261	0-10	0-10 ✓	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-10 ✓
25	262	1-16	1-14.50 ✓	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	1-14.50 ✓



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26	263	0-34	0-30 ✓	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-30 ✓
27	264	0-36	0-36 ✓	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-36 ✓
28	266	0-27	0-27 ✓	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-27 ✓
29	267	0-23	0-23 ✓	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-23 ✓
30	287	0-38	0-28 ✓	Nil	Nil	Nil	Nil	0-01 ✓	0-02.25	Nil	Nil	0-24.75 ✓
31	295	0-33 ✓	0-02 ✓	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	0-02 ✓
<b>Total</b>			<b>19-08.50</b>		<b>0-00.50</b>	<b>0-01</b>	<b>0-02</b>	<b>0-03</b>	<b>0-07.25</b>	<b>0-00.25</b>	<b>0-00.50</b>	<b>18-34.00</b>

We also undertake that we will abide by the conditions stipulated below.

1. We, will not take up any kind of Construction in FTL /MFL/Bund and Buffer Zone area which is clearly demarcated in the Revenue Sketch Map submitted by the Mandal Surveyor & the Tahsildar of Ameenpur Mandal, Sanga Reddy District.
2. The natural flow in the catchment area through our land in the Sy No. 235, 236, 237, 238, 239,240,241, 242,243,244,245,246,247, 251,252, 253, 254, 255, 256, 257, 258, 259, 260, 261, 262, 263, 264, 266, 267, 287 & 295 situated at Ameenpur (V&M), Sangareddy Dist, will not be obstructed or diverted or utilized for any purpose by us and we will construct an Open Drain to required size with sufficient vents to allow the rain water to enter freely into the Tank/Vagu/Nala.
3. We, will not dump/throw any type of Garbage (or) any type of material/wastes, etc., into the Tank/ Nala/Channel.
4. We, will not let any kind of sewerage (or) any kind of effluents into the Tank/Vagu/Nala/Channel.
5. We, will not take up any type of construction in FTL/MFL Area and Buffer Zone areas and we will leave Buffer Zone area for Greenery only.
6. We, agree that, the officials of the Department i.e Irrigation & CAD Dept. etc or Government representatives will have the right to inspect the free natural flow through our land in Sy No. 235, 236, 237, 238, 239,240,241, 242,243,244,245,246,247, 251,252, 253, 254, 255, 256, 257, 258, 259, 260, 261, 262, 263, 264, 266, 267, 287 & 295 situated at Ameenpur (V&M), Sangareddy Dist and we will not restrict or obstruct for their entry for inspection.



*[Handwritten Signature]*

SY.  
VO

7. We, agree for the condition that any objection by the Higher Authorities of the Irrigation & CAD Department/any other Government Department for Conversion of Land to Residential/Commercial Use Zone of our land in Sy No: 235, 236, 237, 238, 239,240,241, 242,243,244,245,246,247, 251,252, 253, 254, 255, 256, 257, 258, 259, 260, 261, 262, 263, 264, 266, 267, 287 & 295 situated at Ameenpur (V&M), Sangareddy Dist is liable for cancellation of permission without any prior notice and we will not ask/claim any compensation or reimbursement of cost and no maintenance due to permission will be paid to us by the Irrigation & CAD Department/Government Departments for any reasons what so ever.
8. We, agree that for Construction/Layout in our land in Sy No. 235, 236, 237, 238, 239,240,241, 242,243,244,245,246,247, 251,252, 253, 254, 255, 256, 257, 258, 259, 260, 261, 262, 263, 264, 266, 267, 287 & 295 situated at Ameenpur (V&M), Sangareddy Dist, we will follow the terms and conditions stipulated in the GO.Ms.No.-168, Dt.07.04.2012 & GO. Ms. No.7, Dt.05.01.2016 of MA & UD Dept., other related GOs issued from time to time and we will follow the Chief Engineer, I&CADD., Minor Irrigation, Sangareddy guidelines/circulars issued from time to time in and we will follow the above scrupulously without fail.
9. We, agree that the violation of any conditions laid above will instantly tend for cancellation of permission issued to us without any prior intimation or notice.
10. We, agree and maintain the physical status of channel and we will not disturb on size and shape.
11. We, agree Earlier directions/Instructions of HMDA if any, on this Sy.Nos (235, 236, 237, 238, 239,240,241, 242,243,244,245,246,247, 251,252, 253, 254, 255, 256, 257, 258, 259, 260, 261, 262, 263, 264, 266, 267, 287 & 295 ) & adjacent Sy.Nos we shall be strictly followed and any deviations to the above, we will be personally held responsible for legal complications and any other complications.
12. This clarification issued on water bodies only based on the recommendation of the Revenue and Irrigation authorities and this clarification will not confirm any right on the subject property.
13. This clarification issued is subjected to the outcome of the NGT or other cases and also orders issued if any from time to time.



ATTESTED  
*B. A. Ganesh*  
 B. A. GANESH, B.A., LL.M.  
 ADVOCATE / NOTARY  
 Indra Reddy Allwyn Colony,  
 Miyapur, R.R. Dist, G.O.M.S. No. 1972/121  
 My Commission Expires on 15-11-2026

*A Q*  
 X  
 M/s. Aaditri Properties Pvt Ltd



Geo Coordinates Of The Applicant Land Boundary

Point	Latitude	Longitude
1	17° 31' 10.1307" N	78° 19' 36.2425" E
2	17° 31' 09.6510" N	78° 19' 35.7667" E
3	17° 31' 09.5496" N	78° 19' 34.8202" E
4	17° 31' 08.8352" N	78° 19' 34.5160" E
5	17° 31' 08.2589" N	78° 19' 33.9134" E
6	17° 31' 08.8905" N	78° 19' 33.5634" E
7	17° 31' 08.9448" N	78° 19' 32.2069" E
8	17° 31' 09.6890" N	78° 19' 31.9127" E
9	17° 31' 09.6411" N	78° 19' 30.6809" E
10	17° 31' 10.3759" N	78° 19' 30.8953" E
11	17° 31' 11.5472" N	78° 19' 31.1505" E
12	17° 31' 11.7413" N	78° 19' 29.9087" E
13	17° 31' 09.5962" N	78° 19' 29.3628" E
14	17° 31' 09.8563" N	78° 19' 27.9869" E
15	17° 31' 12.0913" N	78° 19' 28.7435" E
16	17° 31' 12.2646" N	78° 19' 28.8773" E
17	17° 31' 17.3811" N	78° 19' 25.7445" E
18	17° 31' 17.8523" N	78° 19' 26.0052" E
19	17° 31' 18.4304" N	78° 19' 25.6911" E
20	17° 31' 19.0410" N	78° 19' 25.7387" E
21	17° 31' 19.2915" N	78° 19' 25.6947" E
22	17° 31' 19.6326" N	78° 19' 25.8725" E
23	17° 31' 20.0346" N	78° 19' 26.8155" E
24	17° 31' 20.3165" N	78° 19' 31.1220" E
25	17° 31' 19.4147" N	78° 19' 31.8466" E
26	17° 31' 18.5910" N	78° 19' 32.6948" E
27	17° 31' 17.5717" N	78° 19' 34.5363" E
28	17° 31' 17.0134" N	78° 19' 35.1594" E
29	17° 31' 15.2249" N	78° 19' 36.8468" E
30	17° 31' 13.5372" N	78° 19' 38.4594" E
31	17° 31' 12.3200" N	78° 19' 37.6594" E
32	17° 31' 12.0950" N	78° 19' 37.8518" E
33	17° 31' 11.1395" N	78° 19' 37.3657" E
34	17° 31' 10.8579" N	78° 19' 35.8714" E
35	17° 31' 10.1968" N	78° 19' 37.1383" E
36	17° 31' 09.5900" N	78° 19' 37.1729" E
37	17° 31' 09.4618" N	78° 19' 36.6317" E
38	17° 31' 08.7444" N	78° 19' 36.3599" E

Geo Coordinates Of The Channel-Boundary Points

Point	Latitude	Longitude
N1	17° 31' 19.7051" N	78° 19' 31.1111" E
N2	17° 31' 19.6736" N	78° 19' 31.1111" E
N3	17° 31' 20.3538" N	78° 19' 31.1111" E
N4	17° 31' 20.3792" N	78° 19' 31.1111" E
N5	17° 31' 20.4699" N	78° 19' 30.1111" E
N6	17° 31' 20.4362" N	78° 19' 30.1111" E
N7	17° 31' 20.4564" N	78° 19' 30.1111" E
N8	17° 31' 20.5341" N	78° 19' 30.1111" E
N9	17° 31' 20.5710" N	78° 19' 30.1111" E
N10	17° 31' 20.5318" N	78° 19' 30.1111" E
N11	17° 31' 20.5292" N	78° 19' 30.1111" E
N12	17° 31' 20.5683" N	78° 19' 30.1111" E
N13	17° 31' 20.5419" N	78° 19' 30.1111" E
N14	17° 31' 20.5038" N	78° 19' 30.1111" E
N15	17° 31' 20.3041" N	78° 19' 29.1111" E
N16	17° 31' 20.3420" N	78° 19' 29.1111" E
N17	17° 31' 20.2731" N	78° 19' 29.1111" E
N18	17° 31' 20.2340" N	78° 19' 29.1111" E
N19	17° 31' 20.2343" N	78° 19' 28.1111" E
N20	17° 31' 20.2735" N	78° 19' 28.1111" E
N21	17° 31' 20.2415" N	78° 19' 28.1111" E
N22	17° 31' 20.2024" N	78° 19' 28.1111" E
N23	17° 31' 20.1392" N	78° 19' 27.1111" E
N24	17° 31' 20.2787" N	78° 19' 27.1111" E
N25	17° 31' 20.1371" N	78° 19' 27.1111" E
N26	17° 31' 20.1000" N	78° 19' 27.1111" E
N27	17° 31' 20.0547" N	78° 19' 26.1111" E
N28	17° 31' 20.0928" N	78° 19' 26.1111" E
N29	17° 31' 20.0149" N	78° 19' 26.1111" E
N30	17° 31' 19.9006" N	78° 19' 26.1111" E
N31	17° 31' 19.6763" N	78° 19' 26.1111" E
N32	17° 31' 19.7050" N	78° 19' 26.1111" E
N33	17° 31' 19.6351" N	78° 19' 26.1111" E
N34	17° 31' 19.5960" N	78° 19' 26.1111" E
N35	17° 31' 19.5990" N	78° 19' 25.1111" E
N36	17° 31' 19.6326" N	78° 19' 25.1111" E

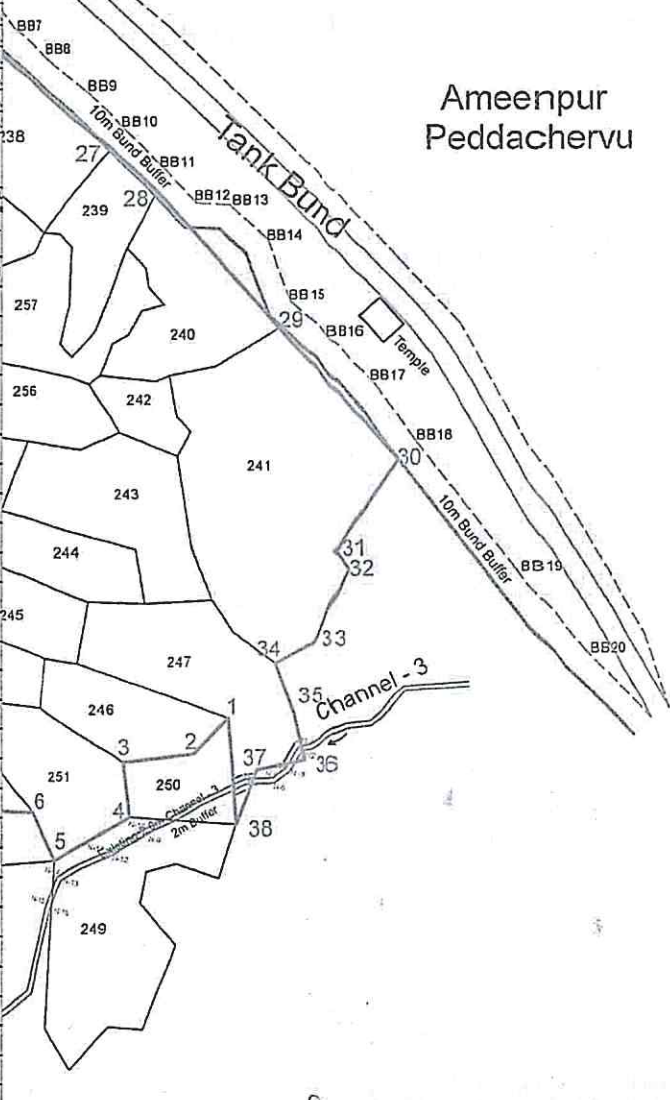
247, 251 TO 264, 266, 267, 287 & 295 OF  
& ( M ),  
Dist.  
= 1 Mile )

Geo Coordinates of The Bund Bottom

Point	Latitude	Longitude
BB1	17° 31' 23.07" N	78° 19' 28.77" E
BB2	17° 31' 21.80" N	78° 19' 29.99" E
BB3	17° 31' 21.30" N	78° 19' 30.43" E
BB4	17° 31' 20.97" N	78° 19' 30.97" E
BB5	17° 31' 20.22" N	78° 19' 31.84" E
BB6	17° 31' 19.90" N	78° 19' 32.10" E
BB7	17° 31' 19.93" N	78° 19' 32.49" E
BB8	17° 31' 19.13" N	78° 19' 33.15" E
BB9	17° 31' 18.72" N	78° 19' 33.65" E
BB10	17° 31' 18.29" N	78° 19' 34.24" E
BB11	17° 31' 17.84" N	78° 19' 34.70" E
BB12	17° 31' 17.34" N	78° 19' 35.23" E
BB13	17° 31' 16.86" N	78° 19' 35.70" E
BB14	17° 31' 16.84" N	78° 19' 36.15" E
BB15	17° 31' 16.39" N	78° 19' 36.67" E
BB16	17° 31' 15.58" N	78° 19' 37.00" E
BB17	17° 31' 15.12" N	78° 19' 37.54" E
BB18	17° 31' 14.50" N	78° 19' 38.17" E
BB19	17° 31' 13.79" N	78° 19' 38.71" E



Sl. No.	Sy.No.	Total Extent of Land Ac. - gt	Applicant Land Extent		Applicant Land Extent affected Under the Bund of the Tank		Applicant Land Extent affected Under Channel-3 (100m)		Applicant Land Extent after Under Channel-3
			Ac. - gt	Ac. - gt	Ac. - gt	Ac. - gt	Ac. - gt		
1	235	1-03	1-03		NRI				0-01
2	236	1-02	0-26		NRI				NRI
3	237	1-07	1-07		NRI				NRI
4	238	0-30	0-30		NRI				NRI
5	239	0-16	0-16		NRI		0-00.25		NRI
6	240	0-23	0-23		NRI		0-00.25		NRI
7	241	1-23	1-23		NRI				NRI
8	242	0-08	0-08		NRI				NRI
9	243	0-29	0-29		NRI				NRI
10	244	0-15	0-15		NRI				NRI
11	245	0-17	0-17		NRI				NRI
12	246	0-13	0-13		NRI				NRI
13	247	0-32	0-32		NRI				NRI
14	251	0-36	0-36		NRI				NRI
15	252	0-12	0-12		NRI				NRI
16	253	0-17	0-17		NRI				NRI
17	254	0-12	0-12		NRI				NRI
18	255	0-21	0-21		NRI				NRI
19	256	0-19	0-19		NRI				NRI
20	257	0-28	0-28		NRI				NRI
21	258	0-11	0-11		NRI				NRI
22	259	0-29	0-29		NRI				NRI
23	260	0-11	0-11		NRI				NRI
24	261	0-10	0-10		NRI				NRI
25	262	1-16	1-14.5		NRI				NRI
26	263	0-34	0-30		NRI				NRI
27	264	0-36	0-36		NRI				NRI
28	266	0-27	0-27		NRI				NRI
29	267	0-23	0-23		NRI				NRI
30	287	0-38	0-28		NRI				NRI
31	295	0-33	0-02		NRI				NRI
TOTAL			19-08.50				0-00.50		0-01



Tahsildar  
Ameenpur Mandal  
Sangareddy District

Executive Engineer, I&CADD  
Irrigation Division No.1, Sangareddy





TELANGANA STATE POLLUTION CONTROL BOARD  
Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar,  
Hyderabad-500 018  
Phone : 040-23887500

**CONSENT ORDER FOR ESTABLISHMENT – RED CATEGORY**

**Order No. 191/TGPCB/CFE/SRD/RO-SRD/HO/2024**

**Dt: 27.07.2024**

Sub:	TGPCB – CFE – Proposed Residential Apartments Construction Project titled Aaditri Everest by M/s. Aaditri Properties Private Limited., Sy. No. 235/P, 236/2, 237 to 247, 251 to 261, 262/P, 263/P, 264, 266/P, Ameenpur (V & M), Sangareddy District – Application for CFE - Consent for Establishment of the Board under Section 25 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 of Air (Prevention & Control of Pollution) Act, 1981 – Issued – Reg.
Ref:	1. EC order dt. 12.06.2023. 2. CFE application dt. 23.07.2023. 3. RO's verification report dt: 21.11.2023. 4. CFE Committee meeting held on 29.11.2023. 5. Board Office mails dt. 14.03.2024 & 03.04.2024. 6. RO report dated:16.04.2024 7. CFE Committee meeting held on 09.07.2024. 8. RO mail dt. 22.07.2024.

\* \* \*

1. M/s. Aaditri Properties Private Limited., obtained EC order vide reference 1<sup>st</sup> cited for Residential Apartments Construction Project at Sy. No. 235/P, 236/2, 237 to 247, 251 to 261, 262/P, 263/P, 264, 266/P, Ameenpur (V & M), Sangareddy District.
2. The proponent vide reference 2<sup>nd</sup> cited submitted application seeking CFE of the Board for the project with a project cost of Rs. 1610 Crores.

The project consists of:

"10 Residential Towers with (3C+S+39 Upper Floors) to accommodate at total no. of 3510 units and Amenities with (3C+G+3 Upper Floors).

Parking area to be provided is 1,90,416.4 Sq. mts. to park about 5355 Four wheelers and 3600 Two wheelers".

The amenities to be provided include Sewage Treatment Plant (STP), Community Center, MSW segregation point, DG sets for emergency supply of 11 No.s x 500 KVA with acoustic enclosures.

Temporary in house batching plant of capacity 60 m<sup>3</sup>/day"

3. As per the application, the proposed project is to be located at Sy. No. 235/P, 236/2, 237 to 247, 251 to 261, 262/P, 263/P, 264, 266/P, Ameenpur (V & M), Sangareddy District. The total project area of about 66,299.7 Sq.mtrs Out of that, area affected by Bund Buffer area is 55.6 Sq.m; (Channel 1 Buffer area is 1.3 Sq.m); Channel 2 Buffer area is 248.6 Sq.m; Channel 3 Buffer area is 59.1 Sq.m; Channel 2 area is 64.1 Sq.m; Channel 3 area is 29.6 Sq.m); Master plan road area is 1764.5 Sq.m (channel 1 area is 32.8 Sq.m; channel 2 area is 38.1 Sq.m; Channel 1 Buffer area is 80.7 Sq.m; Channel 2 Buffer area is 135.1 Sq.m)., and Net plot area is 63,790.2 Sq.m, Green area is 8,060.2 Sq.mtrs, and total Built-up area of 7,44,725.4 Sq.mtrs.

4. The above site was inspected by Asst. Environmental Engineer of Regional Office, Sangareddy, T.S. Pollution Control Board on 02.09.2023 & 19.03.2024 and observed that the site is surrounded by :

North: Open land;  
South: Open land;  
East: Approach road followed by Ameenpur lake;  
West: Bommarillu lake view apartments;

5. The Board, after careful scrutiny of the application, additional information submitted by the industry and verification report of the Regional Officer, E.C. Order dt: 12.06.2023 and after examining in the CFE Committee meeting held on 29.11.2023 & 09.07.2024 hereby issues CONSENT FOR ESTABLISHMENT to your project under Section 25 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to the proposed Residential Apartmentd Construction Project as mentioned at Para (2) & (3) only.
6. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.
7. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.

Encl: Schedule 'A'  
Schedule 'B'

Sd/-  
MEMBER SECRETARY

To  
M/s. Aaditri Properties Private Limited.,  
Sy. No. 235/P, 236/2, 237 to 247,  
251 to 261, 262/P, 263/P, 264, 266/P,  
Ameenpur (V & M), Sangareddy District.

//T.C.F.B.O//

*K. S. Reddy*

JOINT CHIEF ENVIRONMENTAL ENGINEER

*[Signature]*

**SCHEDULE – A**

1. **This order is valid for a period of 5 years from the date of issue.** Progress on implementation of the project shall be reported to the concerned Regional Office, T.S. Pollution Control Board once in six months. The consent of the Board shall be exhibited in the factory premises at a conspicuous place for information of the inspecting officers.
2. The proponent shall obtain Consent for Operation (CFO) from TGPCB, as required Under Sec.25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under sec. 21/22 of the Air (Prevention and Control of Pollution) Act, 1981, before commencement of the activity.
3. The proponent shall ensure that there shall not be any change in the process technology and scope of working without prior approval from the Board.
4. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Hon'ble Courts, Collector and District Magistrate as Civil liability.
5. The rules and regulations notified under Environmental Acts by the MOEF&CC and by the Ministry of Law and Justice, GOI, regarding the Public Liability Insurance Act, 1991 shall be followed.
6. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
7. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof, to review any and/or all the conditions imposed herein, to modify conditions or stipulate any further conditions and to take action including revocation of this order in the interest of public health and environment.
8. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per the State Water Rules, 1976 and Air Rules, 1982, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

**SCHEDULE – B****Water:**

1. The source of water is HMWSSB and the maximum permitted water consumption shall not exceed the following:

S. No.	Purpose	Quantity
1	Domestic	2553.6 KLD (Fresh Water – 1,658.5 KLD & Recycled water – 895.1 KLD)

2. The maximum waste water generation shall not exceed the following:

S. No	Effluents	Quantity KLD
1	Domestic	2,042.9 KLD
	<b>Total</b>	<b>2,042.9 KLD</b>

3. **Waste water Treatment & Disposal:**

The proponent has proposed to construct Sewage Treatment Plant of capacity 2,600 KLD based on Submerge Aerobic Fix Film Reactor (SAFF) to treat the domestic waste water consisting of the following units:- Bar Screen Chamber → Oil & Grease Trap (O&G) → Collection Cum Equalization Tank → Aeration tank → Secondary clarifier → Pre-Filtration tank → Pressure Sand Filter → Activated Carbon Filter. The treated waste water is proposed to be used for green belt development, toilets flushing and the excess is sent to sewer lines.

4. The Sewage Treatment Plants of 2600 KLD shall be constructed and commissioned along with the commissioning of the activity. All the units of the STP shall be impervious to prevent ground water pollution. The STP shall be operated in closed circuit so as to avoid smell nuisance.
5. The proponent shall obtain necessary permission for meeting fresh water requirement and submit feasibility certificate from HMWSS&B for disposal of excess treated sewage water into public sewer line and submit this before applying for CFO of the Board
6. Separate energy meters shall be provided for Sewage Treatment Plant (STP) to record energy consumed.
7. Wastewater shall be treated to comply with BOD standard of less than 10 mg/l.
8. The treated waste water shall be used for flushing the toilets, development of greenery and excess treated water if any shall be disposed to municipal sewers.
9. During construction stage septic tank followed by soak pit shall be constructed to the temporary toilets / kitchen provided for the construction labour and shall be removed after completion of the project.
10. Rain water harvesting for roof run-off and surface run-off should be implemented. Before recharging the surface run off, pre-treatment must be done to remove, suspended matter, oil and grease.
11. Separate meters with necessary pipe-line shall be provided for assessing the quantity of water used for Domestic, toilet flushing and Greenbelt development purposes.

**Air Pollution:**

12. Air pollution control equipment shall be installed along with the commissioning of the activity and shall comply with the following for controlling air pollution:

Source	Control equipment
11 No.s x 500 KVA capacities.	Acoustic enclosures and stack as per CPCB norms

13. Diesel generators shall be installed in a closed area with silencers and suitable noise absorption systems. The ambient noise level shall not exceed 55 dB(A) during day time and 45 dB(A) during night time.

14. The fuel used for the diesel generator sets should be low sulphur diesel and should conform to the E (P) Rules prescribed for air and noise emission standards.
  15. The proponent shall provide bag filters to cement silos and water spraying for dust suppression during the vehicular movement.
  16. The proponent shall take measures to control fugitive emissions from material handling and processing of RMC.
  17. The proponent shall take all necessary measures to control noise pollution from the proposed RMC unit.
  18. Ambient noise levels should conform to the residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by the CPCB.
  19. The proponent shall take following measures to control air pollution from the proposed RMC activity:
    - a) Raw materials shall be stored under closed shed. Loading and unloading activities of materials shall be carried out inside the shed.
    - b) Raw materials shall be conveyed through closed screw conveyors.
    - c) The cement shall be unloaded from the bunkers directly in Silo for storage of cement and fly ash.
    - d) Bag filters shall be operated effectively for all the silos to control dust emissions while feeding the cement into the silos.
    - e) Periodic water sprinkling on aggregate material shall be carried out to prevent dust emissions during loading and unloading operations.
    - f) The aggregate storage area shall be covered from three sides to shelter/ with RCC wall with minimum 3m height.
    - g) Belt conveyor shall be installed with covers to prevent dissipation of dust.
    - h) Cover hood shall be provided to the belt conveyor system to prevent dissipation of dust.
    - i) Spillages of ready mix concrete on the ground shall be avoided.
    - j) Regular sweeping shall be carried to remove dust / ready mix concrete on the ground to control the fugitive emissions.
    - k) Metal roads shall be provided within the premises to avoid fugitive dust emissions due to vehicular movement. Water should be sprinkled regularly on the internal roads to avoid fugitive dust emissions.
  20. The proponent shall provide wind breaking walls (ex. Kirby sheets) not less than 20 feet height (from GL) constructed over RCC footings all along the project boundary.
  21. Vehicles hired to bring construction material to the site should be in a good condition and should conform to ambient air and noise standards and should be operated only during non peak hours.
  22. Necessary provisions should be made by providing tarpaulin / GI Sheets around the construction site to reduce the fugitive emissions to the surrounding area.
  23. The unit shall not cause any air pollution / dust nuisance in the surrounding environment.
-

24. The proponent shall provide wind breaking wall / cladding of 10 m height around the project site till the construction is completed.

25. The project shall comply with the following Dust Mitigation Measures for Construction and Demolition Activities as stipulated in Environment (Protection) Amendment Rules, 2018 notified by the MoEF&CC, GOI, dt. 25.01.2018:

- No building or infrastructure project requiring Environmental Clearance shall be implemented without approved Environmental Management Plan inclusive of dust mitigation measures.
- Roads leading to or at construction sites must be paved and blacktopped (i.e. Metallic roads).
- No excavation of soil shall be carried out without adequate dust mitigation measures in place.
- No loose soil or sand or Construction & Demolition Waste or any other construction material that causes dust shall be left uncovered.
- Water sprinkling system shall be put in place.

**Solid / Hazardous Waste:**

26. The proponent shall comply with the following:

S. No	Name of the Solid waste	Quantity as per EMP	Mode of disposal
1.	Municipal Solid waste	10,013 Kgs/day	Shall be segregated and biodegradable waste shall be processed in Organic waste converter of capacity 139 Kgs/Day and other waste to disposal. (Recyclable wastes to authorized recyclers and other waste to local body)
2.	Sewage Treatment Plant Sludge	55 Kg/day	Shall be used as manure and or given to farmers.
3.	Used Batteries	40 No.s/Year	Shall be sent to Authorized recyclers or returned to seller.
4.	Used Lubricant	480 Ltrs/Year	Shall be disposed to authorized recyclers.
5.	Transformer Oil	510 Ltrs /year	Shall be disposed to TGTRANSCO authorized recyclers.
6.	Construction and Demolition (C&D) waste	34,448.8 Tons	Shall be reused to the extent possible followed by disposal to designated C&D waste disposal facility.

27. All the bio-degradable municipal waste shall be treated within the premises (100% by using Organic waste converter. The proponent shall install organic waste converter of capacity 7000 Kgs/Day @ 0.3 kg/Day/Person as stipulated in EC. Non bio-degradable waste shall be disposed to Municipality. The other recyclable waste shall be disposed to the respective agencies.

28. The solid waste generated shall be properly collected and segregated before disposal. Waste paper, cartons, thermocol, plastic waste, glass etc., shall be disposed to recycling units. E-waste shall be disposed to authorized recycling units.

29. The proponent shall obtain certificate from the competent authority who are handling municipal solid wastes, indicating existing civic capacities of handling and their adequacy to cater to the MSW generated from the project.

30. All the topsoil excavated during construction activities should be stored for use in horticulture/landscape development within the project site.
31. The industry shall not resort to dumping of waste concrete outside the premises and shall explore the possibility of recycling the waste.
32. Disposal of muck during construction phase should not create any adverse effect on the neighboring communities and shall be disposed taking the necessary precautions for general safety and health aspects of people, and it shall be disposed only in approved sites with the approval of competent authority.
33. The following rules and regulations notified by the MoE&F, GoI shall be implemented.
  - a) Solid Waste Management Rules, 2016.
  - b) Construction and Demolition Waste Management Rules, 2016.
  - c) Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
  - d) The Plastic Waste Management Rules, 2016 and amendments thereof.
  - e) Batteries Waste Management Rules, 2022.
  - f) E-Waste (Management) Rules, 2022.
  - g) Bio-Medical Waste Management Rules, 2016 and its Amendment Rules, 2018.

**Other Conditions:**

34. The proponent shall utilize the RMC plant for captive purpose only. Proponent shall not supply concrete mix to other projects under any circumstances.
35. The proponent shall achieve 6.22% i.e., 35.80 Lakh Units of the energy savings of total electricity load by using solar power by installing solar heaters & solar street lights.
36. The proponent shall not carry out any construction activity in the earmarked Open area, Green area & Road area of the project and shall comply with conditions stipulated in I & CAD letter dt: 15.10.2022.
37. Greenbelt shall be developed as stipulated in EC order.
38. The proponent shall stop the operation of RMC unit in case of complaints from the nearby residents on air pollution.
39. Proponent shall dismantle the RMC unit once the construction of the project is completed.
40. The proponent shall avoid giving occupancy to the residents till the operation of RMC plant is stopped.
41. The unit shall not take up trial production without obtaining Consent for Operation of the Board.
42. In case of usage of groundwater, the project proponent must obtain NOC from CGWA within one month from the date of issue of CFE/CFO/CCA, unless failing in exempted category as per MoJS guidelines dt: 24.09.2020 and amendment dt: 29.09.2023 thereto
43. Adequate measures should be taken to prevent odour problem from Organic Waste converter and STP.

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44. The proponent shall comply with the provisions laid under Fly ash Notification No.S.O.763 (E), dt. 14.09.1999 and Amendments thereof. As per the provision of Fly ash Notification No.S.O.254 (E), dt. 25.01.2016, every construction agency engaged in the construction of building within a radius of 300 km from a coal or lignite based thermal power plant shall use only fly ash based products for construction, such as cement or concrete, fly ash bricks or tiles or clay fly ash bricks, blocks or tiles or cement fly ash bricks or bricks or blocks or similar products or a combination or aggregate of them in every construction project.
45. The proponent shall comply with all the directions issued by the Board from time to time.

Sd/-  
MEMBER SECRETARY

To  
M/s. Aaditri Properties Private Limited.,  
Sy. No. 235/P, 236/2, 237 to 247,  
251 to 261, 262/P, 263/P, 264, 266/P,  
Ameenpur (V & M), Sangareddy District.

//T.C.F.B.O//

*K. Reddy*  
JOINT CHIEF ENVIRONMENTAL ENGINEER  




**View of drains joining Ameenpur lake from upstream area**



**Ameenpur Lake**



**M/s. Aaditri Properties**





**TELANGANA POLLUTION CONTROL BOARD  
ZONAL OFFICE: HYDERABAD**

H.No.6-3-1219, TS No.1 Part, Block - C, Ward No.91, Near Country Club,  
Uma Nagar, Begumpet, Hyderabad. Phone-040-23402495  
Email: [jcee-zhyd-tspcb@telangana.gov.in](mailto:jcee-zhyd-tspcb@telangana.gov.in)

**BY REGD. POST WITH ACK. DUE**

**Order No. 15-MDCL/TGPCB/ZO-HYD/TF/2024- 1160**

**Date:02.11.2024**

**Sub:** TGPCB – Zonal Office - Hyderabad – M/s. Aurobindo Pharma Ltd., (Unit – III), Sy.No. 313, Bachupally (V), Quthbullapur (M), Medchal-Malkajgiri District – Human Rights & Consumer Protection Cell and Ors against the State of Telangana Rep has filed in OA Nos.115 & 156 of 2016 in Hon'ble NGT regarding the encroachments made into the water bodies in Ameenpur village of Telangana State – Air (Prevention and Control of Pollution) Amendment Act, 1987 - **DIRECTIONS – ISSUED** – Reg.

**Ref:**

1. Industry's CFO Order dated:09.12.2021 valid upto 31.12.2031.
2. The Hon'ble NGT, Chennai in OA Nos. 115 & 156 of 2016.
3. Direction Order No.RR-II-312/TSPCB/U-I/TF/2019 dated:26.06.2019.
4. Public complaints received through Prajawani from residents of Sai Anuragecolony, Bachupally, Ameenpur etc.
5. Inspection of the industry by the Board Officials on 26.09.2024.
6. TGPCB, Regional Office, Medchal report dt.23.10.2024.
7. Task Force Committee held on 29.10.2024 at TGPCB, Zonal Office, Hyderabad.

\* \* \*

1. **WHEREAS**, you are operating the industry in the name of M/s. Aurobindo Pharma Ltd., (Unit – III), Sy.No. 313, Bachupally (V), Quthbullapur (M), Medchal-Malkajgiri District and involved in Pharmaceutical Formulation unit (Orange category).
2. **WHEREAS**, vide reference 1<sup>st</sup> cited, the industry has obtained CFO & HWA of the Board vide order dated: 09.12.2021 for manufacturing of Tablets-6500 Millions/Annum, Capsules-3000 Millions/Annum, Syrup-625 Millions/Annum, Dry Syrup-6 Millions/Annum, Lozenges-48 Millions/Annum, Dry powder Injections-25 Millions/Annum, Injections-40 Millions/Annum, Liquid orals-625 Millions/Annum & Ointments-275 Millions/Annum which is valid upto 31.12.2031.
3. **WHEREAS**, vide reference 2<sup>nd</sup> cited, Sri Thakur Rajkumar Singh, Serilingampally, Hyderabad and Chairman, Human Rights & Consumer Protection Cell and Ors filed an OA Nos.115 & 156 of 2016 in Hon'ble NGT regarding the encroachments made into the water bodies in Ameenpur village of Telangana State.
4. **WHEREAS**, The Hon'ble NGT, Chennai directed the respondents to stop all the un-authorized and illegal constructions in Ameenpur Village, Sangareddy District and Directed all the Respondents to submit a detailed report by conducting a joint inspection and survey of all the water bodies, inflow, outflow nalas listed in Para No. 6 of the application showing the FTL & Buffer Zone as per Original Lake Memoirs & Survey of India maps and listing all the illegal & un-authorized constructions in the Ameenpur Village & Maqta Mahboobpet Village.
5. **WHEREAS**, earlier, the Board reviewed the status of industries located in upstream of Ameenpur lake in the Board's Task Force Committee meeting held on 25.05.2019, 31.05.2019 and 26.06.2019 issued certain directions to the industries including installation of IP cameras in the industry premises.
6. **WHEREAS**, direction was issued in the order dated:26.06.2019 to the Industries Which are located on upstream of Ameenpur lake in Medchal District.
7. **WHEREAS**, vide reference 5<sup>th</sup> cited, the Board Officials inspected the above areas and the industrial units located in upstream area of Bachupally on 26.09.2024:

- i. M/s. Aurobindo Pharma Ltd., (Unit – III), is located at Sy. No. 313, Bachupally (V), Quthbullapur (M), Medchal-Malkajgiri District and engaged in Pharmaceutical Formulations.
- ii. The Board issued CFO renewal order to the industry on 09.12.2021 with a validity period upto 31.12.2031 to manufacture the following:

S.No	Product	Capacity as CFO (Millions/Annum)
1.	Tablets	6500
2.	Capsules	3000
3.	Syrup	625
4.	Dry Syrup	6
5.	Lozenges	48
6.	Dry powder Injections	25
7.	Injections	40
8.	Liquid orals	625
9.	Ointments	275

- iii. As per the records submitted by the industry, the industry has manufactured Tablets-10759.59 mill/annum, Capsules-2231.89 mill/annum and Syrup-7.48 mill/annum during the period April'2023 to March' 2024.

Water Consumption (KLD)		
S.No.	Purpose	Quantity (KLD)
1	Process & Washings	115.0 KLD
2	Quality control	20.0 KLD
3	Garment washing	50.0 KLD
4	Boiler Feed	70.0 KLD
5	Cooling makeup / Water spraying / Humidifier	200.0 KLD
6	RO / DM / Water plant	135.0 KLD
7	Gardening	15.0 KLD
8	Domestic / Sanitary	125.0 KLD
	<b>Total</b>	<b>730.0 KLD</b>

- iv. As per records, the industry has consumed on an average of 502.941 KLD of water against the permitted capacity of 730 KLD during the period April'2023 to March' 2024.
- v. The industry generates trade effluents from process, washings, boiler blow down, cooling bleed off and domestic effluents. The process & wash effluents, boiler blow down and cooling bleed off are collected in collection tanks and after neutralization, sent to CETP of PETL, Patancheru for further treatment and disposal. The domestic wastewater is also sent to PETL along with process & wash effluents.
- vi. As per CFO Water generation is as follows:

Waste Water Generation KLD		
S.No.	Purpose	Quantity (KLD)
1	Process & Washings, Cooling bleed off & Boiler blow down	130.0 KLD
2	Quality Control	20.0 KLD
3	Garment washing	50.0 KLD
4	RO/DM/Water Plant	30.0 KLD

5	Domestic (Sanitary and Canteen)	120.0 KLD
	<b>Total:</b>	<b>350.0 KLD</b>

Effluent Source	Standards to be complied	Mode of final Disposal
Process, Washings, Cooling Bleed Off & Boiler Blow Down, Quality control, Garment washing & RO / DM / Water plant (230.0 KLD)	Inlet parameters of CETP prescribed by the Board.	After pre-treatment, shall be sent to M/s PETL, Patancheru for further treatment and disposal.
Domestic (Sanitary and Canteen) (120.0 KLD)		

- vii. The industry has provided flow meters at Rain water collection pit, Process water collection tank of capacity of 120 KL (ETP), Rain water collection pit (at Gate-III) and effluent loading line. As per consent condition, the industry has to maintain separate water meters to assess water consumption for Process washing, Boiler feed, Cooling makeup, RO/DM water plant, Gardening and Domestic.
  - viii. The industry is storing effluents in below ground level RCC storage tank of 2X70 KL capacity.
  - ix. The industry has disposed 76,000 KL i.e., 211.1 KLD effluents against the consented capacity of 350 KLD during the period from April 2023 to March 2024 to M/s PETL, Patancheru for further treatment and disposal.
  - x. Industry has 2 coal fired boilers of capacities 10 TPH and 6 TPH and is operating 10 TPH Boiler and kept 6 TPH as stand-by. However, in CFO Order, it is authorized as 6 TPH oil-fired boiler. The industry has provided bag filters and chimney of 30 meters. In view of the residential areas are developed adjacent to the industry, the fuel of the Boiler may be changed to LPG/CNG to reduce air pollution problems.
  - xi. The industry is having DG sets of capacities 1X500 kVA, 4X750 kVA, 2X1250 kVA & 2X1500 kVA with acoustic enclosure and provided stack of height 22 ft.
  - xii. As per the data submitted by the industry has lifted 22.0 of Empty capsules, process organic residue of 1.72 MT, off- specification products of 148.672 MT to M/s. Anjani Portland cements for co-processing during last 06 months sent ETP sludge of 5 MT to M/s. TSDF, waste oil-1600 liters, used solvents 16MT., batteries 48Nos, thermocol waste of-16MT and empty chemicals 02MT during last 01 year to TSDF, Dundigal.
  - xiii. During the inspection, Noise levels Monitoring was conducted at the boundary of the industry towards the residential colony. The values are in the range of 68 dBA to 70 dBA as against the amendment order levels standards of 75 dBA.
  - xiv. The Board officials also conducted VOC monitoring at the industry premises and the value are recorded between 0.005 PM to 0.01PPM near solid waste storage area, near the boundary wall towards the residential area.
  - xv. The industry needs to take measure to control Odour as the nearby colonies are being occupied and regular complaints are being received from the residents of Sai Anurag colony.
  - xvi. The Board has issued notice dated:31.08.2024 in connection with a Prajawani complaint made by Sri T.Subramanyam regarding Air, Water & Noise pollution. The industry has submitted reply letter order dated:18.09.2024.
8. **WHEREAS**, vide reference 7<sup>th</sup> cited above, the issue was reviewed before the Task Force Committee on **29.10.2024** at Zonal Office, T.G. Pollution Control Board, Begumpet, Hyderabad. The representative of the industry has attended the meeting. The committee noted that the industry is involved in Pharmaceutical formulation. The industry is disposing the trade effluents to CETP along with domestic effluents. The industry is having 10 TPH and 6 TPH coal fired boilers and provided bag filters as air pollution control equipment. The committee further noted that complaints are received from nearby residents regarding air pollution. The committee opined that the industry shall convert the coal fired boilers to gas fired boilers. The industry representative informed that they are sending the waste water to

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CETP and regarding conversion of coal fired to gas fired boilers he informed that they are exploring the possibilities. After detailed discussions, the committee recommended to **issue directions** to the industry under Section 31 (A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 to comply with. The Board hereby issues the following directions to the industry to comply with:

- i. The industry shall comply all the conditions stipulated in the CFO & HWA order issued by the Board.
  - ii. The industry shall regularly operate air pollution control equipments attached 10 TPH and 6 TPH coal fired boilers.
  - iii. The industry shall not cause any dust nuisance to the surrounding environment.
  - iv. The industry shall submit action plan with timelines for conversion of coal fired boiler to gas fired boilers.
9. **In view of the above, the industry is hereby directed to comply with the above directions within a month.** These directions are issued under Section 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.
10. It is also to note that, if it is continued to operate the unit violating any of the conditions mentioned above, the unit will be closed Section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under Section 37(1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

*Sulayy 24/11/2024*  
JOINT CHIEF ENVIRONMENTAL ENGINEER

To  
M/s. Aurobindo Pharma Ltd., (Unit – III),  
Sy.No. 313, Bachupally (V),  
Quthbullapur (M),  
Medchal-Malkajgiri District.



Copy submitted to the Member Secretary, TGPCB, Board Office, Hyderabad for kind information.

Copy to the Environmental Engineer, TGPCB, Regional Office, Medchal for information. **He is directed to inspect the industry for the compliance, and forward the detailed report for further necessary action.**



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**TELANGANA POLLUTION CONTROL BOARD**  
**ZONAL OFFICE: HYDERABAD**

H.No.6-3-1219, TS No.1 Part, Block - C, Ward No.91, Near Country Club,  
Uma Nagar, Begumpet, Hyderabad. Phone-040-23402495  
Email: [jcee-zhyd-tspcb@telangana.gov.in](mailto:jcee-zhyd-tspcb@telangana.gov.in)

**BY REGD. POST WITH ACK. DUE**

**Order No. 15-MDCL/TGPCB/ZO-HYD/TF/2024- 1161**

**Date:02.11.2024**

**Sub:** TGPCB – Zonal Office - Hyderabad – M/s. Aurobindo Pharma Ltd., (Unit – III), Sy.No. 313, Bachupally (V), Quthbullapur (M), Medchal-Malkajgiri District – Human Rights & Consumer Protection Cell and Ors against the State of Telangana Rep has filed in OA Nos.115 & 156 of 2016 in Hon'ble NGT regarding the encroachments made into the water bodies in Ameenpur village of Telangana State – **Water (Prevention and Control of Pollution) Act, 1974 Act - DIRECTIONS – ISSUED** – Reg.

**Ref:**

1. Industry's CFO Order dated:09.12.2021 valid upto 31.12.2031.
2. The Hon'ble NGT, Chennai in OA Nos. 115 & 156 of 2016.
3. Direction Order No.RR-II-312/TSPCB/U-I/TF/2019 dated:26.06.2019.
4. Public complaints received through Prajawani from residents of Sai Anuragcolony, Bachupally, Ameenpur etc.
5. Inspection of the industry by the Board Officials on 26.09.2024.
6. TGPCB, Regional Office, Medchal report dt.23.10.2024.
7. Task Force Committee held on 29.10.2024 at TGPCB, Zonal Office, Hyderabad.

\* \* \*

1. **WHEREAS**, you are operating the industry in the name of M/s. Aurobindo Pharma Ltd., (Unit – III), Sy.No. 313, Bachupally (V), Quthbullapur (M), Medchal-Malkajgiri District and involved in Pharmaceutical Formulation unit (Orange category).
2. **WHEREAS**, vide reference 1<sup>st</sup> cited, the industry has obtained CFO & HWA of the Board vide order dated: 09.12.2024 for manufacturing of Tablets-6500 Millions/Annum, Capsules-3000 Millions/Annum, Syrup-625 Millions/Annum, Dry Syrup-6 Millions/Annum, Lozenges-48 Millions/Annum, Dry powder Injections-25 Millions/Annum, Injections-40 Millions/Annum, Liquid orals-625 Millions/Annum & Ointments-275 Millions/Annum which is valid upto 31.12.2031.
3. **WHEREAS**, vide reference 2<sup>nd</sup> cited, Sri Thakur Rajkumar Singh, Serilingampally, Hyderabad and Chairman, Human Rights & Consumer Protection Cell and Ors filed an OA Nos.115 & 156 of 2016 in Hon'ble NGT regarding the encroachments made into the water bodies in Ameenpur village of Telangana State.
4. **WHEREAS**, The Hon'ble NGT, Chennai directed the respondents to stop all the unauthorized and illegal constructions in Ameenpur Village, Sangareddy District and Directed all the Respondents to submit a detailed report by conducting a joint inspection and survey of all the water bodies, inflow, outflow nalas listed in Para No. 6 of the application showing the FTL & Buffer Zone as per Original Lake Memoirs & Survey of India maps and listing all the illegal & un-authorized constructions in the Ameenpur Village & Maqta Mahboobpet Village.
5. **WHEREAS**, earlier, the Board reviewed the status of industries located in upstream of Ameenpur lake in the Board's Task Force Committee meeting held on 25.05.2019, 31.05.2019 and 26.06.2019 issued certain directions to the industries including installation of IP cameras in the industry premises.
6. **WHEREAS**, direction was issued in the order dated:26.06.2019 to the Industries Which are located on upstream of Ameenpur lake in Medchal District.
7. **WHEREAS**, vide reference 5<sup>th</sup> cited, the Board Officials inspected the above areas and the industrial units located in upstream area of Bachupally on 26.09.2024:

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- i. M/s. Aurobindo Pharma Ltd., (Unit – III), is located at Sy. No. 313, Bachupally (V), Quthbullapur (M), Medchal-Malkajgiri District and engaged in Pharmaceutical Formulations.
- ii. The Board issued CFO renewal order to the industry on 09.12.2021 with a validity period upto 31.12.2031 to manufacture the following:

S.No	Product	Capacity as CFO (Millions/Annum)
1.	Tablets	6500
2.	Capsules	3000
3.	Syrup	625
4.	Dry Syrup	6
5.	Lozenges	48
6.	Dry powder Injections	25
7.	Injections	40
8.	Liquid orals	625
9.	Ointments	275

- iii. As per the records submitted by the industry, the industry has manufactured Tablets-10759.59 mill/annum, Capsules-2231.89 mill/annum and Syrup-7.48 mill/annum during the period April'2023 to March' 2024.

Water Consumption (KLD)		
S.No.	Purpose	Quantity (KLD)
1	Process & Washings	115.0 KLD
2	Quality control	20.0 KLD
3	Garment washing	50.0 KLD
4	Boiler Feed	70.0 KLD
5	Cooling makeup / Water spraying / Humidifier	200.0 KLD
6	RO / DM / Water plant	135.0 KLD
7	Gardening	15.0 KLD
8	Domestic / Sanitary	125.0 KLD
	<b>Total</b>	<b>730.0 KLD</b>

- iv. As per records, the industry has consumed on an average of 502.941 KLD of water against the permitted capacity of 730 KLD during the period April'2023 to March' 2024.
- v. The industry generates trade effluents from process, washings, boiler blow down, cooling bleed off and domestic effluents. The process & wash effluents, boiler blow down and cooling bleed off are collected in collection tanks and after neutralization, sent to CETP of PETL, Patancheru for further treatment and disposal. The domestic wastewater is also sent to PETL along with process & wash effluents.
- vi. As per CFO Water generation is as follows:

Waste Water Generation KLD		
S.No.	Purpose	Quantity (KLD)
1	Process & Washings, Cooling bleed off & Boiler blow down	130.0 KLD
2	Quality Control	20.0 KLD
3	Garment washing	50.0 KLD
4	RO/DM/Water Plant	30.0 KLD

5	Domestic (Sanitary and Canteen)	120.0 KLD
	<b>Total:</b>	<b>350.0 KLD</b>

Effluent Source	Standards to be complied	Mode of final Disposal
Process, Washings, Cooling Bleed Off & Boiler Blow Down, Quality control, Garment washing & RO / DM / Water plant (230.0 KLD)	Inlet parameters of CETP prescribed by the Board.	After pre-treatment, shall be sent to M/s PETL, Patancheru for further treatment and disposal.
Domestic (Sanitary and Canteen) (120.0 KLD)		

- vii. The industry has provided flow meters at Rain water collection pit, Process water collection tank of capacity of 120 KL (ETP), Rain water collection pit (at Gate-III) and effluent loading line. As per consent condition, the industry has to maintain separate water meters to assess water consumption for Process washing, Boiler feed, Cooling makeup, RO/DM water plant, Gardening and Domestic.
- viii. The industry is storing effluents in below ground level RCC storage tank of 2X70 KL capacity.
- ix. The industry has disposed 76,000 KL i.e., 211.1 KLD effluents against the consented capacity of 350KLD during the period from April 2023 to March 2024 to M/s PETL, Patancheru for further treatment and disposal.
- x. Industry has 2 coal fired boilers of capacities 10 TPH and 6 TPH and is operating 10 TPH Boiler and kept 6 TPH as stand-by. However, in CFO Order, it is authorized as 6 TPH oil-fired boiler. The industry has provided bag filters and chimney of 30 meters. In view of the residential areas are developed adjacent to the industry, the fuel of the Boiler may be changed to LPG/CNG to reduce air pollution problems.
- xi. The industry is having DG sets of capacities 1X500 kVA, 4X750 kVA, 2X1250 kVA & 2X1500 kVA with acoustic enclosure and provided stack of height 22 ft.
- xii. As per the data submitted by the industry has lifted 22.0 of Empty capsules, process organic residue of 1.72 MT, off- specification products of 148.672 MT to M/s. Anjani Portland cements for co-processing during last 06 months sent ETP sludge of 5 MT to M/s. TSDF, waste oil-1600 liters, used solvents 16MT,, batteries 48Nos, thermocol waste of-16MT and empty chemicals 02MT during last 01 year to TSDF, Dundigal.
- xiii. During the inspection, Noise levels Monitoring was conducted at the boundary of the industry towards the residential colony. The values are in the range of 68 dBA to 70 dBA as against the amendment order levels standards of 75 dBA.
- xiv. The Board officials also conducted VOC monitoring at the industry premises and the value are recorded between 0.005 PM to 0.01PPM near solid waste storage area, near the boundary wall towards the residential area.
- xv. The industry needs to take measure to control Odour as the nearby colonies are being occupied and regular complaints are being received from the residents of SaiAnurag colony.
- xvi. The Board has issued notice dated:31.08.2024 in connection with a Prajawani complaint made by Sri T.Subramanyam regarding Air, Water & Noise pollution. The industry has submitted reply letter order dated:18.09.2024.
8. **WHEREAS**, vide reference 7<sup>th</sup> cited above, the issue was reviewed before the Task Force Committee on **29.10.2024** at Zonal Office, T.G. Pollution Control Board, Begumpet, Hyderabad. The representative of the industry has attended the meeting. The committee noted that the industry is involved in Pharmaceutical formulation. The industry is disposing the trade effluents to CETP along with domestic effluents. The industry is having 10 TPH and 6 TPH coal fired boilers and provided bag filters as air pollution control equipment. The committee further noted that complaints are received from nearby residents regarding air pollution. The committee opined that the industry shall convert the coal fired boilers to gas fired boilers. The industry representative informed that they are sending the waste water to

CETP and regarding conversion of coal fired to gas fired boilers he informed that they are exploring the possibilities. After detailed discussions, the committee recommended to **issue directions** to the industry under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 to comply with. The Board hereby issues the following directions to the industry to comply with:

- i. The industry shall comply all the conditions stipulated in the CFO & HWA order issued by the Board.
- ii. The industry shall ensure that 1st cut rain water runoff shall be properly collected and the same shall be lifted to CETP. The industry shall maintain records of the same.
- iii. The industry shall install an IP camera with recording facility at outlet of the effluent collection tank and connect the same to the TGPCB server.
- iv. The industry shall install an IP camera with recording facility facing inlet and outlet of the nala located outside. The industry shall put the cameras in proper angle so as to focus on the drain.

9. **In view of the above, the industry is hereby directed to comply with the above directions within a month.** These directions are issued under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988.

10. It is also to note that, if it is continued to operate the unit violating any of the conditions mentioned above, the unit will be closed under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under Section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

*Sulag 21/1/2024*  
**JOINT CHIEF ENVIRONMENTAL ENGINEER**

To  
 M/s. Aurobindo Pharma Ltd., (Unit – III),  
 Sy.No. 313, Bachupally (V),  
 Quthbullapur (M),  
 Medchal-Malkajgiri District.



Copy submitted to the Member Secretary, TGPCB, Board Office, Hyderabad for kind information.

Copy to the Environmental Engineer, TGPCB, Regional Office, Medchal for information. He is **directed to inspect the industry for the compliance, and forward the detailed report for further necessary action.**

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**TELANGANA POLLUTION CONTROL BOARD**  
**ZONAL OFFICE: HYDERABAD**

H.No.6-3-1219, TS No.1 Part, Block - C, Ward No.91, Near Country Club,  
Uma Nagar, Begumpet, Hyderabad. Phone-040-23402495  
Email: [jcee-zhyd-tspcb@telangana.gov.in](mailto:jcee-zhyd-tspcb@telangana.gov.in)

**BY REGD. POST WITH ACK. DUE**

**Order No. 15-MDCL/TGPCB/ZO-HYD/TF/2024- 1162**

**Date:02.11.2024**

**Sub:** TGPCB – Zonal Office - Hyderabad – M/s. Aurobindo Pharma Ltd., Formulation Research & Development (RC-I), Sy.No.313, Bachupalli (V), Quthbullapur (M), Medchal-Malkajgiri District – Human Rights & Consumer Protection Cell and Ors against the State of Telangana Rep has filed in OA Nos.115 & 156 of 2016 in Hon'ble NGT regarding the encroachments made into the water bodies in Ameenpur village of Telangana State – **Water (Prevention and Control of Pollution) Act, 1974 Act - DIRECTIONS – ISSUED** – Reg.

**Ref:** 1. Industry's CFO Order dated: 11.04.2022 valid upto 31.12.2031.  
2. The Hon'ble NGT, Chennai in OA Nos. 115 & 156 of 2016.  
3. Direction Order No.RR-II-312/TSPCB/U-I/TF/2019 dated:26.06.2019.  
4. Public complaints received through Prajawani from residents of Sai Anuragecolony, Bachupally, Ameenpur etc.  
5. Inspection of the industry by the Board Officials on 26.09.2024.  
6. TGPCB, Regional Office, Medchal report dt.23.10.2024.  
7. Task Force Committee held on 29.10.2024 at TGPCB, Zonal Office, Hyderabad.

\* \* \*

1. **WHEREAS**, you are operating the industry in the name of M/s. Aurobindo Pharma Ltd., Formulation Research & Development (RC-I), Sy.No.313, Bachupalli (V), Quthbullapur (M), Medchal-Malkajgiri District and engaged in R & D activity for dosage forms on Tablets, Capsules, Dry syrup, Liquid orals, lozenges, Dry powder injection, Injections, Ointments.
2. **WHEREAS**, vide reference 1<sup>st</sup> cited, the industry has obtained CFO & HWA of the Board vide order dated: 11.04.2022 for R& D activity for dosage forms on Tablets, Capsules, Dry syrup, Liquid orals, lozenges, Dry powder injection, Injections, Ointments which is valid upto 31.12.2031.
3. **WHEREAS**, vide reference 2<sup>nd</sup> cited, Sri Thakur Rajkumar Singh, Serilingampally, Hyderabad and Chairman, Human Rights & Consumer Protection Cell and Ors filed an OA Nos.115 & 156 of 2016 in Hon'ble NGT regarding the encroachments made into the water bodies in Ameenpur village of Telangana State.
4. **WHEREAS**, The Hon'ble NGT, Chennai directed the respondents to stop all the unauthorized and illegal constructions in Ameenpur Village, Sangareddy District and Directed all the Respondents to submit a detailed report by conducting a joint inspection and survey of all the water bodies, inflow, outflow nalas listed in Para No. 6 of the application showing the FTL & Buffer Zone as per Original Lake Memoirs & Survey of India maps and listing all the illegal & un-authorized constructions in the Ameenpur Village & Maqta Mahboobpet Village.
5. **WHEREAS**, earlier, the Board reviewed the status of industries located in upstream of Ameenpur lake in the Board's Task Force Committee meeting held on 25.05.2019, 31.05.2019 and 26.06.2019 issued certain directions to the industries including installation of IP cameras in the industry premises.
6. **WHEREAS**, direction was issued in the order dated:26.06.2019 to the Industries Which are located on upstream of Ameenpur lake in Medchal District.
7. **WHEREAS**, vide reference 5<sup>th</sup> cited, the Board Officials inspected the above areas and the industrial units located in upstream area of Bachupally on 26.09.2024:
  - i. M/s. AurobindoPharma Ltd Formulation Research & Development (RC-I) is located at Sy.No.313, Bachupalli(V), Quthbullapur(M), Medchal-Malkajgiri District and

engaged in R & D activity for dosage forms on Tablets, Capsules, Dry syrup, Liquid orals, lozenges, Dry powder injection, Injections, Ointments.

- ii. The Surrounding of the Project are:  
 North: Approach Road(Ameenpurto Miyapur)  
 South: M/s. AurobindoPharma Ltd Unit-III  
 East: M/s. NS Engineering  
 West: VEM Technologies
- iii. The Board issued renewal of CFO to the industry on 11.04.2022, with a validity period upto 31.12.2031 for R& D activity for dosage forms on Tablets, Capsules, Dry syrup, Liquid orals, lozenges, Dry powder injection, Injections, Ointments
- iv. As per CFO, industry has to lift 60 KLD of LTDS effluents to M/s PETL, Patancheru for further treatment and disposal.
- v. Industry is storing Low Total Dissolved Solids (LTDS) effluents in 60 KL below ground level collection tank.
- vi. The industry has consumed 15958 KL i.e., avg of 44.32 KLD during the period from April 2023 to March 2024.
- vii. During the period April 2023 to March 2024, the industry has lifted 13,570 KL i.e., 37.7 KLD against the consented capacity of 60KLD of effluents to PETL, Patancheru for further treatment and disposal, which is within the permitted quantity.
- viii. During the period April 2023 to March 2024, the industry has disposed solid waste 1.97MT of solid waste and 10.25KL of solid waste.
- ix. Aurobindo unit-III & RC-I are in the same premises. Noise and VOC are same as aurobindo-III.
- x. The Compliance status of Board directions dated 26.06.2019 is as follows:

Sl. No.	Condition	Compliance
1	The industry shall comply with all the CFO conditions issued by the Board	Complied
2	The industry shall not produce any excess quantities without consents of the Board	Complied
3	The industry shall provide separate meters to assess the water consumption in the process and for domestic purposes	Complied. The industry has provided water meters at various sources.
4	The industry shall provide / maintain separate water meters to assess water consumption for washings, cooling makeup, RO / DM water plant & Domestic	Complied
5	The industry shall maintain records of fresh water consumption / waste water generation / lifted to CETP etc.,	Complied. The industry is maintaining records
6	The industry shall send all the Hazardous Waste to TSDF regularly	The industry is sending Hazardous waste to Cement industries for co – processing and also to recyclers.
7	The industry shall install an IP camera with recording facility at outlet of the effluent collection tank and connect the same to the TSPCB server	Both aurobindo units are located in same premises, the industry has provided 3 Nos. of common CC cameras for both units. 2 Nos. at the drains and 01 Camera at effluent loading area. IP address: 125.17.120.209 & 125.17.120.210. User ID: unit3; Password: Apl@unit#

8. **WHEREAS**, vide reference 7<sup>th</sup> cited above, the issue was reviewed before the Task Force Committee on **29.10.2024** at Zonal Office, T.G. Pollution Control Board, Begumpet, Hyderabad. The representative of the industry has attended the meeting. The committee noted that the industry is involved in Pharmaceutical formulation. The industry is disposing the trade effluents to CETP along with domestic effluents. After detailed discussions, the committee recommended to **issue directions** to the industry under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 to comply with. The Board hereby issues the following directions to the industry to comply with:
- The industry shall comply all the conditions stipulated in the CFO & HWA order issued by the Board.
  - The industry shall provide 1<sup>st</sup> cut runoff rain water collection pit. The 1<sup>st</sup> cut runoff rain water collected shall be sent to CETP along with waste water for further treatment.
  - The industry shall maintain IP camera with recording facility at outlet of the effluent collection tank & connected the same to the TGPCB server.
  - The industry shall install an IP camera with recording facility facing inlet and outlet of the nala located outside. The unit shall put the cameras in proper angle so as to focus on the drain.
9. **In view of the above, the industry is hereby directed to comply with the above directions within a month.** These directions are issued under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988.
10. It is also to note that, if it is continued to operate the unit violating any of the conditions mentioned above, the unit will be closed under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under Section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

  
 JOINT CHIEF ENVIRONMENTAL ENGINEER

To  
 M/s. Aurobindo Pharma Ltd.,  
 Formulation Research & Development (RC-I),  
 Sy.No.313, Bachupalli (V), Quthbullapur (M),  
 Medchal-Malkajgiri District.



Copy submitted to the Member Secretary, TGPCB, Board Office, Hyderabad for kind information.  
 Copy to the Environmental Engineer, TGPCB, Regional Office, Medchal for information. **He is directed to inspect the industry for the compliance, and forward the detailed report for further necessary action.**



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**TELANGANA POLLUTION CONTROL BOARD  
ZONAL OFFICE: HYDERABAD**

H.No.6-3-1219, TS No.1 Part, Block - C, Ward No.91, Near Country Club,  
Uma Nagar, Begumpet, Hyderabad. Phone-040-23402495  
Email: [jccc-zhyd-tspcb@telangana.gov.in](mailto:jccc-zhyd-tspcb@telangana.gov.in)

**BY REGD. POST WITH ACK. DUE**

**Order No. 15-MDCL/TGPCB/ZO-HYD/TF/2024- 1163**

**Date:02.11.2024**

**Sub:** TGPCB – Zonal Office - Hyderabad – M/s. Aurobindo Pharma Ltd., (Unit – XII), (Formulation Division), Sy. No. 314, Bachupally (V), Quthbullapur (M), Medchal-Malkajgiri District – Human Rights & Consumer Protection Cell and Ors against the State of Telangana Rep has filed in OA Nos.115 & 156 of 2016 in Hon'ble NGT regarding the encroachments made into the water bodies in Ameenpur village of Telangana State – Air (Prevention and Control of Pollution) Amendment Act, 1987 - **DIRECTIONS – ISSUED** – Reg.

**Ref:**

1. Industry's CFO Order dated: 09.12.2021 valid upto 31.12.2031.
2. The Hon'ble NGT, Chennai OA Nos. 115 & 156 of 2016.
3. Direction Order No.RR-II-312/TSPCB/U-I/TF/2019 dated:26.06.2019.
4. Complaints were received from Sri V. Hanumanth Reddy, Telangana Jana Samithi (TJS), Patancheru Constituency dt.09.02.2024.
5. Direction Order No.RR-II-312/TSPCB/U-I/TF/2024 dated:19.06.2024.
6. Public complaints received through Prajawani from residents of Sai Anuragcolony, Bachupally, Ameenpur etc.
7. Inspection of the industry by the Board Officials on 26.09.2024.
8. TGPCB, Regional Office, Medchal report dt.23.10.2024.
9. Task Force Committee held on 29.10.2024 at TGPCB, Zonal Office, Hyderabad.

\* \* \*

1. **WHEREAS**, you are operating the industry in the name of M/s. Aurobindo Pharma Ltd., (Unit – XII), (Formulation Division), Sy. No. 314, Bachupally (V), Quthbullapur (M), Medchal-Malkajgiri District and engaged in manufacture certain products viz., Tablets, Capsules, Syrup, Dry Power Injections and Sterile Lyophilized Powder.
2. **WHEREAS**, vide reference 1<sup>st</sup> cited, the industry has obtained CFO & HWA of the Board vide order dated: 09.12.2021 for manufacture certain products viz., Tablets, Capsules, Syrup, Dry Power Injections and Sterile Lyophilized Powder which is valid upto 31.12.2031.
3. **WHEREAS**, vide reference 2<sup>nd</sup> cited, Sri Thakur Rajkumar Singh, Serilingampally, Hyderabad and Chairman, Human Rights & Consumer Protection Cell and Ors filed an OA Nos.115 & 156 of 2016 in Hon'ble NGT regarding the encroachments made into the water bodies in Ameenpur village of Telangana State.
4. **WHEREAS**, The Hon'ble NGT, Chennai directed the respondents to stop all the un-authorized and illegal constructions in Ameenpur Village, Sangareddy District and Directed all the Respondents to submit a detailed report by conducting a joint inspection and survey of all the water bodies, inflow, outflow nalas listed in Para No. 6 of the application showing the FTL & Buffer Zone as per Original Lake Memoirs & Survey of India maps and listing all the illegal & un-authorized constructions in the Ameenpur Village & Maqta Mahboobpet Village.
5. **WHEREAS**, earlier, the Board reviewed the status of industries located in upstream of Ameenpur lake in the Board's Task Force Committee meeting held on 25.05.2019, 31.05.2019 and 26.06.2019 issued certain directions to the industries including installation of IP cameras in the industry premises.
6. **WHEREAS**, direction was issued in the order dated:26.06.2019 to the Industries Which are located on upstream of Ameenpur lake in Medchal District.

7. **WHEREAS**, Complaints were received from Sri V. Hanumanth Reddy, Telangana Jana Samithi (TJS), Patancheru Constituency regarding discharge of residual wastage from of M/s. AurobindoPharma Ltd.,(Unit – XII), (Formulation Division), Sy. No. 314, Bachupally (V), Quthbullapur (M), Medchal-Malkajgiri District on 09.02.2024.
8. **WHEREAS**, the issue was placed in the Task Force committee meeting held on **28.05.2024** at Zonal Office, Hyderabad and the Board vide reference 5<sup>th</sup> cited issued certain directions to comply with.
9. **WHEREAS**, vide reference 7<sup>th</sup> cited, the Board Officials inspected the above areas and the industrial units located in upstream area of Bachupally on 26.09.2024:

- i. M/s. Aurobindo Pharma Ltd., (Unit – XII), (Formulation Division), is located at Sy. No. 314, Bachupally (V), Quthbullapur (M), Medchal-Malkajgiri District.
- ii. The Board issued renewal of CFO to the industry on 09.12.2021, with a validity period upto 31.12.2031 to manufacture certain products viz., Tablets, Capsules, Syrup, Dry Power Injections and Sterile Lyophilized Powder.
- iii. The Surrounding of the Project are:
  - North: Road followed by M/s ACE Tyres
  - South: Open lands
  - East:M/s VEM Technologies
  - West: Drain/Open lands

- iv. As per CFO, the production details are as follows:

S.No	Product	(Millions / Annum)
1.	Tablets	3000
2.	Capsules	2000
3.	Syrup	20.0
4.	Dry powder Injections	40.0
5.	Sterile Lyophilized Powder	25.0 TPA

- v. During the period April 2023 to March 2024, the industry has manufactured 1003.02 Million tablets, 703.48 million capsules, 30.63 million syrup 10.52million dry powder injections, 5.72T sterile lyophilized powder which are within the consented quantities.
- vi. As per CFO, the water consumption details are as follows:

S. No.	Purpose	Total as per CFO
1.	Process washing	60.0 KLD
2.	Quality control	20.0 KLD
3.	Boiler Feed	20.0 KLD
4.	Cooling makeup/Water spraying/Humidifier	220.0 KLD
5.	RO/DM/Water plant	50.0 KLD
6.	Gardening	10.0 KLD
7.	Domestic (Sanitary)	80.00 KLD
<b>Total:</b>		<b>460 KLD</b>

- vii. During the period April 2023 to March 2024, the industry has consumed water of 1,15,143KL i.e., avg of 320.0KLD against the consented capacity of 460KLD.
- viii. As per CFO waste water generation is as follows:

Waste Water Generation KLD		Total as per CFO
	Purpose	
1	DM Plant regeneration (12.0 KLD)	90.0 KLD
2	Boiler blow down (3.0 KLD)	
3	Process, Washings (65.0 KLD)	

4	Cooling (10.0 KLD)	
5	Quality Control (20.0 KLD)	20.0 KLD
6	Domestic (70.0 KLD)	70.0 KLD
	<b>Total</b>	180.0 KLD

- ix. During the period April 2023 to August 2024, the industry has generated effluents avg of 104.611 KLD of LTDS effluents against the permitted capacity of 180.0KLD to M/s PETL, Patancheru for further treatment and disposal.
- x. Bad odour is observed at the effluent Collection tank area. Due to anerobic condition, sewage smell is observed The industry may be directed to install gas pipe.
- xi. The industry is storing effluents in below ground level RCC storage tank of 4 x 30 KL capacity. The industry has provided addition 2 x 30 KL of above ground syntax tank, one for process and another for domestic. The industry is storing effluents in these tanks before loading to PETL tanker.
- xii. The industry has disposed avg of 85.72 KLD of the effluent against the permitted capacity of 270 KLD (combined capacity) to M/s. PETL during the period April 2023 to August 2024.
- xiii. During the period April 2023 to March 2024, the industry has disposed 124 MT off-specification products, Off- specification syrup of hazardous wastes to cement industries for co-processing. the industry has also disposed 2 T of thermacol waste, 47Nos of batter waste and 400 liters of Oil waste.
- xiv. The industry is having 06Tonns of Furnace Oil fired Boiler provided with stack of 30 meters. At the time of inspection Boiler are in operation.
- xv. The industry has provided 2 nos. of tanks of each 12 KL and 5 KL as 1st rain water runoff collection pit.
- xvi. The Compliance status of Board directions dated 26.06.2019 is as follows:

S.No.	Direction	Compliance
1.	The industry shall comply with all the CFO conditions issued by the Board.	complied
2.	The industry shall not produce any excess quantities without consents of the Board.	During the period April 2023 to August 2024, the industry has manufactured 1003.02 Million tablets, 703.48 million capsules, 30.63 million syrup 10.52 million dry powder injections, 5.72T sterile lyophilized powder which are within the consented quantities.
3.	The industry shall provide separate meters to assess the water consumption in the process and for domestic purposes.	Not complied. The industry informed that they are receiving water tankers and maintaining records of tankers received.
4.	The industry shall provide 1 <sup>st</sup> rain water runoff collection pit.	The industry has provided 2 nos. of tanks of 12 KL and 5 KL as 1 <sup>st</sup> rain water runoff collection pit.
5.	The industry shall maintain records of fresh water consumption / waste water generation / lifted to CETP etc.,	Complied.
6.	The industry shall send all the Hazardous Waste to TSDF regularly.	During the period April 2023 to March 2024, the industry has disposed 124 MT off-specification products, Off- specification syrup of hazardous wastes to cement industries for co-processing. The

		industry has also disposed 2 T of thermacolwaste, 47 Nos. of Battery waste and 400 liters of Oil waste to recyclers
7.	The industry shall dismantle / remove the slab provided on the Nala at entrance of the unit and ensure that the nala is visible from all the sides.	The industry has partially removed the slab. The industry may completely remove that slab at parking areas and in between trees to ensure the nala is visible from all the sides
8.	The industry shall install an IP camera with recording facility at outlet of the effluent collection tank and connect the same to the TSPCB server.	The installed cameras are not facing inlet and outlet of the nala. The unit shall put the cameras in proper angle so as to focus on the drain as per the directions of the Board. <b>Installed 3 Nos. of cameras.</b> 02 Nos on drains and 01 No at effluent loading area. IP address: 125.17.120.211 User ID: APLU12; Password: APLU12.

10. **WHEREAS**, vide reference 9<sup>th</sup> cited above, the issue was reviewed before the Task Force Committee on 29.10.2024 at Zonal Office, T.G. Pollution Control Board, Begumpet, Hyderabad. The representative of the industry attended the meeting. The committee noted that the industry is a formulation unit. The industry generates effluents which are LTDS in nature and they are the members of CETP. The effluents after pre-treatment are lifted to CETP for further treatment and disposal. The industry is having 6 TPH oil fired boilers. The committee further noted that complaints are received from nearby residents regarding air pollution. The committee opined that the industry shall convert the oil fired boilers to gas fired boilers. The industry representative informed that they have sufficient effluent storage tanks and regularly sending the effluents to CETP. They have also provided first cut runoff water collection tanks to collect the first cut runoff contaminated rain water from the storm water drains and the same is being lifted to CETP. He informed that they have provided CC cameras at the ETP area and same is connected to PCB server. After detailed discussions, the committee recommended **to issue directions** to the industry under Section 31 (A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 to comply with. The Board hereby issues the following directions to the industry to comply with:

- i. The industry shall comply all the conditions stipulated in the CFO & HWA order issued by the Board.
- ii. The industry shall regularly operate air pollution control equipments attached 6 TPH oil fired boilers.
- iii. The industry shall not cause any dust nuisance to the surrounding environment.
- iv. The industry shall submit action plan with timelines for conversion of oil fired boiler to gas fired boilers.

11. **In view of the above, the industry is hereby directed to comply with the above directions within a month.** These directions are issued under Section 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

12. It is also to note that, if it is continued to operate the unit violating any of the conditions mentioned above, the unit will be closed Section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 and you will also be liable for prosecution in the court of

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Metropolitan Magistrate or Judicial Magistrate of the first class under Section 37(1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

*21/11/24*  
JOINT CHIEF ENVIRONMENTAL ENGINEER



To  
M/s. Aurobindo Pharma Ltd., (Unit - XII),  
(Formulation Division), Sy. No. 314,  
Bachupally (V), Quthbullapur (M),  
Medchal-Malkajgiri District.

Copy submitted to the Member Secretary, TGPCB, Board Office, Hyderabad for kind information.

Copy to the Environmental Engineer, TGPCB, Regional Office, Medchal for information. **He is directed to inspect the industry for the compliance, and forward the detailed report for further necessary action.**

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**TELANGANA POLLUTION CONTROL BOARD  
ZONAL OFFICE: HYDERABAD**

H.No.6-3-1219, TS No.1 Part, Block - C, Ward No.91, Near Country Club,  
Uma Nagar, Begumpet, Hyderabad. Phone-040-23402495  
Email: [jcee-zhyd-tspcb@telangana.gov.in](mailto:jcee-zhyd-tspcb@telangana.gov.in)

**BY REGD. POST WITH ACK. DUE**

**Order No. 15-MDCL/TGPCB/ZO-HYD/TF/2024- 1164**

**Date:02.11.2024**

**Sub:** TGPCB – Zonal Office - Hyderabad – M/s. Aurobindo Pharma Ltd., (Unit – XII), (Formulation Division), Sy. No. 314, Bachupally (V), Quthbullapur (M), Medchal-Malkajgiri District – Human Rights & Consumer Protection Cell and Ors against the State of Telangana Rep has filed in OA Nos.115 & 156 of 2016 in Hon'ble NGT regarding the encroachments made into the water bodies in Ameenpur village of Telangana State – **Water (Prevention and Control of Pollution) Act, 1974 Act - DIRECTIONS – ISSUED** – Reg.

**Ref:**

1. Industry's CFO Order dated: 09.12.2021 valid upto 31.12.2031.
2. The Hon'ble NGT, Chennai OA Nos. 115 & 156 of 2016.
3. Direction Order No.RR-II-312/TSPCB/U-I/TF/2019 dated:26.06.2019.
4. Complaints were received from Sri V. Hanumanth Reddy, Telangana Jana Samithi (TJS), Patancheru Constituency dt.09.02.2024.
5. Direction Order No.RR-II-312/TSPCB/U-I/TF/2024 dated:19.06.2024.
6. Public complaints received through Prajawani from residents of Sai Anuragcolony, Bachupally, Ameenpur etc.
7. Inspection of the industry by the Board Officials on 26.09.2024.
8. TGPCB, Regional Office, Medchal report dt.23.10.2024.
9. Task Force Committee held on 29.10.2024 at TGPCB, Zonal Office, Hyderabad.

\* \* \*

1. **WHEREAS**, you are operating the industry in the name of M/s. Aurobindo Pharma Ltd., (Unit – XII), (Formulation Division), Sy. No. 314, Bachupally (V), Quthbullapur (M), Medchal-Malkajgiri District and engaged in manufacture certain products viz., Tablets, Capsules, Syrup, Dry Power Injections and Sterile Lyophilized Powder.
2. **WHEREAS**, vide reference 1<sup>st</sup> cited, the industry has obtained CFO & HWA of the Board vide order dated: 09.12.2021 for manufacture certain products viz., Tablets, Capsules, Syrup, Dry Power Injections and Sterile Lyophilized Powder which is valid upto 31.12.2031.
3. **WHEREAS**, vide reference 2<sup>nd</sup> cited, Sri Thakur Rajkumar Singh, Serilingampally, Hyderabad and Chairman, Human Rights & Consumer Protection Cell and Ors filed an OA Nos.115 & 156 of 2016 in Hon'ble NGT regarding the encroachments made into the water bodies in Ameenpur village of Telangana State.
4. **WHEREAS**, The Hon'ble NGT, Chennai directed the respondents to stop all the unauthorized and illegal constructions in Ameenpur Village, Sangareddy District and Directed all the Respondents to submit a detailed report by conducting a joint inspection and survey of all the water bodies, inflow, outflow nalas listed in Para No. 6 of the application showing the FTL & Buffer Zone as per Original Lake Memoirs & Survey of India maps and listing all the illegal & un-authorized constructions in the Ameenpur Village & Maqta Mahboobpet Village.
5. **WHEREAS**, earlier, the Board reviewed the status of industries located in upstream of Ameenpur lake in the Board's Task Force Committee meeting held on 25.05.2019, 31.05.2019 and 26.06.2019 issued certain directions to the industries including installation of IP cameras in the industry premises.
6. **WHEREAS**, direction was issued in the order dated:26.06.2019 to the Industries Which are located on upstream of Ameenpur lake in Medchal District.

- 7. **WHEREAS**, Complaints were received from Sri V. Hanumanth Reddy, Telangana Jana Samithi (TJS), Patancheru Constituency regarding discharge of residual wastage from of M/s. AurobindoPharma Ltd.,(Unit – XII), (Formulation Division), Sy. No. 314, Bachupally (V), Quthbullapur (M), Medchal-Malkajgiri District on 09.02.2024.
- 8. **WHEREAS**, the issue was placed in the Task Force committee meeting held on **28.05.2024** at Zonal Office, Hyderabad and the Board vide reference 5<sup>th</sup> cited issued certain directions to comply with.
- 9. **WHEREAS**, vide reference 7<sup>th</sup> cited, the Board Officials inspected the above areas and the industrial units located in upstream area of Bachupally on 26.09.2024:
  - i. M/s. Aurobindo Pharma Ltd., (Unit – XII), (Formulation Division), is located at Sy. No. 314, Bachupally (V), Quthbullapur (M), Medchal-Malkajgiri District.
  - ii. The Board issued renewal of CFO to the industry on 09.12.2021, with a validity period upto 31.12.2031 to manufacture certain products viz., Tablets, Capsules, Syrup, Dry Power Injections and Sterile Lyophilized Powder.
  - iii. The Surrounding of the Project are:
    - North: Road followed by M/s ACE Tyres
    - South: Open lands
    - East:M/s VEM Technologies
    - West: Drain/Open lands

iv. As per CFO, the production details are as follows:

S.No	Product	(Millions / Annum)
1.	Tablets	3000
2.	Capsules	2000
3.	Syrup	20.0
4.	Dry powder Injections	40.0
5.	Sterile Lyophilized Powder	25.0 TPA

- v. During the period April 2023 to March 2024, the industry has manufactured 1003.02 Million tablets, 703.48 million capsules, 30.63 million syrup 10.52million dry powder injections, 5.72T sterile lyophilized powder which are within the consented quantities.
- vi. As per CFO, the water consumption details are as follows:

S. No.	Purpose	Total as per CFO
1.	Process washing	60.0 KLD
2.	Quality control	20.0 KLD
3.	Boiler Feed	20.0 KLD
4.	Cooling makeup/Water spraying/Humidifier	220.0 KLD
5.	RO/DM/Water plant	50.0 KLD
6.	Gardening	10.0 KLD
7.	Domestic (Sanitary)	80.00 KLD
<b>Total:</b>		<b>460 KLD</b>

- vii. During the period April 2023 to March 2024, the industry has consumed water of 1,15,143KL i.e., avg of 320.0KLD against the consented capacity of 460KLD.
- viii. As per CFO waste water generation is as follows:

Waste Water Generation KLD		Total as per CFO
	Purpose	
1	DM Plant regeneration (12.0 KLD)	
2	Boiler blow down (3.0 KLD)	

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3	Process, Washings (65.0 KLD)	90.0 KLD
4	Cooling (10.0 KLD)	
5	Quality Control (20.0 KLD)	20.0 KLD
6	Domestic (70.0 KLD)	70.0 KLD
	<b>Total</b>	180.0 KLD

- ix. During the period April 2023 to August 2024, the industry has generated effluents avg of 104.611 KLD of LTDS effluents against the permitted capacity of 180.0KLD to M/s PETL, Patancheru for further treatment and disposal.
- x. Bad odour is observed at the effluent Collection tank area. Due to anerobic condition, sewage smell is observed The industry may be directed to install gas pipe.
- xi. The industry is storing effluents in below ground level RCC storage tank of 4 x 30 KL capacity. The industry has provided addition 2 x 30 KL of above ground syntax tank, one for process and another for domestic. The industry is storing effluents in these tanks before loading to PETL tanker.
- xii. The industry has disposed avg of 85.72 KLD of the effluent against the permitted capacity of 270 KLD (combined capacity) to M/s. PETL during the period April 2023 to August 2024.
- xiii. During the period April 2023 to March 2024, the industry has disposed 124 MT off-specification products, Off- specification syrup of hazardous wastes to cement industries for co-processing. the industry has also disposed 2 T of thermacol waste, 47Nos of batter waste and 400 liters of Oil waste.
- xiv. The industry is having 06Tonns of Furnace Oil fired Boiler provided with stack of 30 meters. At the time of inspection Boiler are in operation.
- xv. The industry has provided 2 nos. of tanks of each 12 KL and 5 KL as 1st rain water runoff collection pit.
- xvi. The Compliance status of Board directions dated 26.06.2019 is as follows:

S.No.	Direction	Compliance
1.	The industry shall comply with all the CFO conditions issued by the Board.	complied
2.	The industry shall not produce any excess quantities without consents of the Board.	During the period April 2023 to August 2024, the industry has manufactured 1003.02 Million tablets, 703.48 million capsules, 30.63 million syrup 10.52 million dry powder injections, 5.72T sterile lyophilized powder which are within the consented quantities.
3.	The industry shall provide separate meters to assess the water consumption in the process and for domestic purposes.	Not complied. The industry informed that they are receiving water tankers and maintaining records of tankers received.
4.	The industry shall provide 1 <sup>st</sup> rain water runoff collection pit.	The industry has provided 2 nos. of tanks of 12 KL and 5 KL as 1 <sup>st</sup> rain water runoff collection pit.
5.	The industry shall maintain records of fresh water consumption / waste water generation / lifted to CETP etc.,	Complied.
6.	The industry shall send all the Hazardous Waste to TSDF regularly.	During the period April 2023 to March 2024, the industry has disposed 124 MT off-specification products, Off-specification syrup of hazardous wastes to cement industries for co-processing. The industry has

		also disposed 2 T of thermacolwaste,47Nos. of Battery waste and 400 liters of Oil waste to recyclers
7.	The industry shall dismantle / remove the slab provided on the Nala at entrance of the unit and ensure that the nala is visible from all the sides.	The industry has partially removed the slab. The industry may completely remove that slab at parking areas and in between tree to ensure the nala is visible from all the sides
8.	The industry shall install an IP camera with recording facility at outlet of the effluent collection tank and connect the same to the TSPCB server.	The installed cameras are not facing inlet and outlet of the nala . The unit shall put the cameras in proper angle so as to focus on the drain as per the directions of the Board. <b>Installed 3 Nos. of cameras.</b> 02 Nos on drains and 01 No at effluent loading area.IP address:125.17.120.211 User ID:APLU12; Password:APLU12.

10. **WHEREAS**, vide reference 9<sup>th</sup> cited above, the issue was reviewed before the Task Force Committee on **29.10.2024** at Zonal Office, T.G. Pollution Control Board, Begumpet, Hyderabad. The representative of the industry attended the meeting. The committee noted that the industry is a formulation unit. The industry generates effluents which are LTDS in nature and they are the members of CETP. The effluents after pre-treatment are lifted to CETP for further treatment and disposal. The industry is having 6 TPH oil fired boilers. The committee further noted that complaints are received from nearby residents regarding air pollution. The committee opined that the industry shall convert the oil fired boilers to gas fired boilers. The industry representative informed that they have sufficient effluent storage tanks and regularly sending the effluents to CETP. They have also provided first cut runoff water collection tanks to collect the first cut runoff contaminated rain water from the storm water drains and the same is being lifted to CETP. He informed that they have provided CC cameras at the ETP area and same is connected to PCB server. After detailed discussions, the committee recommended **to issue directions** to the industry under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 to comply with. The Board hereby issues the following directions to the industry to comply with:

- i. The industry shall comply all the conditions stipulated in the CFO & HWA order issued by the Board.
- ii. The industry shall regularly lift the waste water along with domestic waste water to CETP.
- iii. The industry shall ensure that 1st cut rain water runoff shall be properly collected and the same shall be lifted to CETP. The industry shall maintain records of the same.
- iv. The industry shall maintain IP cameras with recording facility all along the drains/nala to ensure no contaminated water flows & connect the same to the TGPCB server. The industry shall put the cameras in proper angle so as to focus on the drain.

11. **In view of the above, the industry is hereby directed to comply with the above directions within a month.** These directions are issued under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988.

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12. It is also to note that, if it is continued to operate the unit violating any of the conditions mentioned above, the unit will be closed under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under Section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

*S. Srinivasulu Reddy*  
JOINT CHIEF ENVIRONMENTAL ENGINEER

To  
M/s. Aurobindo Pharma Ltd., (Unit – XII),  
(Formulation Division), Sy. No. 314,  
Bachupally (V), Quthbullapur (M),  
Medchal-Malkajgiri District.



Copy submitted to the Member Secretary, TGPCB, Board Office, Hyderabad for kind information.

Copy to the Environmental Engineer, TGPCB, Regional Office, Medchal for information. **He is directed to inspect the industry for the compliance, and forward the detailed report for further necessary action.**



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## TELANGANA POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018  
Phones : 040-23887500 Fax: 040 - 23887519

**BY REGD. POST WITH ACK. DUE**

Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987)

**Order No. RR-II-335/TGPCB/TF/BO/UH-VI/2023- 713 Date:24.07.2024**

**TGPCB**  
Despatch No.  
25 JUL 2024  
Signature: *[Signature]*

Sub: TGPCB - M/s. TFL Quinn India (P) Ltd., Sy.Nos. 313, 314, 325, 326 & 343, Bachupally (V), Quthbullapur (M), Medchal-Malkajgiri District - Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987) - Non compliance of the Board directions / consent conditions - **DIRECTIONS- Issued - Reg.**

1. CFO order dated 19.02.2021.
2. Directions dated 21.12.2023 & 02.04.2024.
3. Complaint received from Mr.Hanumanth Rao & others from Sai Anurag Collony, Bachupally, Quthubullapur, Medchal-Malkajgiri District regarding air pollution, noise & odour nuisance
4. Complaints forwarded through various Government Departments viz., EFS&T, CPCB, Office of the Governor Rajbhavan, etc., regarding air pollution, noise & odour nuisance
5. Inspection of the industry and the surroundings by the Board officials on 07.06.2024.
6. EE.RO. Medchal report dated 14.06.2024.
7. Hearing held on 11.07.2024 at Board Office, Hyderabad.

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1. WHEREAS, You are operating the industry located at Sy.Nos. 313, 314, 325, 326 & 343, Bachupally (V), Quthbullapur (M), Medchal-Malkajgiri District and engaged in Manufacture of Leather finishing and leather tanning Chemicals.
2. WHEREAS, the Board issued CFO Order to the industry 19.02.2021 valid up to 31.03.2026.
3. WHEREAS, several complaints are being received from Mr. Hanumanth Rao & others from Sai Anurag Colony, Bachupally, Quthubullapur (M), Medchal-Malkajgiri District regarding Air pollution, Noise & Odour Nuisance from the M/s. TFL Quinn India (P) Ltd., Sy.Nos. 313, 314, 325, 326 & 343, Bachupally (V), Quthbullapur (M), Medchal-Malkajgiri District
4. WHEREAS, the Board issued directions to the industry on 21.12.2023 & latest on 02.04.2024 under Air Act based on the complaint received from Mr.Hanumanth Rao & others from Sai Anurag Collony, Bachupally, Quthubullapur, Medchal-Malkajgiri District regarding air pollution, noise & odour nuisance.
5. WHEREAS, similar complaints were forwarded through various Government Departments viz., EFS&T, CPCB, Office of the Governor Rajbhavan, etc., regarding air pollution, noise & odour nuisance.
6. WHEREAS, the Board officials inspected the industry on 07.06.2024 and submitted a report dated 14.06.2024 The following observations are made during the inspection :

**Compliance of directions dated:02.04.2024 is as follows:**

SI No:	Condition	Compliance
1	The industry shall comply with all the conditions stipulated in the CFO order issued by the Board, scrupulously.	--
2	The industry shall provide / renovate all damaged and openings of claddings to the bag house and at all the dust generation sources. The industry shall regularly operate the APCE i.e., Bag filter and shall meet the Board's emission standards.	The industry has rectified damaged and openings of claddings to the bag house.

3	The industry shall provide shed for storage of boiler ash and shall not store the boiler ash in open area. The industry shall dispose the boiler ash to brick manufacturers units regularly.	The industry has provided closed shed for storing boiler ash. The earlier openly stored ash has been removed and disposed to TSDF.
4	The industry shall explore the possibility of converting the fuel to PNG / LPG for boiler, hot air generator etc.,	The industry representative informed that they are in the process of converting the fuel to PNG. They informed that it will take another 02 months more for completion.
5	The industry shall provide online pH meter to the scrubbers. The industry shall continuously operate scrubbers with online pH meter at LTC & LFC section to control the process emissions and shall take appropriate additional measures for control smell nuisance within & outside the industry premises.	They have provided online pH meter for LFC extension scrubber. Scrubber was provided to scrub acrylate emissions from LFC section. Online pH meter is provided to the scrubber attached to vacuum jet recirculation area at LTC block. Online pH meter is also provided to the scrubber of Excel block production scrubber.
6	The industry shall explore to use other alternative chemical in place of Ammonia for neutralizing purposes to avoid odour nuisance.	The industry representative informed that their key ingredient is Ammonia in the production. Hence, they cannot replace with other alternative chemical.
7	The industry shall provide / operate odour suppressant mist spray / sprinkle "PIIAN" liquid towards the residential area to control the odour nuisance.	The industry has provided odour suppressant mist spray of Apartment "PIIAN" liquid towards the residential to control the odour.
8	The industry shall not cause any air pollution / odour nuisance in the surrounding areas	Odour was observed in the industry premises of Acrylic compounds near the production block and storage area.
9	The industry shall increase the existing height of wind breaking walls towards complainants' residence upto 30 feet as committed during the meeting.	The industry is in process of installing new wind breaking wall towards complainants' Apartment upto 30 feet. The installation works are under progress. The representative informed that they will take another 15 days for completion
10	The industry shall regularly carry out water sprinkling on the haul roads to control fugitive emissions.	The industry is not doing water spraying on the roads.
11	The industry shall provide dyke walls and leachate collection system to the storage area of drums containing raw materials / chemicals / effluents etc.	The industry has provided dyke walls However leakages observed in the dyke walls which shall be lifted to effluent collection tank storage area for further disposal.
12	The industry shall revalidate the Bank Guarantee of Rs.6.0 Lakhs from time to time till further orders of the Board.	The industry submitted B.G of Rs.6.0 Lakhs valid for the period up to 02.01.2025.

**Industry's compliance with Schedule – B conditions stipulated in CFO order dt:19.02.2021:**

S. No	Specific Conditions	Compliance
1	The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities prescribed below:	Complied. As per the records, the average water consumption of the industry for the period from April, 2023 to March, 2024 is 52.5 KLD against the

Sl. No.	Purpose	Total Quantity in KLD	
1	Process	18.0	consented quantity of 76.0 KLD.
2	Washings	5.5	
3	Boiler feed	36.0	
4	Cooling (makeup)/Humidification/Water spraying.	4.0	
5	Gardening / Irrigation	8.0	
6	Domestic	4.5	
<b>Total</b>		<b>76.0 KLD</b>	
2	<p>The industry shall file the water Cess as per the assessment orders as and when issued by Board. The industry should comply with the National ambient air quality standards of Particulate Matter(PM<sub>10</sub>) - 100 µg/m<sup>3</sup>; Particulate Matter (PM<sub>2.5</sub>) - 60 µg/m<sup>3</sup>; SO<sub>2</sub> -80 µg/m<sup>3</sup>; NO<sub>x</sub>-80 µg/m<sup>3</sup>, outside the factory premises at periphery of the industry.</p> <p>Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB notification No.B-29016/20/90/PCI-1, Dated, 18.11.2009.</p> <p><b>Noise Levels:</b>            Day time (6 AM to 10 PM) - 75 dB (A)            Night time (10 PM to 6 AM) - 70 dB (A)</p>		<p>The Board has carried out ambient air quality monitoring in the industry premises on 20.02.2024.</p> <p>As per monitoring report, the (PM<sub>10</sub>) value is 103 µg/m<sup>3</sup> against 100 µg/m<sup>3</sup>.</p>
3	The industry shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981 and Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 and their amendments issued thereof.		--
4	The industry shall not produce products other than those permitted in this order without obtaining CFE & CFO of the Board.		As per records of the industry, they are manufacturing within the consented capacity
5	As Committed vide undertaking dated 25.04.2016, the industry shall segregate the process effluents into High TDS & Low TDS. The industry shall send the High TDS effluents to MEE of M/s. JETL and Low TDS effluents to CETP of M/s. JETL. The industry shall not operate MEE and ATFD and shall disconnect all the power and steam connections of MEE and ATFD.		<p>Complied.</p> <p>The industry is segregating effluents into HTDS and LTDS and sending to JETL.</p> <p>The industry has disconnected the utility lines of MEE and ATFD and not in use.</p>
6	The industry shall dispose/dismantle MEE and ATFD		The industry has disconnected the power supply and pipe connections to MEE and ATFD.
7	The industry shall segregate the effluents in to High & Low TDS streams (based on the TDS criteria i.e., TDS < 5,000 mg/ltr). The Low TDS effluents along with domestic waste water after pretreatment shall be lifted to CETP, Jeedimetla for further treatment and disposal.		<p>Complied.</p> <p>The industry is segregating waste water as High TDS and Low TDS. The industry is sending Low TDS effluent along with domestic effluent to JETL for further treatment.</p>
8	The High TDS effluents, after pretreatment shall be lifted to MEE of M/s. JETL for further treatment and disposal		The industry is sending High TDS effluents to MEE of JETL.
9	The industry shall provide minimum 7 days storage capacity of effluents on the above ground level with-in the premises.		The industry has provided 2x30KL of HTDS collection tank , 2X30 KL for LTDS & 1X30 KL for domestic

10	The industry shall operate the briquette fired boiler of capacity 4 TPH only and shall use oil fired 3 TPH boiler for standby operation.	The industry is operating briquette fired boiler of capacity 4 TPH.
11	The industry shall regularly operate air pollution control equipment i.e., bag filters and shall meet the Board emission standard of SPM - 115 mg/Nm <sup>3</sup> .	The industry is using the 4 TPH capacity briquettes fired boiler and has provided twin cyclone followed by bag filter as air pollution control equipment. The industry is also having a 3 TPH oil fired boiler which is kept as stand by.
12	The industry shall regularly operate the scrubber provided at LTC Section for SO <sub>2</sub> emissions and also scrubbers provided for all the reactors and storage tanks in LFC section to control the acrylic emissions.	<b>LTC Section:</b> The industry has provided 1 No. of Alkaline scrubber for scrubbing SO <sub>2</sub> emission in LTC section. <b>LFC section:</b> The industry has provided double stage scrubber to control Acrylic emissions from the leather finishing section with caustic lye and dilute Sulphuric acid as scrubbing medium
13	The industry shall provide separate energy meter to the APCE and shall maintain the records of energy meter readings to verify the operation of the APCE.	Provided.
14	The industry shall not store the hazardous waste more than 90 days within the factory premises.	The industry shall follow.
15	The industry shall not discharge any waste water out side the factory premises.	The industry has disposed Low TDS effluents of 1310 KL i.e., avg of 3.6KLD into ETP of JETL and High TDS effluents of 2810KL i.e., avg of 7.8KLD to MEE of JETL.
16	The industry shall not dispose any solid waste outside the industry's premises.	Complied.
17	The industry shall not cause any air pollution / odour nuisance to the surrounding environment.	The industry has provided bag filters to the boiler to control boiler emissions. Light odour of acrylic compounds was observed in the premises at LTC & LFC block during the inspection.
18	The industry shall collect the Hazardous waste generated i.e., Sludge from the collection tanks properly and shall lift the hazardous waste to TSDF, Dundigal regularly.	As per the records, the industry has disposed 38.47 Tons of Hazardous waste during the period June, 2023 to May, 2024 to TSDF.
19	The industry shall collect the Hazardous waste i.e., sales rejection and batch failure properly and shall lift the hazardous waste to TSDF, Dundigal/Cement industries for co-incineration.	Complied.
20	The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.	The industry has developed green belt in the premises to an extent of about 6 Acres.
21	The industry should maintain the following records and the same should be made available to the Board Officials during the inspection. a) Daily production details, RG-I records and Central Excise Returns. b) Quantity of High TDS, Low TDS effluents generated, High TDS effluents disposed to MEE	Maintaining.

	of M/s. JETLand LTDS and Domestic waste water lifted to CETP, Jeedimetla. c) Log Books for pollution control systems. d) Daily solid waste generated and disposed to TSDF.	
22	The industry shall maintain good house keeping & maintain proper records for hazardous waste stated in the authorization.	The industry is storing boiler ash in closed shed near the boiler.
23	The industry shall submit Environmental Statement in Form V before 30 <sup>th</sup> September every year as per Rule No.14 of Environmental (Protection) Act, 1986.	complied
25	The industry shall take necessary measures to control fugitive emissions.	The industry has provided closed shed for storing boiler ash. The earlier openly stored ash has been removed and disposed to TSDF.

**Remarks:**

1. Replaced ant vibration mount and provided Acoustic Insulation to FD Blower, ID Blower HAG Blower in LTC in LTC.
  2. Dismantling of cooling Tower from Boundary wall near Apartment.
  3. Closure of windows with Civil Wall on terrace & ground floor of the production Block towards boundary wall.
  4. Relocation of Vacuum system from Boundary wall.
  5. Provision of green curtain at the boundary wall and extension of metal sheet wall height to 30 ft wall is under progress.
  6. Closed Roofing shed of Size 30 meter x 7 meter constructed in front of LTC for storage of drums and bags.
  7. Ammonia storage tank, Acetic Acid storage to 12 KL, Formaldehyde storage are relocated from boundary wall.
  8. Sound attenuator provided to HAG Blower.
  9. Provision of Sound attenuator is in progress for FD Blower.
  10. Diesel Generator relocated from its current location of west side of the plant (near to complainant Apartment) to East side of the plant.
  11. Provided noise monitor
  12. Provided online VOC monitor and shall be connected to the TGPCB server.
  13. Regular complaints have been received from the petitioner regarding smoke emission. The industry representatives informed that the emissions are from the Furnace oil fired hot air generator and at the time of startup the emissions are high. The issue will be resolved once the PNG system is completed.
7. WHEREAS, the status was reviewed in the Task Force Committee meeting held on 11.07.2024. The industry representative and the complainant attended the meeting. After detailed discussions, the Committee recommended to issue certain directions to the industry under Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987).
8. After careful consideration of the material facts of the case, the Board hereby issue following directions to your industry under Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987):
- i. The industry shall comply with all the conditions stipulated in the CFO order issued by the Board, scrupulously.
  - ii. The industry shall provide / renovate all damaged and openings of claddings to the bag house and at all the dust generation sources. The industry shall regularly operate the APCE i.e., Bag filter and shall meet the Board's emission standards.
  - iii. The industry shall provide shed for storage of boiler ash and shall not store the boiler ash in open area. The industry shall dispose the Boiler ash to the brick manufacturing units regularly.
  - iv. The industry shall convert the fuel from Furnace Oil to PNG for the hot air generator by August 2024 as committed during the meeting.
  - v. The industry shall convert the fuel from Briquette to PNG for the 4TPH Boiler within 6 months as committed during the meeting.
  - vi. The industry shall continuously operate scrubber to control the process emissions and shall take appropriate additional measures for control smell nuisance within & outside the industry premises.
  - vii. The industry shall explore to use other alternative chemical in place of Ammonia for neutralizing purposes to avoid odour nuisance.

- viii. The industry shall provide / operate odour suppressant mist spray / sprinkle "PIIAN" liquid towards the residential area to control the odour nuisance.
- ix. The industry shall provide Ammonia Sensors to detect the Ammonia leakages within the industry premises within one month as committed during the meeting.
- x. The industry shall not cause any air pollution / odour nuisance in the surrounding areas
- xi. The industry shall maintain wind breaking walls of height 30 feet with MS sheets towards apartments.
- xii. The industry shall regularly carry out water sprinkling on the haul roads to control fugitive emissions.
- xiii. The industry shall maintain dyke walls and leachate collection system to the storage area of drums containing raw materials / chemicals / effluents etc.
- xiv. The industry shall maintain good house keeping within the premises.
- xv. The industry shall revalidate the Bank Guarantee of Rs.6.0 Lakhs from time to time till further orders of the Board.

9. These orders are issued under Section 31(A) of the Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987).

10. It is also to note that, if it is continued to operate the unit violating any of the directions mentioned above, the unit will be closed under Section 31 (A) of Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987) and you may also be liable for prosecution in the court of the Metropolitan Magistrate or Judicial Magistrate of the first class under Section 37(1) of Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987), the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

Sd/-  
MEMBER SECRETARY

**To**  
**M/s. TFL Quinn India (P) Ltd.,**  
**Sy.Nos. 313, 314, 325, 326 & 343,**  
**Bachupally (V), Quthbullapur (M),**  
**Medchal-Malkajgiri District.**

**Copy to :**

1. The JCEE, ZO-Hyderabad for information and necessary action.
2. The Environmental Engineer, Regional Office-Medchal for information and necessary action. The EE.RO.Medchal shall convene meetings in co-ordination with authorized representative of the industry & residents of Sai Anurag Enclave / Colony associations / individual residents of the colonies etc., who are facing problems from the operations of the industry every 15 days.
3. Sri Mr.Hanumanth Rao, R/o Sai Anurag Colony, Bachupally, Quthubullapur, Medchal-Malkajgiri
4. Concerned file.

//T.C.F.B.O//

P. Jawahar  
24/12/2024  
Senior Environmental Engineer  
(TF-HYD-UH-VI)

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(3)



## TELANGANA POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018  
Phones : 040-23887500 Fax: 040 - 23887519

### BY REGD. POST WITH ACK. DUE

Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987)

Order No. RR-II-337/TGPCB/TF/BO/UH-VI/2024-1496 Date: 25.10.2024

Sub : TGPCB - M/s. Ace Tyres (P) Ltd. Sy.Nos.314 & 315, Bachupally (V), Quthbullapur (M), Medchal-Malkajgiri District - Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987) - Non compliance of the Board directions / consent conditions - **DIRECTIONS- Issued - Reg.**



1. CFO order dated 19.02.2021.
2. Complaint received from Sri. Deepak Chakravarthi , Sai Anurag colony, Bachupally in Prajawani on 20.09.2024 regarding Air & Noise pollution from your Industry.
3. E-mail dated 25.09.2024.
3. Inspection of the Industry and the surroundings by the Board officials on 26.09.2024.
4. EE.RO. Medchal report dated 30.09.2024.
5. Hearing held on 19.10.2024 at Board Office, Hyderabad.

\*\*\*

1. WHEREAS, you are operating the Industry located at Sy.Nos.314 & 315, Bachupally (V), Quthbullapur (M), Medchal-Malkajgiri District and is Automobile Tyre manufacturing unit for Two, Three & Four Wheelers of 5,000 Tyres/day.
2. WHEREAS, the Board issued CFO to the industry on 19.02.2021, with a validity period upto 31.03.2026 for manufacture of Automobile Tyres for Two, Three & Four Wheelers.
3. WHEREAS, the Board received complaint received from Sri. Deepak Chakravarthi , Sai Anurag colony, Bachupally in Prajawani on 20.09.2024 regarding Air & Noise pollution from your industry.
4. WHEREAS, the Board has been receiving similar complaints / reminders through different Departments viz., CPCB, EFS&T regarding Noise and Air Pollution.
5. WHEREAS, the complainant Sri. Deepak Chakravarthi vide mail dated 25.09.2024 informed that the industry has been continuously operating and causing significant pollution in the surrounding residential areas.
6. WHEREAS, the Board officials inspected the Industry on 26.09.2024 and submitted a report dated 30.09.2024. The following observations are made during the inspection.
  - i. The Industry is having one Coal Fired Boiler of capacity 8 Tons/hr for which industry has provided double cyclone separator and pulse jet bag filter. The industry also has an oil fired boiler of 8 TPH capacity (standby) and the same was not in use. Since the residential area are developed adjacent to the industry, the fuel of the Boiler may be changed to LPG/CNG to control air pollution problems.
  - ii. The industry generates Rubber waste & Boiler ash as solid waste. The rubber waste is sold to scrap dealers and Boiler ash is sold to brick manufacturers.
  - iii. Noise is observed and the representative Informed that they are carrying out activities in 3 shifts . Noise Monitoring was conducted at the boundary area of the industry towards the complainant's colony. The values are in the range of 68 decibels to 72 decibels (Standards - 75 decibels). However, they industry has to take measure to control noise during night as the nearby colonies are now being occupied by residents.
  - iv. The Board officials has conducted VOC monitoring at the Industry premises and the value are between 0.005 to 0.02PPM.
  - v. Perceptible tyre smell is observed in the premises. Hence, the industry needs to take measure to control Odour as the nearby colonies are being occupied and regular complaints are being received from the residents of Sai Anurag colony.
  - vi. The Industry has installed 4 Nos. of IP Cameras, 03 Nos on drain and 01 No at Effluent collection tank as per the directions of the Board.

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vii. The Compliance status of Board directions dated 26.06.2019 is as follows:

Sl.No.	Condition	Compliance
1	The industry shall comply with all the CFO conditions issued by the Board.	--
2	The industry shall not discharge any waste water into the drain.	No discharges observed at the time of inspection
3	The unit shall provide separate meters to assess the waste water generation and lifted to CETP.	The industry has provided flow meters.
4	The industry shall install an IP camera with recording facility at outlet of the waste water collection tank and connect the same to TSPCB server.	Installed 4 Nos. of IP Cameras. 03 Nos on drain and 01 No at Effluent collection tank. IP address:183.82.111.139:81

7. WHEREAS, the status was reviewed in the Task Force Committee meeting held on 19.10.2024. Your industry representative attended the meeting. After detailed discussions, the Committee recommended to issue certain directions to the industry under Air Act to comply within 02 months.
8. After careful consideration of the material facts of the case, the Board hereby issue following directions to your industry under Air Act to comply within 02 months:
- The industry shall comply with all the CFO conditions issued by the Board.
  - The industry shall take upgrade the existing bag filter by increasing the filter area (with extra 25% of Bags) and shall continuously operate the Air Pollution Control Equipments to control the air pollution.
  - The industry shall replace the damaged bags in the bag filter regularly and ensure that there is no air pollution from the process.
  - The industry shall take all precautionary measures to control noise pollution from the process operations.
  - The industry shall carry out water sprinkling to suppress the dust / fugitive emissions from the coal ash handling area.
  - The industry shall comply with National Ambient Air Quality Standards in respect of Noise & Ambient Air Quality.
  - The industry shall not cause any odour nuisance / air pollution to the surrounding environment
9. These orders are issued under Section 31(A) of the Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987).
10. It is also to note that, if it is continued to operate the unit violating any of the directions mentioned above, the unit will be closed under Section 31 (A) of Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987) and you may also be liable for prosecution in the court of the Metropolitan Magistrate or Judicial Magistrate of the first class under Section 37(1) of Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987), the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

Sd/-  
MEMBER SECRETARY

To  
M/s. Ace Tyres (P) Ltd.  
Sy.Nos.314 & 315, Bachupally (V),  
Quthbullapur (M), Medchal-Malkajgiri District

Copy to :

- The JCEE, ZO-Hyderabad for information and necessary action.
- The Environmental Engineer, Regional Office-Medchal for information and necessary action. The EE.RO. is directed to inspect the industry immediately after two months and submit latest status report
- Concerned file.

//T.C.F.B.O//

P. J. [Signature]  
Senior Environmental Engineer  
(TF-HYD-UH-VI)

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**TELANGANA POLLUTION CONTROL BOARD  
ZONAL OFFICE: HYDERABAD**

H.No.6-3-1219, TS No.1 Part, Block - C, Ward No.91, Near Country Club,  
Uma Nagar, Begumpet, Hyderabad. Phone-040-23402495  
Email: [jccc-zhyd-tspcb@telangana.gov.in](mailto:jccc-zhyd-tspcb@telangana.gov.in)

**BY REGD. POST WITH ACK. DUE**

**Order No. 15-MDCL/TGPCB/ZO-HYD/TF/2024- 1166**

**Date:02.11.2024**

**Sub:** TGPCB – Zonal Office - Hyderabad – M/s. N.S. Engineering Private Limited, Sy.Nos. 312 & 313, Bachupally (V), Quthubullapur (M), Medchal–Malkajgiri District – Human Rights & Consumer Protection Cell and Ors against the State of Telangana Rep has filed in OA Nos.115 & 156 of 2016 in Hon'ble NGT regarding the encroachments made into the water bodies in Ameenpur village of Telangana State – **Water (Prevention and Control of Pollution) Act, 1974 Act - DIRECTIONS – ISSUED** – Reg.

**Ref:** 1. Industry's CFO Order dated: 23.08.2021 valid upto 31.07.2031.  
2. The Hon'ble NGT, Chennai OA Nos. 115 & 156 of 2016.  
3. Direction Order No.RR-II-312/TSPCB/U-I/TF/2019 dated:26.06.2019.  
4. Public complaints received through Prajawani from residents of Sai Anuragcolony, Bachupally, Ameenpur etc.  
5. Inspection of the industry by the Board Officials on 26.09.2024.  
6. TGPCB, Regional Office, Medchal report dt.23.10.2024.  
7. Task Force Committee held on 29.10.2024 at TGPCB, Zonal Office, Hyderabad.

\* \* \*

1. **WHEREAS**, you are operating the industry in the name of M/s. N.S. Engineering Private Limited, Sy.Nos. 312 & 313, Bachupally (V), Quthubullapur (M), Medchal–Malkajgiri District and engaged in Heat Treatment activity.
2. **WHEREAS**, vide reference 1<sup>st</sup> cited, the industry has obtained CFO & HWA of the Board vide order dated: 23.08.2021 is engaged in Heat Treatment activity which is valid upto 31.07.2031.
3. **WHEREAS**, vide reference 2<sup>nd</sup> cited, Sri Thakur Rajkumar Singh, Serilingampally, Hyderabad and Chairman, Human Rights & Consumer Protection Cell and Ors filed an OA Nos.115 & 156 of 2016 in Hon'ble NGT regarding the encroachments made into the water bodies in Ameenpur village of Telangana State.
4. **WHEREAS**, The Hon'ble NGT, Chennai directed the respondents to stop all the unauthorized and illegal constructions in Ameenpur Village, Sangareddy District and Directed all the Respondents to submit a detailed report by conducting a joint inspection and survey of all the water bodies, inflow, outflow nalas listed in Para No. 6 of the application showing the FTL & Buffer Zone as per Original Lake Memoirs & Survey of India maps and listing all the illegal & un-authorized constructions in the Ameenpur Village & Maqta Mahboobpet Village.
5. **WHEREAS**, earlier, the Board reviewed the status of industries located in upstream of Ameenpur lake in the Board's Task Force Committee meeting held on 25.05.2019, 31.05.2019 and 26.06.2019 issued certain directions to the industries including installation of IP cameras in the industry premises.
6. **WHEREAS**, direction was issued vide order dated:26.06.2019 to the Industries Which are located on upstream of Ameenpur lake in Medchal District.
7. **WHEREAS**, vide reference 5<sup>th</sup> cited, the Board Officials inspected the above areas and the industrial units located in upstream area of Bachupally on 26.09.2024:
  - i. M/s. N.S. Engineering Private Limited is located at Sy.Nos. 312 & 313, Bachupally (V), Quthubullapur (M), Medchal–Malkajgiri District and engaged in Heat Treatment activity.
  - ii. The Board has issued renewal of CFO order 23.08.2021 valid up to 31.07.2031.

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iii. The Surrounding of the Project are:

North: Road followed by open land  
South: Residential houses  
East: M/s. Vilas polymers  
West: M/s. Aurobindopharma.

iv. As per CFO, Products & By Products are as follow:

Sl.No.	Products / Line of Activity	Quantity as per CFO
1.	Fabrication Steel	500 TPA
2.	Machine Shop	360 No's/Annum

- v. The industry uses 3.0 KLD of water for domestic purposes and generates 2.0 KLD of domestic effluents, for which the industry has provided 2 Nos. of underground collection tanks of capacity- 15 KL each and the industry is disposing domestic effluents to M/s. JETL for further treatment and disposal.
- vi. As per the records, the industry has disposed 720KL i.e., avg of 2.0KLD during the period from Oct 2023 to Sep2024.
- vii. The industry has installed electric heat furnace & DG set of capacity 500 KVA with acoustic enclosures control noise levels. Noise is generated in the industry. However the activity is being carried out in completely closed shed, hence no impact to outside.
- viii. The industry is carrying out painting activity in the closed paint booth provided with cyclone dust collectors.
- ix. The industry is generating solid waste such as Waste Oil – 450 LPA which are sold to authorized waste oil Re-Processors / Re-Cycling units and Metal Scrap – 6.5 TPM which are sold to scrap dealers / recyclers.
- x. The Compliance status of Board directions dated 26.06.2019 is as follows:

Sl.No.	Condition	Compliance
1	The unit shall comply with all the CFO conditions issued by the Board.	Complied
2	The unit shall not produce any excess quantities without consents of the Board	The unit is engaged in manufacture of Fabrication Steel and Machine Shop.
3	The unit shall send all the treated effluents to M/s JETL (CETP)	Complied.
4	The industry shall install an IP camera with recording facility at outlet of the effluent collection tank and connect the same to the TSPCB server	Installed 1 No of camera. One on outside drain and other on internal drain & effluent loading area. IP address not yet provided.

8. WHEREAS, vide reference 7<sup>th</sup> cited above, the issue was reviewed before the Task Force Committee on 29.10.2024 at Zonal Office, T.G. Pollution Control Board, Begumpet, Hyderabad. The representative of the industry has attended the meeting. The committee noted that the industry is a engineering unit and generates only domestic effluents. The industry representative informed that they sending the domestic effluents to CETP. After detailed discussions, the committee recommended to issue directions to the industry under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 to comply with. The Board hereby issues the following directions to the industry to comply with:

- i. The industry shall comply all the conditions stipulated in the CFO & HWA order issued by the Board.
- ii. The industry shall provide 1<sup>st</sup> cut runoff rain water collection pit. The 1<sup>st</sup> cut runoff rain water collected shall be sent to CETP along with waste water for further treatment.

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- iii. The industry shall not discharge any waste water outside the premises.
- iv. The industry shall maintain the IP cameras with recording facility facing inlet and outlet of the nala located outside. The industry shall put the cameras in proper angle so as to focus on the drain.

9. **In view of the above, the industry is hereby directed to comply with the above directions within a month.** These directions are issued under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988.

10. It is also to note that, if it is continued to operate the unit violating any of the conditions mentioned above, the unit will be closed under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under Section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

*S. M. S. 21/1/2024*  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
@7.



To  
M/s. N.S. Engineering Private Limited,  
Sy.Nos. 312 & 313, Bachupally (V),  
Quthubullapur (M),  
Medchal-Malkajgiri District.

Copy submitted to the Member Secretary, TGPCB, Board Office, Hyderabad for kind information.

Copy to the Environmental Engineer, TGPCB, Regional Office, Medchal for information. **He is directed to inspect the industry for the compliance, and forward the detailed report for further necessary action.**



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**TELANGANA POLLUTION CONTROL BOARD  
ZONAL OFFICE: HYDERABAD**

H.No.6-3-1219, TS No.1 Part, Block - C, Ward No.91, Near Country Club,  
Uma Nagar, Begumpet, Hyderabad. Phone-040-23402495  
Email: [jccc-zhyd-tspcb@telangana.gov.in](mailto:jccc-zhyd-tspcb@telangana.gov.in)

**BY REGD. POST WITH ACK. DUE**

**Order No. 15-MDCL/TGPCB/ZO-HYD/TF/2024- 1165**

**Date:02.11.2024**

**Sub:** TGPCB – Zonal Office - Hyderabad – M/s. VEM Technologies Pvt. Ltd., Sy.No. 314, Bachupally (V), Quthubullapur (M), Medchal-Malkajgiri District – Human Rights & Consumer Protection Cell and Ors against the State of Telangana Rep has filed in OA Nos.115 & 156 of 2016 in Hon'ble NGT regarding the encroachments made into the water bodies in Ameenpur village of Telangana State – **Water (Prevention and Control of Pollution) Act, 1974 Act - DIRECTIONS – ISSUED** – Reg.

**Ref:**

1. Industry's CFO Order dated: 05.07.2022 valid upto 31.03.2037.
2. The Hon'ble NGT, Chennai OA Nos. 115 & 156 of 2016.
3. Direction Order No.RR-II-312/TSPCB/U-I/TF/2019 dated:26.06.2019.
4. Public complaints received through Prajawani from residents of Sai Anuragecolony, Bachupally, Ameenpur etc.
5. Inspection of the industry by the Board Officials on 26.09.2024.
6. TGPCB, Regional Office, Medchal report dt.23.10.2024.
7. Task Force Committee held on 29.10.2024 at TGPCB, Zonal Office, Hyderabad.

\* \* \*

1. **WHEREAS**, you are operating the industry in the name of M/s. VEM Technologies Pvt. Ltd., Sy.No. 314, Bachupally (V), Quthubullapur (M), Medchal-Malkajgiri District and is a Engineering unit engaged in manufacture of Wash timers, Spin Timers Various connectors, relays, Armament Electronics, Assembly and integration of armaments and weapon systems and Control Guidance systems.
2. **WHEREAS**, vide reference 1<sup>st</sup> cited, the industry has obtained CFO & HWA of the Board vide order dated: 05.07.2022 for manufacture of Wash timers, Spin Timers Various connectors, relays, Armament Electronics, Assembly and integration of armaments and weapon systems and Control Guidance systems which is valid upto 31.03.2037.
3. **WHEREAS**, vide reference 2<sup>nd</sup> cited, Sri Thakur Rajkumar Singh, Serilingampally, Hyderabad and Chairman, Human Rights & Consumer Protection Cell and Ors filed an OA Nos.115 & 156 of 2016 in Hon'ble NGT regarding the encroachments made into the water bodies in Ameenpur village of Telangana State.
4. **WHEREAS**, The Hon'ble NGT, Chennai directed the respondents to stop all the un-authorized and illegal constructions in Ameenpur Village, Sangareddy District and Directed all the Respondents to submit a detailed report by conducting a joint inspection and survey of all the water bodies, inflow, outflow nalas listed in Para No. 6 of the application showing the FTL & Buffer Zone as per Original Lake Memoirs & Survey of India maps and listing all the illegal & un-authorized constructions in the Ameenpur Village & Maqta Mahboobpet Village.
5. **WHEREAS**, earlier, the Board reviewed the status of industries located in upstream of Ameenpur lake in the Board's Task Force Committee meeting held on 25.05.2019, 31.05.2019 and 26.06.2019 issued certain directions to the industries including installation of IP cameras in the industry premises.
6. **WHEREAS**, direction was issued vide order dated:26.06.2019 to the Industries Which are located on upstream of Ameenpur lake in Medchal District.
7. **WHEREAS**, vide reference 5<sup>th</sup> cited, the Board Officials inspected the above areas and the industrial units located in upstream area of Bachupally on 26.09.2024:
  - i. M/s. VEM Technologies Pvt. Ltd is located at Sy. No. 314, Bachupally (V), Quthubullapur (M), Medchal-Malkajgiri District and is a Engineering unit engaged in

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manufacture of Wash timers, Spin Timers Various connectors, relays, Armament Electronics, Assembly and integration of armaments and weapon systems and Control Guidance systems.

- ii. The Board has issued renewal of CFO order dt: 05.07.2022, valid upto 31.03.2037.
- iii. The Surrounding of the Project are:

North: Approach Road followed by M/s. Ace Tyres Ltd

South: Dr. Reddy's Enclave Residential colony.

East: M/s. AurobindoPharma Ltd., Unit – XII

West: M/s. AurobindoPharma Ltd., Unit – III

- iv. As per CFO, Products & By Products is as follows:

Sl. No.	Products / Line of Activity	Consented capacity as per CFO Order
1	Wash Timers	43,924 NPM
2	Spin Timers	32,680 NPM
3	Various Connectors	1,13,545 NPM
4	Relays	44,400 NPM
5	Armament Electronics	350 Sets/day
6	Assembly and integration of armaments and weapon systems	20 Sub Systems/day
7	Control & Guidance systems	25 Systems/day

- v. As per CFO, Water Consumption details are as follow:

I	Source of water supply (River / Bore wells / Public Supply)	Borewell
S.No.	Purpose	Quantity in KLD
1.	Cooling	0.5 KLD
2.	Gardening	3.0 KLD
3.	Domestic	6.0 KLD
	<b>Total:</b>	<b>9.5 KLD</b>

- vi. As per CFO effluent generation details are as follow:

Sl. No.	Effluents	Quantity in KLD
1.	Domestic	3.656 KLD
	<b>Total:</b>	<b>3.656 KLD</b>

After pretreatment effluents shall be lifted to M/s. JETL, Jeedimetla for further treatment and disposal.

- vii. Water is used only for cooling and domestic purposes. No generation of effluents from process. The industry has obtained membership from JETL for disposal of domestic effluents. However, the industry has not provided flow meters and not maintaining records.
- viii. As per the records of the industry, during the period from Oct 2023 to Set 2024, the industry has disposed 940 KL (avg 2.61 KLD.) as against the consented quantity of 480 KL. The representative informed that they have applied for CFO amendment as per the actuals.
- ix. During inspection it is observed that, the industry has installed STP for treatment of domestic wastewater.
- x. The industry is having 2 Nos of DG sets of capacities -250 KVA each and provided with acoustic enclosures to control noise levels.
- xi. The industry generates solid waste such as brass scrap, plastic scrap, aluminum scrap etc. The industry presently not generating the thermo set scrap as these products are not manufactured. The Aluminum Scrap & Plastic Scrap is sold to scrap dealers. The industry has not submitted quantity of solid waste disposed.

- xii. Odour and Noise are not observed in the premises.  
 xiii. The Compliance status of Board directions dated 26.06.2019 is as follows:

Sl. No.	Condition	Compliance
1	The industry shall comply with all the CFO conditions issued by the Board	The industry shall follow
2	The industry shall not produce any excess quantities without consents of the Board	The industry is engaged in manufacture of Wash timers, Spin Timers Various connectors, relays, Armament Electronics, Assembly and integration of armaments and weapon systems and Control Guidance systems and mostly R&D activities.
3	The industry shall send all the treated effluents to M/s JETL (CETP) regularly	As per the records, during the period from Oct 2023 to Sep 2024, the industry has disposed 940 KL (avg 2.61 KLD.) as against the permitted quantity of 3,656 KLD.
4	The industry shall install an IP camera with recording facility at outlet of the effluent collection tank and connect the same to the TSPCB server	The industry has installed camera but the direction need to be aligned properly to view inlet & outlet and also the drain is partially closed at some location. Installed 02 Nos. of cameras. One on outside drain and other on effluent loading area. IP address:202.133.60.210:8000 <b>UserID:vempcb;</b> <b>Password:Pcb@1234</b>
5	The industry shall send all the Hazardous Waste to TSDF regularly.	Industry is generating plastic metal scrap which disposed to recyclers.

8. **WHEREAS**, vide reference 7<sup>th</sup> cited above, the issue was reviewed before the Task Force Committee on **29.10.2024** at Zonal Office, T.G. Pollution Control Board, Begumpet, Hyderabad. The representative of the industry has attended the meeting. The committee noted that the industry is carrying out heat treatment activity and generates only domestic effluents. The industry representative informed that they sending the domestic effluents to CETP. After detailed discussions, the committee recommended to **issue directions** to the industry under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 to comply with. The Board hereby issues the following directions to the industry to comply with:

- i. The industry shall comply all the conditions stipulated in the CFO & HWA order issued by the Board.
- ii. The industry shall provide 1<sup>st</sup> cut runoff rain water collection pit. The 1<sup>st</sup> cut runoff rain water collected shall be sent to CETP along with waste water for further treatment.
- iii. The industry shall not discharge any waste water outside the premises.
- iv. The industry shall maintain the IP cameras with recording facility facing inlet and outlet of the nala located outside. The industry shall put the cameras in proper angle so as to focus on the drain.

9. **In view of the above, the industry is hereby directed to comply with the above directions within a month.** These directions are issued under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988.

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10. It is also to note that, if it is continued to operate the unit violating any of the conditions mentioned above, the unit will be closed under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under Section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

*21/11/24*  
JOINT CHIEF ENVIRONMENTAL ENGINEER



To  
M/s. VEM Technologies Pvt. Ltd.,  
Sy.No. 314, Bachupally (V),  
Quthubullapur (M),  
Medchal-Malkajgiri District.

Copy submitted to the Member Secretary, TGPCB, Board Office, Hyderabad for kind information.

Copy to the Environmental Engineer, TGPCB, Regional Office, Medchal for information. He is directed to inspect the industry for the compliance, and forward the detailed report for further necessary action.



99  
**TELANGANA POLLUTION CONTROL BOARD**  
**REGIONAL OFFICE, MEDCHAL**

#6-3-1219, 3rd Floor, Block C, Ward No.91, Near Country Club,  
Kundanbagh, Umanagar, Begumpet, Hyderabad

Telephone: 23404744  
Website: tspcb.cgg.gov.in

**Order No. 321/OBP/RO-MDC/TGPCB/2024-678**

**Date:02.11.2024**

**Sub:** TGPCB – Regional Office - Medchal –M/s. Bansal Rocks (P) Ltd., Sy. No. 311 & 312, Bachupally (V), Quthubullapur (M), Medchal-Malkajgiri District – Human Rights & Consumer Protection Cell and Ors against the State of Telangana Rep has filed in OA Nos.115 & 156 of 2016 in Hon'ble NGT regarding the encroachments made into the water bodies in Ameenpur village of Telangana State–**Water (Prevention and Control of Pollution) Act, 1974 Act - DIRECTIONS – ISSUED** – Reg.

**Ref:** 1. Industry's CFO Order dated:17.06.2019 valid upto 30.05.2034.  
2. The Hon'bleNGT,ChennaiOA Nos.115 & 156 of 2016.  
3. Inspection of the industry by the Board Officials on 26.09.2024.  
4. Task Force Committee held on 29.10.2024 at TGPCB, Zonal Office, Hyderabad.

\* \* \*

1. **WHEREAS**, you are operating the industry in the name of M/s. Bansal Rocks (P) Ltd., Sy. No. 311 & 312, Bachupally (V), Quthubullapur (M), Medchal-Malkajgiri District and is engaged in Cutting, Sizing and Polishing of Marble Stone.
2. **WHEREAS**, vide reference 1<sup>st</sup> cited, the industry has obtained CFO of the Board vide order dated: 17.06.2019 for Cutting, Sizing and Polishing of Marble Stone which is valid upto 30.05.2034.
3. **WHEREAS**, vide reference 2<sup>nd</sup> cited, Sri Thakur Rajkumar Singh, Serilingampally, Hyderabad and Chairman, Human Rights & Consumer Protection Cell and Ors filed an OA Nos.115 & 156 of 2016 in Hon'ble NGT regarding the encroachments made into the water bodies in Ameenpur village of Telangana State.
4. **WHEREAS**, The Hon'ble NGT, Chennai directed the respondents to stop all the unauthorized and illegal constructions in Ameenpur Village, Sangareddy District and Directed all the Respondents to submit a detailed report by conducting a joint inspection and survey of all the water bodies, inflow, outflow nalas listed in Para No. 6 of the application showing the FTL & Buffer Zone as per Original Lake Memoirs & Survey of India maps and listing all the illegal & un-authorized constructions in the Ameenpur Village &MaqtaMahboobpet Village.
5. **WHEREAS**, earlier, the Board reviewed the status of industries located in upstream of Ameenpurlake in the Board's Task Force Committee meeting held on 25.05.2019, 31.05.2019 and 26.06.2019 issued certain directions to the industries including installation of IP cameras in the industry premises.

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9. It is also to note that, if it is continued to operate the unit violating any of the conditions mentioned above, the unit will be closed under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under Section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

*R. Rajendra*

**ENVIRONMENTAL ENGINEER**

To  
M/s. Bansal Rocks (P) Ltd.,  
Sy. No. 311 & 312, Bachupally (V),  
Quthubullapur (M), Medchal-Malkajgiri District.

Environmental Engineer  
T.G. Pollution Control Board  
Regional Office, Medchal.

Copy to the Joint Chief Environmental Engineer, TGPCB, Zonal Office, Hyderabad for kind information.



(101)  
**TELANGANA POLLUTION CONTROL BOARD**  
**REGIONAL OFFICE, MEDCHAL**

#6-3-1219, 3<sup>rd</sup> Floor, Block C, Ward No.91, Near Country Club,  
Kundanbagh, Umanagar, Begumpet, Hyderabad

Telephone: 23404744  
Website: tspcb.cgg.gov.in

**Order No. 4/OBP/RO-MDC/TGPCB/2024-677**

**Date:02.11.2024**

**Sub:** TGPCB – Regional Office - Medchal –M/s. Ultra Tech Cement Ltd., (Ultra Tech Concrete Unit – II) {formerly M/s. Grasim Industries Ltd., Unit-Birla Ready Mix – II}, Sy.No.312, Bachupally, Quthbullapur (M), Medchal – Malkajgiri District – Human Rights & Consumer Protection Cell and Ors against the State of Telangana Rep has filed in OA Nos.115 & 156 of 2016 in Hon'ble NGT regarding the encroachments made into the water bodies in Ameenpur village of Telangana State–**Water (Prevention and Control of Pollution) Act, 1974 Act - DIRECTIONS – ISSUED** – Reg.

**Ref:** 1. Industry's CFO Order dated:20.04.2023 valid upto31.03.2033.  
2. The Hon'bleNGT, Chennai OA Nos.115 & 156 of 2016.  
3. Inspection of the industry by the Board Officials on 26.09.2024.  
4. Task Force Committee held on 29.10.2024 at TGPCB, Zonal Office, Hyderabad.

\* \* \*

1. **WHEREAS**, you are operating the industry in the name of M/s. Ultra Tech Cement Ltd., (Ultra Tech Concrete Unit – II), {formerly M/s. Grasim Industries Ltd., Unit-Birla Ready Mix – II}, Sy.No.312, Bachupally, Quthbullapur (M), Medchal – Malkajgiri District and engaged in manufacture of Ready Mix Concrete –21,000m<sup>3</sup>/month.
2. **WHEREAS**, vide reference 1<sup>st</sup> cited, the industry has obtained CFO of the Board vide order dated: 20.04.2023 for manufacture of Ready Mix Concrete which is valid upto31.03.2033.
3. **WHEREAS**, vide reference 2<sup>nd</sup> cited, Sri Thakur Rajkumar Singh, Serilingampally, Hyderabad and Chairman, Human Rights & Consumer Protection Cell and Ors filed an OA Nos.115 & 156 of 2016 in Hon'ble NGT regarding the encroachments made into the water bodies in Ameenpur village of Telangana State.
4. **WHEREAS**, The Hon'ble NGT, Chennai directed the respondents to stop all the unauthorized and illegal constructions in Ameenpur Village, Sangareddy District and Directed all the Respondents to submit a detailed report by conducting a joint inspection and survey of all the water bodies, inflow, outflow nalas listed in Para No. 6 of the application showing the FTL & Buffer Zone as per Original Lake Memoirs & Survey of India maps and listing all the illegal & un-authorized constructions in the Ameenpur Village & Maqta Mahboobpet Village.
5. **WHEREAS**, the Board Officials inspected the above areas and the industrial units located in upstream area of Bachupally on 26.09.2024 and observed the following:
  - i. M/s. Ultra Tech Cement Ltd., (Ultra Tech Concrete Unit – II), {formerly M/s. Grasim Industries Ltd., Unit-Birla Ready Mix – II}, Sy.No.312, Bachupally, Quthbullapur (M), Medchal – Malkajgiri District and engaged in manufacture of Ready Mix Concrete –21,000m<sup>3</sup>/month.
  - ii. The Board has issued renewal of CFO order dt: 20.04.2023, valid upto31.03.2033.
  - iii. As per CFO, Products & By Products is as follows:

Sl. No.	Products / Line of Activity	Consented capacity as per CFO Order
1	Ready Mix Concrete	21,000 m <sup>3</sup> /month

iv. As per CFO, Water Consumption details are as follow:

I	Source of water supply (River / Bore wells / Public Supply)	Borewell
S.No.	Purpose	Quantity in KLD
1.	Process & Washings	138.0 KLD (Fresh - 124 KLD, Recycled – 7 KLD)
2.	Gardening	1 KLD
3.	Domestic	1 KLD
<b>Total:</b>		<b>140 KLD</b>

v. As per CFO effluent generation details are as follow:

Sl. No.	Effluents	Quantity in KLD
1.	Washings	7.0 KLD
2.	Domestic	1.5 KLD
<b>Total:</b>		<b>8.5 KLD</b>

vi. Washings effluents after settling in settling tank, the wash water shall be reused in the process and domestic water disposed to septic tank followed by soak pit.

vii. Odour and Noise are not observed in the premises.

6. **WHEREAS**, the issue was reviewed before the Task Force Committee meeting held on 29.10.2024 at Zonal Office, T.G. Pollution Control Board, Begumpet, Hyderabad. The representative of the industry has not attended the meeting. The committee noted that the industry is carrying out Ready Mix Concrete manufacturing generates only washing and domestic effluents. After detailed discussions, the committee recommended to **issue directions** to the industry under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 to comply with. The Board hereby issues the following directions to the industry to comply with:

- i. The industry shall comply all the conditions stipulated in the CFO order issued by the Board.
- ii. The industry shall not discharge any waste water outside the premises.
- iii. The industry shall maintain the IP cameras with recording facility facing inlet and outlet of the nala.

7. In view of the above, the industry is hereby directed to comply with the above directions within a month. These directions are issued under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988.

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8. It is also to note that, if it is continued to operate the unit violating any of the conditions mentioned above, the unit will be closed under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under Section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

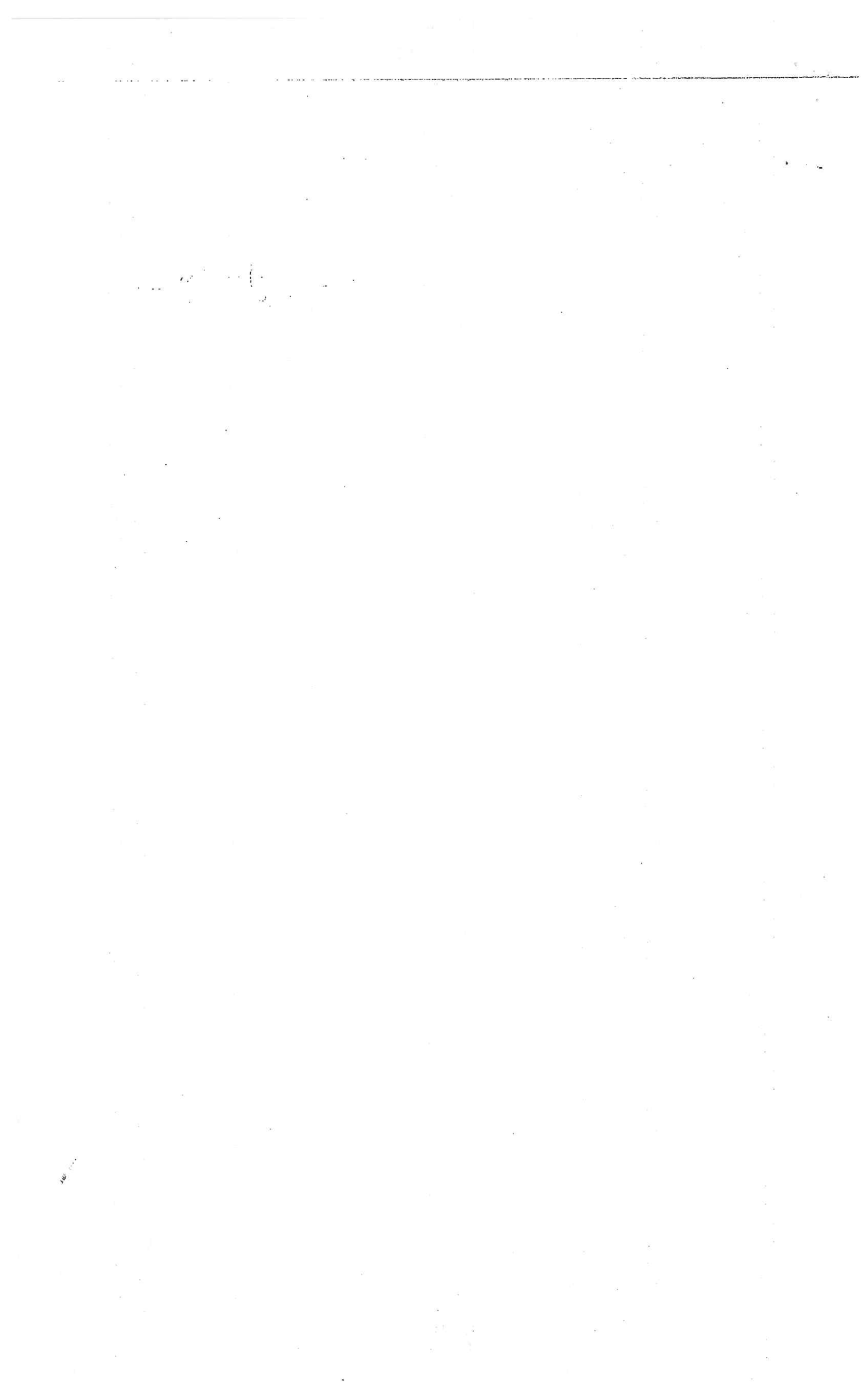
*R. Rajendra*

**ENVIRONMENTAL ENGINEER**

To  
M/s. Ultra Tech Cement Ltd., (Ultra Tech Concrete Unit - II)  
{formerly M/s. Grasim Industries Ltd.,  
Unit-Birla Ready Mix - II}, Sy.No.312,  
Bachupally, Quthbullapur (M),  
Medchal - Malkajgiri District.

Environmental Engineer  
Pollution Control Board  
Regional Office, Medchal.

Copy to the Joint Chief Environmental Engineer, TGPCB, Zonal Office, Hyderabad for kind information.



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ANNEXURE - IX

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**Item No.03:**

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

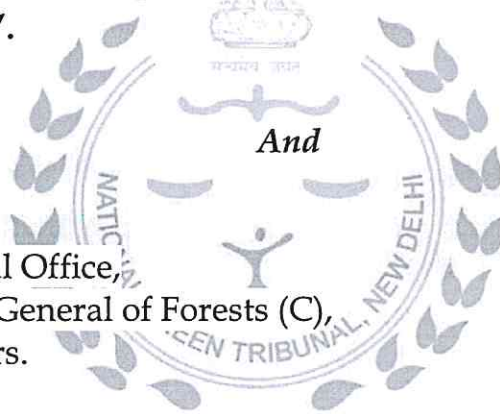
(Through Video Conference)

**Original Application No.247 of 2024(SZ)**  
**Earlier O.A. No. 719 of 2024(PB)**

**IN THE MATTER OF:**

Suo Moto matter in respect of news item appearing in Newsmeter Network dated 09.05.2024 titled "**Citizen Journalism: Illegal construction on Ameenpur Lake in Sangareddy led to pollution from industrial waste**".

MOEF & CC,  
Through Regional Office,  
Deputy Director General of Forests (C),  
Bangalore and Ors.



...Respondent(s)

**Date of hearing: 11.09.2024.**

**CORAM:**

**HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER**

**HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER**

For Applicant(s): Suo Motu.

For Respondent(s): Ms. C.P. Kavitha Renjini represented  
Mr. T. Sai Krishnan for R2.  
Mrs. H. Yasmeen Ali for R4 & R5.

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**ORDER**

1. The above case has been Suo Motu registered by the Principal Bench of the National Green Tribunal, New Delhi as Original Application No.719 of 2024(PB) based on the news item published in 'Newsmeter Network' dated 09.05.2024 titled "Citizen Journalism: Illegal construction on Ameenpur lake in Sangareddy led to pollution from industrial waste" which has been transferred to this Bench and renumbered as Original Application No.247 of 2024(SZ).
2. Let notice be issued to the respondents through the Tribunal.
3. The learned counsel Ms. C.P. Kavitha Renjini representing Mr. T. Sai Krishnan accepts notice on behalf of the Respondent No.2 and Mrs. H. Yasmeen Ali accepts notice on behalf of Respondents No.4 & 5.
4. The learned counsels appearing for the appropriate authorities are directed to take the papers from the Registry and file a report before the next date of hearing.
5. Post the matter on 06.11.2024.

Sd/-  
Smt. Justice Pushpa Sathyanarayana, JM

Sd/-  
Dr. Satyagopal Korlapati, EM

O.A. No.247/2024(SZ)  
11<sup>th</sup> September, 2024.AD.